

8

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI -5

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (JUDL.)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

OR D E R S S H E E T

1. Original Application No. 258/07
2. Mise Petition No. /
3. Contempt Petition No. /
4. Review Application No. /

Applicant(s) Smti. S. Khorgaisi & Ors -vs- Union of India & Ors

Advocate for the Applicants:- A.K. Phukan, K. Monire, M. Bhuyan
M. Chandray.

Advocate for the Respondents: C. G. S. G. Baidya

Notes of the Registry	Date	Order of the Tribunal
This application is in form 21.9.07 is filed in F. for Rs. 50/- deposited vide IPC/BD No. 326042676 Dated 19.9.07		The applicants are employees serving in the office of the Principal Accountant (Audit), Meghalaya, Arunachal Pradesh and Mizoram which has its office at Shillong, in the state of Meghalaya in the posts of Senior Auditors, Auditors, Clerk/Typist and Record Keeper falling under the Group "C" and "D" cadres. Pursuant to the a decision for separation of the combined Group "C" and "D" cadres of Audit offices at Meghalaya and Assam and for creation of the new offices for Mizoram and Arunachal Pradesh, the office of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong has issued a Circular dated 06.03.2006 (Annexure-1). The circular has called for option for choice for posting would also be required to go on deputation to any of the four offices in order of preference. But it appears that many of the employee has given the option in the four offices. The Circular directed that each official is required to exercise his option in the option form and the said clause is required to be filled in case the employee is not initially allocated

This application is in form 21.9.07
is filed in F. for Rs. 50/-
deposited vide IPC/BD
No. 326042676

Dated 19.9.07

Regd.

Petitioner's copy for
issue notices are received
with envelope. Copy
served.

20/9/07

Contd/-
21.9.07

at the first instance to the office of his first option exercised under clause 7 for want of vacancy they may be allocated to the said office, be sent to the offices in order of preference. Vide impugned order dated 09.06.2006 (Annexure -7) it was stated that consequent upon the separation of Group 'C' and "D" cadres of the office of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong in to four offices of the Guwahati, at Shillong at Itanagar and at Aizawl, the officials had been placed on deputation to the deficit offices on the basis of seniority/options and the list had been prepared on that basis. Applicants are highly aggrieved by the said order.

I have heard Mr. M. Bhuyan learned counsel for the applicant and Mr. G. Baishya, learned Sr.C.G.S.C for the respondents. Counsel for the Respondents has submitted that by cadre separation in any officers and employees has to be employed in Shillong one, therefore, consequence of the cadre separation which is inevitable in such situation. However, counsel for the applicant has submitted that there is some discrimination and the matter to be adjudicated by the Division Bench. Counsel for the respondents has submitted that notice may be issued to the respondents. Issue notice on the respondents.

Notice & order sent to
D/Section for issuing to
Resp. nos 2 to 4 day
regd-A 1D post.

(See
9/10/07. D/No-1002 to 1002
Dt= 15/10/07.

In the meantime, by way of interim order Status quo will be maintained in so far the applicant is concerned provided that no substitute have been posted there. Post the matter 15.11.07.

Vice-Chairman

lm

21.9.07
R.L. Choudhury

2-11-02
Parikh (Report on 1/11/07)

05.11.2007

None appears for the Applicant.

Awaits service report. Mr.G.Baishya, learned Sr. Standing counsel for the Union of India undertakes to file reply statement within the next six weeks time.

Call this matter on 17.12.2007.



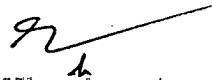
Member (A)

/bb/

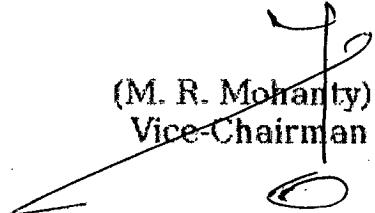
15.11.2007 This case, by order dated 21.09.2007, was to be listed on 15.11.2007/today, but wrongly the same was listed on 05.11.2007; when the matter was adjourned to be taken up on 17.12.2007.

Today, on being mentioned by Mr G. Baishya, learned Senior Central Government Standing Counsel ^{appearing} for the Union of India, the records are put up. Mr G. Baishya files written statement for the respondents in Court today (after serving ^{Copy} ~~today~~ on Mr M. Choudhury, learned Counsel for the Applicant; who is permitted to file rejoinder by 17.12.2007.

Call this matter on 17.12.2007.



(Khusiram)
Member (A)



(M. R. Mohanty)
Vice-Chairman

nkm

20. 11. 07
WPS filed by ~~the Respondents.~~
the Respondents.
Copy served.

Rejoinder not filed.

mm
14.12.07.

17.12.2007

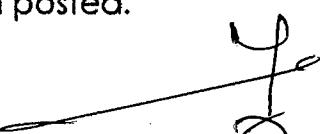
A rejoinder has been filed in this case in Court, after serving a copy thereof on Mr.G.Baishya, learned Sr. Standing counsel appearing for the Respondents.

18.12.07

Rejoinder filed
by the Applicant.
Copy served.

Q/H

Subject to legal pleas to be examined at the final hearing, this case is admitted and set for hearing on 07.01.2008; to which other similar cases are stated to have been posted.


(M.R. Mohanty)
Vice-Chairman

/bb/

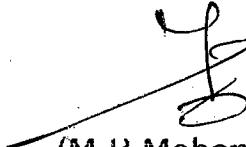
The case is ready
for hearing.

23.12.07
4.1.08

07.01.2008

Call this matter on 25.01.2008.


(Khushiram)
Member(A)


(M.R. Mohanty)
Vice-Chairman

16.1.08

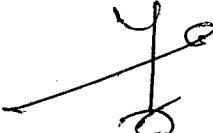
Lm

25.01.2008

Heard Dr. J.L.Sarkar, learned counsel appearing for the Applicants and Mr G.Baishya, learned Sr. Standing counsel and Miss U. Das, learned Addl. Standing counsel appearing for the Respondents.

Call this part heard matter on 15.02.2008 for final disposal.


(Khushiram)
Member(A)


(M.R. Mohanty)
Vice-Chairman

The case is ready
for hearing.

24.1.08

pg

The case is ready
for hearing.

23
14.2.08

5-
O.A. 258/07

15.02.2008 On the prayer of the counsel for both the parties call this matter on 20.03.2008 for hearing.


(Khushiram)
Member(A)


(M.R. Mohanty)
Vice-Chairman

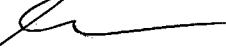
The case is ready
for hearing.

pg

20
19.3.08

20.03.2008

Adjourned to 24.04.2008 for hearing.


(Khushiram)
Member (A)


(M.R. Mohanty)
Vice-Chairman

The case is ready
for hearing.

/bb/

23
4.08

24.04.2008

Call this Part heard matter on

May, 2008.

The case is ready
for hearing.

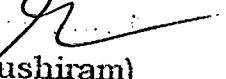
lm


(M.R. Mohanty)
Vice-Chairman

22.05.2008 Heard further in part. Call this matter on 12.6.2008 for further hearing.

The case is ready
for hearing.

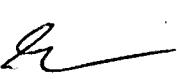
22
11.6.08.

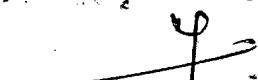

(Khushiram)
Member(A)


(M.R. Mohanty)
Vice-Chairman

lm

12.06.2008 Heard further in part. Call this matter on 22.07.2008 for further hearing.


(Khushiram)
Member(A)


(M.R. Mohanty)
Vice-Chairman

nkm

22.07.08

Mr K. Munir, learned counsel appearing for the Applicant is present. Hearing of this case stands adjourned to be taken up on 29.07.2008.

The case is ready for hearing.

28.7.08

pg


(Khushiram)
Member(A)


(M.R. Mohanty)
Vice-Chairman

29.07.2008 Heard Mr. M. Bhuyan, learned Counsel appearing for the Applicants and Mr. G. Baishya, learned Sr. Standing Counsel for the Union of India, and perused the materials on record.

Hearing concluded. Orders reserved.

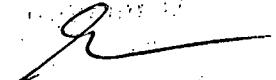

(Khushiram)
Member(A)


(M.R. Mohanty)
Vice-Chairman

km

01.08.2008 Judgment pronounced in open court, kept in separate sheets.

The O.A. is dismissed in terms of the order with a cost of Rs.1000/- levied on each Applicant.


(Khushiram)
Member (A)


(M.R. Mohanty)
Vice-Chairman

/bb/

21.8.08
Certified Copy
of the Judgment
is being collected
by the L/Asst. Secy
to the applicant.

21.8.08
Original judgment
is kept in file no.
OA 189/07.

5.9.08
Judgment issued
wide of NOS 3677
to 3678
XH

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH**

Original Application No.189/2007 & M.P. No.105/2007

&

Original Application No. 258/2007.

Date of Order: This, the 1st Day of August, 2008.

THE HON'BLE MR MANORAHU MOHANTY, VICE CHAIRMAN

THE HON'BLE MR KHUSHI RAM, ADMINISTRATIVE MEMBER

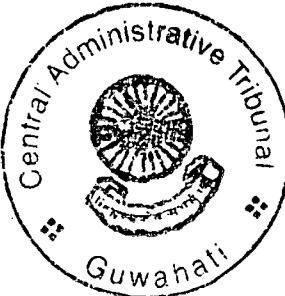
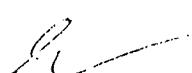
O.A. 189/2007 & M.P.105/2007

- 1.Smti Gita Dhar Sr. Auditor
- 2.Shri Ranjit Barua, Sr. Auditor
- 3.Smti Medalin Sohtun, Sr. Auditor
- 4.Smti Namar Bahun Marwein, Sr. Auditor
- 5.Smti Moreen Kharmudai, Sr. Auditor
- 6.Smti Nalibon Wanshong, Sr. Auditor
- 7.Smti Jeanita Warjri, Sr. Auditor
- 8.Shri Rajesh Kamal Rajput, Sr. Auditor
- 9.Shri Baiar Kupar Lyngdoh, Sr. Auditor
- 10.Smti Euphrasie Nongkynrih, Sr. Auditor
- 11.Shri Khlainabor Warjri, Sr. Auditor
- 12.Smti Yurintha Kharumuid, Sr. Auditor
- 13.Shri Rishoffre Pyibol, Sr. Auditor
- 14.Shri Ricky Pyngrone, Sr. Auditor
- 15.Shri Marius Swer, Sr. Auditor
- 16.Shri Harilal Panthi, Sr. Auditor
- 17.Shri Edmund Khaikongor, Sr. Auditor
18. Shri Eusebio Lyngdoh, Sr. Auditor
19. Shri Kyishanborlang Rance, Sr. Auditor
20. Shri Jespar Khongsdam, Sr. Auditor
21. Smti Merinda Kharkongor, Sr. Auditor
22. Smti Stalyneda Kharbuki, Sr. Auditor
23. Shri Baniaphira Manik Syiem, Sr. Auditor
24. Shri Saban Kumar, Sr. Auditor
25. Shri Allwinson Dkhar, Sr. Auditor
26. Shri Seimang Toulhang, Auditor
27. Shri Sujeet Kumar Das, Clerk/Typist
28. Shri Joshua Luke Rane, Record Keeper

.....Applicants

All the Applicants are working in the office of the
Principal Accountant General (Audit),
Meghalaya etc. Shillong.

By Sr. Advocate Mr.A.K.Phukan and Advocates Mr.M.Bhuyan, Mr.K.Munir
& Mr.M.Choudhury



- Versus -

1. The Union of India
2. The Comptroller & Auditor General of India,
10 Bahadur Shah Zafar Marg,
New Delhi - 110 002.
3. The Principal Accountant General (Audit)
Meghalaya, Arunachal Pradesh and Mizoram
Shillong - 793 001, Meghalaya.
4. The Deputy Accountant General (Administration)
O/o the The Principal Accountant General (Audit)
Meghalaya, Arunachal Pradesh and Mizoram
Shillong - 793 001, Meghalaya.

.....Respondents

By Mr. G. Baishya, Sr. C. G. S. C.

O.A. 258/2007

1. Smti Sandalyna Kohongwir, Sr. Auditor
2. Smti Panora Nongsiej, Sr. Auditor
3. Smti Phailin Thangkhiew, Sr. Auditor
4. Shri Bijoy Chetri, Sr. Auditor
5. Smti Ribiwla Kharmawphlang, Sr. Auditor
6. Shri Kamlesh Chakraborty, Sr. Auditor
7. Smti Persara Mary Nongbri, Sr. Auditor
8. Smti Virginia Pyngrope, Sr. Auditor
9. Shri Individual Talang, Sr. Auditor
10. Shri Gordon Mark S. Rynjah, Sr. Auditor
11. Smti Hunlinmon Ajar Tongper, Sr. Auditor
12. Smti Cherryline Longdoh, Sr. Auditor
13. Smti Amita Diengdoh, Sr. Auditor
14. Smti Lisamai Syiem, Sr. Auditor
15. Shri Altafani Lyngwa, Sr. Auditor
16. Shri Naina Kamal Gurung, Sr. Auditor
17. Smti Camelia Sohtun, Sr. Auditor
18. Shri Deepraj Limbu, Sr. Auditor
19. Smti Shiuli Das, Auditor
20. Smti Daphira Kharbangar, Auditor
21. Smti Puspita Deshmukhya, Clerk/Typist
22. Shri Malook Singh, Clerk/Typist
23. Shri Govinda Sharma, Record Keeper

.....Applicants

All the Applicants are working in the office of the
Principal Accountant General (Audit),
Meghalaya etc. Shillong.



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By Sr. Advocate Mr.A.K.Phukan and Advocates Mr.M.Bhuyon, I.Ar.K.Munir & Mr.M.Choudhury.

- Versus -

1. The Union of India.
2. The Comptroller & Auditor General of India,
10 Bahadur Shah Zafar Marg,
New Delhi – 110 002.
3. The Principal Accountant General (Audit)
Meghalaya, Arunachal Pradesh and Mizoram
Shillong – 793 001, Meghalaya.
4. The Principal Accountant General (Audit)
Assam, Maidamgaon, Bellola
Guwahati-781 029, Assam.

By Advocate Mr. G. Baishya, Sr. C. G. S. C.

ORDER

KHUSHIRAM, (MEMBER-A)

Since both the applications involve common questions of law and almost similar facts, both the cases are being disposed of by this common order with the consent of the parties.

2. 25 Senior Auditors, 1 Auditor, 1 Clerk/Typist and 1 Record Keeper (in O.A. No.189 of 2007) and 18 Senior Auditors, 2 Auditors, 1 Clerk/Typist and 1 Record Keeper (in O.A. No. 258 of 2007) who are serving under the Principal Accountant General (Audit) of Meghalaya, Arunachal Pradesh and Mizoram having headquarters at Shillong in the state of Meghalaya) are Applicants before us. Pursuant to a decision for separation of the combined Group C and D cadres of Audit offices at Shillong and Guwahati and for creation of the new offices for Mizoram and Arunachal Pradesh, the office of



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The Principal Accountant General (Audit) for Meghalaya, Arunachal Pradesh and Mizoram at Shillong issued a circular (No.Estt.1/Audit/10-93/4502) dated 06.03.2006 in respect of separation of common Group C and D cadre between Meghalaya and Assam offices. The circular states that as enough officials might not be available in all the cadres who would opt for the offices of (i) Principal Accountant General (Audit), Assam at Guwahati, (ii) Principal Accountant General (Audit), Meghalaya at Shillong, (iii) Principal Accountant General (Audit), Arunachal Pradesh at Itanagar, and (iv) Principal Accountant General (Audit), Mizoram at Shillong/Aizawl, each official in the Group C cadres besides indicating an option in the "Option Form", for choice for posting would also be required to indicate an option to go on deputation to any of the four offices in order of preference. The circular further states that in case the employee is not initially allocated at the first instance to the office of his first option exercised above under Clause 7 for "want of vacancy", he/she may, till such time he/she is finally allocated to the said office, be allocated to one of the other offices in the order of preference. The Respondents vide Office Order No.24 dated 09.06.2006 stated that consequent upon the separation of Group C and D cadres of the office of the Principal Accountant General (Audit) of Assam at Guwahati and Principal Accountant General (Audit) of Meghalaya, Arunachal Pradesh and Mizoram to the four offices at Guwahati, Shillong, Itanagar and Aizawl, the officials had been placed on "deputation".

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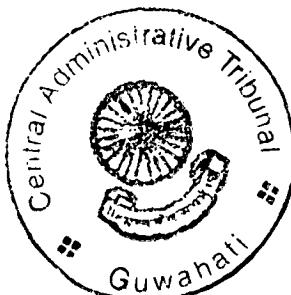
to the deficit offices on the basis of seniority/options. On receipt of the aforesaid order, the Applicants through their association submitted representation seeking certain clarification/rectification on 16.06.2006. It has been alleged that when the Applicants were awaiting positive action on ventilation of their grievances and seeking clarifications through their association, the Respondents, all of a sudden, issued an Office Order (No.Estt.I/Audit/78) dated 06.07.2007 (Annexure-10 of O.A.189/2007) relieving 44 officers and staff (including Applicants of 189 of 2007) of their duties from the office of the Principal Accountant General (Audit) of Meghalaya at Shillong (w.e.f. 09.07.2006) directing them to report the office of the Accountant General (Audit) of Mizoram at Aizawl. Hence, the O.A.189 of 2007 has been filed by the first 28 Applicants under Section 19 of the Administrative Tribunals Act, 1985 seeking mainly the following relief:-

"8.1 To set aside and/or quash impugned Order bearing No.Estt.I/Audit/78 dated 06.07.2008 (Annexure-10), whereby, the respondents have sought to relieve the applicants of their duties from the office of the Principal Accountant General (Audit), Meghalaya, Shillong with effect from 09.07.2007 (F/N), declaring the whole action of the respondents as illegal, bad, arbitrary and null and void."



The Applicants in O.A258 of 2007 are highly aggrieved by the Order dated 09.06.2006 in as much the Applicants have been serving in Group C and D cadres, who (at the time of exercising the option)

were posted in the office of Principal Accountant General (Audit) of Meghalaya, Arunachal Pradesh and Mizoram at Shillong, have been treated in a discriminatory and arbitrary manner, while giving preferential treatment to the employees of Group C and D cadres, who at the time of exercising the option were posted in the office of the Principal Accountant General (Audit) of Assam at Guwahati. Applicants alleged that the aforesaid order is clearly contrary to the circular dated 06.03.2006 and the entire exercise is being carried out in a hush-hush and clandestine manner, without the method and procedure adopted being made known to them, and the entire exercise suffers from the vice of arbitrariness and discrimination and is violative of Article 14 of the Constitution of India. The Applicants alleged that they became aware of the discriminatory treatment meted out to them only on 27.07.2007; when the details of the options exercised by all the employees were made known to the Applicants. The procedure adopted by the Respondents to effect the cadre separation and the allocation of Group C and D cadres was kept under wraps by the Respondents till 27.07.2007 despite Applicants making application for providing information/clarification. Aggrieved by the action of the Respondents the Applicants in O.A. 258 of 2007 have filed the said application under Section 19 of the Administrative Tribunals Act, 1985 seeking mainly the following reliefs:-



"8.1 To set aside and/or quash impugned Order bearing No.FSLI/Order No.21 dated

91

13

09.06.2006 (Annexure-7) and the Annexures-I, II, III, IV, V & VI to Annexure-7 whereby the respondents had effected the alleged separation of the common Group C and D cadres of the office of the Principal Accountant General (Audit), Assam, Guwahati and the Principal Accountant General (Audit), Meghalaya, Shillong declaring the whole action of the respondents as discriminatory, arbitrary, illegal, bad, null and void and unconstitutional being violative of Article 14 and 21 of the Constitution of India;

8.2 To direct the respondents authorities to call for the Option Form (Annexure-2) afresh from all the employees of the common and unseparated Group C and D cadres serving in the office of the Principal Accountant General (Audit), Assam, Guwahati and the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong as on 06-03-2006, in strict compliance of the Circular No.Estt-1/Audit/10-93/4502 dated 06.03.2006 (Annexure-1) and Clause 7 and Clause 8 of the Option Form (Annexure-2) and, thereafter, publish the Lists like Annexures-I, II, III, IV, V and VI to Annexure-7 afresh."

3. The Respondents have filed their written statement in both the cases, separately, denying and disputing the contentions made in the two O.A.s. The Respondents in their written statements stated that a policy decision was taken by the Comptroller and Auditor General of India without any malice to man the four offices of the (i) Principal Accountant General (Audit) of Assam at Guwahati, (ii) Principal Accountant General (Audit) of Meghalaya, at Shillong, (iii) Accountant General (Audit) of Arunachal Pradesh, at Itanagar and (iv) Accountant General (Audit) of Mizoram at Aizawl.



by the existing manpower available in the offices of the Principal Accountant General (Audit) of Assam at Guwahati and Principal Accountant General (Audit) of Meghalaya at Shillong and the transfer of the officials of Group C cadre from the office of the Principal Accountant General (Audit) of Meghalaya etc. to the newly created office of the Principal Accountant General (Audit) of Assam was made on the basis of their seniority and option obtained from the officials and on the basis of proportionate "person in position". The sanctioned strength has no relevance to the issue in view of the ban order issued by the Govt. of India on recruitment and that, therefore, the "men-in-position" was treated as relevant factor. The modalities to be adopted to separate the common Group C and D cadres was circulated vide circular dated 06.03.2006 though which options were called for. Respondents have stated in the written statement that sanctioned strength of Sr. Auditor of office of the Principal Accountant General (Audit) of Meghalaya are 175 which included sanctioned strength of Arunachal Pradesh and Mizoram, which was trifurcated as under:-

Meghalaya	75
Arunachal Pradesh	56
Mizoram	39
Total	175

Similarly, men-in-position as on 01.03.2006 was 155 and were also trifurcated as under:-

Meghalaya	66
Arunachal Pradesh	50



Mizoram	39
Total	155

Respondents stated that public policy always takes precedence over personal interest of employees and they have tried to balance the public interest and personal interest of the employees. In offices where required number of optees are not available, options were obtained for sending the staff on deputation and such person would be allocated to the office of his/her choice on occurrence of vacancies in that office. Placement of officials on "deputation" was required to run the deficit offices smoothly. Respondents asserted that decision of separation of Group C and D cadres and their allocation was taken in the best interest of the people of the Arunanchal Pradesh and Mizoram and there is no question of violation of Articles 14 and 21 of the Constitution of India and the principles of natural justice. Regarding the allegation relating to the case of Applicant No.1 in O.A. No.189 of 2007 - Smti Gita Dhar, it has been clarified in the written statement filed in the said O.A. that she could not be permanently allocated at Shillong as there were other seniors to her and "seniority plus option" being the yardstick for allocation, though subsequently, she had been adjusted at Shillong in view of the fact that she is superannuating on 30.11.2008. It has also been clarified that Shri Bijoy Chhetri, though junior to Smti Gita Dhar, was placed in Arunachal Pradesh on the basis of his first option and by the time allocation on the basis of second option



started, the slots in Arunachal Pradesh list were exhausted and as such Smti Gita Dhar was placed in Mizoram list based on her 3rd preference.

4. Applicants have filed their rejoinder in both the O.A.s and the Respondents also filed their replies thereof.

5. We have heard Mr.M.Bhuyan, learned counsel appearing for the Applicants and Mr.G.Baishya, learned Sr. Standing counsel appealing for the Respondents.

Learned counsel for the Applicant, citing the case of Smti Gita Dhar, first Applicant of O.A. No.189 of 2007, tried to prove the violation of principles of natural justice in allocation of staff. He also submitted that period of deputation is not clear and the Respondents have tried to confuse the issue by using phrases like "person-in-position", and 'required strength' in place of 'sanctioned strength'. Therefore, he tried to make out a case that the entire exercise is colourable and has been implemented in a way to favour the chosen few persons close to some of the Respondents.

Learned Sr. Standing counsel for the Union of India, while denying the charges on the basis of the written statements, filed by the Respondents, submitted that maximum period of deputation has been stipulated as 4 years and it is part of the stated policy. Since re-allocation of the staff to man the newly created office of the Principal Accountant General (Audit) of Mizoram at Aizawl and the



R

Principal Accountant General (Audit) of Arunachal Pradesh at Itanagar was necessitated in view of the fact that new recruitment has been banned by the Govt. of India and the excess staff in the offices of the Principal Accountant General (Audit) of Assam and Meghalaya could have been easily transferred to the newly created offices without seeking their consent. But the Respondents have taken extra precaution to elicit the approval of the staff to implement the policy and re-allocation of staff to man the newly created offices and to make the package attractive by offering deputation allowance on being transferred to the newly created offices. Learned counsel for the Respondents submitted that transfer/re-allocation is an executive decision and not subject to judicial review by this Tribunal. Both the O.A.s have been filed only to delay the process of setting up of the newly created offices to the detriment of the public policy and public interest. Learned counsel for the Respondents also submitted that some of the Applicants meanwhile during pendency of the cases have been adjusted against the vacancies caused in offices of their first choice so in respect of such Applicants the O.A.s have become infelicitous. The case of Smti Gita Dhar is specifically pointed out by the Applicants is also based on policy and criterion adopted for allocation of the staff and no malafide is made out.

6. We have considered the arguments advanced by the learned counsel for the rival parties and perused the material



placed before us. We have not come across any specific case where criteria adopted for allocation of the staff, could be said to be arbitrary and not based on principles of natural justice. Respondents were sensitive enough to accommodate the staff to the extent possible even during pendency of these cases and the application in respect of such staff have already become infructuous. Even first Applicant of O.A. 189/2007 Simli Gila Dhar has been adjusted by the Respondents at Shillong office itself because of her superannuation in the month of November, 2008. Though allocation of staff is based on seniority and option, her case also is based on rationale and cannot be said to be discriminatory. Sending staff to the newly created four offices to meet the requirement of the public interest is a executive decision and this Tribunal is not inclined to interfere with the decision of the Respondents. This Tribunal has already modified the status quo order passed on 10.07.2007 in O.A. No.189 of 2007 vide its order dated 03.12.2007 as under:

" Notwithstanding pendency of this case, Respondents shall remain free to ask the Applicants to go on duty to different stations/States of N.E.Region of India, on tour basis. The interim order, passed earlier in this case, stands modified to this extent."

The Apex Court in the case of S.C.Saxena vs. U.O.I & Ors. (reported in (2006) 9 SCC 586 -para 6), held that "a Government servant cannot disobey a transfer order by not reporting at the place of posting and then go to a court to ventilate his grievances" and that



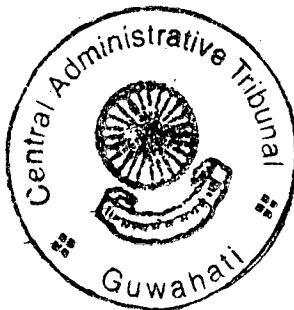
It is his duty to first report for work where he is transferred and make a representation as to what may be his personal problems and that the "tendency of not reporting at the place of posting and indulging in litigation needs to be curbed". Since opening of four offices is in public interest and a matter of public policy and transfer being an incident of service and the Applicants have not individually availed of the opportunity for redressal of their grievances within the system, the Tribunal has no reason to interfere with the matter and we feel that Applicants, by misuse the process of the Court, have held the entire system to ransom in the interest of their own personal benefits (without any regard for the condition of service laid down in their own appointment letters making them liable to be transferred/posted to their existing or any new offices to be set up (in future in North Eastern Region and the requirement of public service) by filing applications without availing the available remedies for redressal of their grievances under Section 20 of the Administrative Tribunals Act, 1985. We are of the considered opinion that these cases are devoid of any merit, as we have found that the scheme for redeployment of staff by obtaining their option (and to deploy them on deputation) to be outcome of a healthy personnel management; and, if any of Applicants still have got any grievances, then he/she should represent to the authorities only after joining at the new station in terms of the Apex Court decision in

S.C.Saxena vs. U.O.I & Ors. (supra).



7. Both the Original Applications are accordingly, dismissed (being devoid of any merit) with costs of Rs.1000/- on each Applicant; which should be realized by the Respondents. The Misc. Petition No. 105 of 2007 filed in O.A.189 of 2007 also stands disposed of.

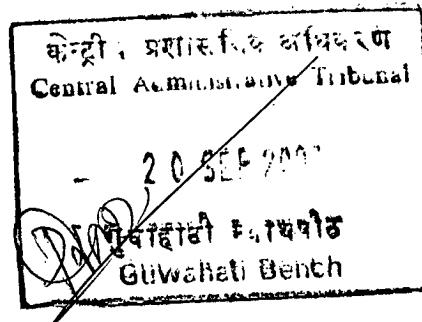
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Sd/-
Manoranjan Mohanty
Vice Chairman
Sd/-
KJwahiram
Member (A)



Date of Application : 4/9/08
 Date on which copy is ready : 4/9/08
 Date on which copy is delivered :
Certified to be true copy

Neelambari 4/9/08
 Section Officer (J.D.I)
 C. A. T. Guwahati Bench
 Guwahati-5

AS 4/9/08



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH

O. A. NO. 258 OF 2007

BETWEEN
Smti Sandalyna Khongwir and others.....Applicants
Versus-
Union of India and othersRespondents

Synopsis of the case: ~

The applicants are employees serving in the office of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram which has its office at Shillong - 793001 in the state of Meghalaya in the posts of Senior Auditors, Auditors, Clerk / Typist and Record Keeper falling under the Group 'C' and 'D' cadres.

Pursuant to the a decision for separation of the combined Group 'C' and 'D' cadres of Audit offices at Meghalaya and Assam and for creation of the new offices for Mizoram and Arunachal Pradesh, the office of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong has issued a Circular being Circular No. Estt. - 1/ Audit/ 10-93/ 4502 dated 06-03-2006 (Annexure-1) in respect of separation of Common Group 'C' and 'D' cadre between Meghalaya and Assam offices.

The Circular further states that as enough officials might not be available in all the cadres who would opt for the office of Audit Offices at Guwahati, at Shillong, at Arunachal Pradesh and at Mizoram, each official in the Group 'C' cadres besides indicating an option in the "Option Form", for choice for posting would also be required to indicate an option to go on deputation to any of the four offices in order of preference. The Circular further directed that each official is required to exercise his / her option in the "Option Form" to be supplied to him / her. In Clause 8 of the Option Form, the employee has to indicate the four offices in the order of preference. The said clause is required to be filled in case the employee is not initially allocated at the first instance to the office of his first option exercised

under Clause 7 for "want of vacancy", he / she may, till such time he/she is finally allocated to the said office, be sent to the offices in order of preference. Vide the impugned Office Order bearing No. Estt. I/ Order No. 24 dated 09-06-2006 (Annexure - 7), it was stated that consequent upon the separation of Group 'C' and 'D' cadres of the office of the Principal Accountant General (Audit), Assam, Guwahati and the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong into the four offices of the Guwahati, at Shillong, at Itanagar and at Aizawl, the officials had been placed on deputation to the deficit offices on the basis of seniority / options and the lists had been prepared on that basis vide Annexure - V and VI. The names of the applicants were found in Annexure - V.

The applicants are highly aggrieved by the said Order dated 09-06-2006 inasmuch as the applicants who have been serving in the Group 'C' and 'D' cadre posts, more particularly, the Senior Auditors / Auditors / Clerk / Typist / Record Keeper, who at the time of exercising the option were posted in the office of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong, have been treated in a discriminatory and arbitrary manner, while giving preferential treatment to the employees of Group 'C' and 'D' cadres, who at the time of exercising the option were posted in the office of the Principal Accountant General (Audit), Assam, Guwahati. The aforesaid Order being clearly contrary to the Circular dated 06-03-2006 and the entire exercise being carried out in a hush-hush and clandestine manner without the method and procedure adopted there being not made known to the applicants to their disadvantages and to the advantages of the employees of Group 'C' and 'D' cadres, who at the time of exercising the option were posted in the office of the Principal Accountant General (Audit), Assam, Guwahati. The entire exercise of the so-called separation of the Group 'C' and 'D' cadres of the office of the Principal Accountant General (Audit), Assam, Guwahati and the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong, is violative of the Article 14 of the Constitution. In view of the aforesaid premises, the entire exercise of separation of the combined Group 'C' and 'D' cadres in the offices of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong and Principal Accountant General (Audit), Assam, suffers from the vice of arbitrariness and discrimination. The applicants have become aware of the discriminatory treatment meted out to them only on 27-07-2007 when

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the details of the options exercised by all the employees were made known to the applicants. The procedure adopted by the respondent authorities to effect the so-called separation of cadres and the allocation of the Group 'C' and 'D' cadres vide the Order bearing No. Estt. I/ Order No. 24 dated 09-06-2006 (Annexure - 7) was kept under wraps by the respondent authorities till 27-07-2007 despite the applicants making application to inform / clarify the criteria adopted while effecting such separation of cadres and the allocation vide Annexure - 7.

The applicants are aggrieved by the arbitrary procedure adopted by the respondents in posting the applicants to various offices of the Accountant Generals contrary to the options exercised by them pursuant to the circular contained in the Office Order dated 06-03-2006 (Annexure - 1).

20 SEP 2007

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH

Title of the case

:O. A. NO. 258 OF 2007

BETWEEN

Smti Smti. Sandalyna Khongwir and othersApplicants

Versus-

Union of India and othersRespondents

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Filed by :

Date: 20/09/2007

Manish Choudhury
(M. CHOUDHURY)
Advocate

25
through -
Manish Choudhury
Advocate
20/09/2007

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI

O. A. NO. 258 OF 2007

BETWEEN

1. Smti. Sandalyna Khongwir,
D/o B. Khongwir,
Resident of Kench Trace, Shillong.
Senior Auditor, O/o. The Principal
Accountant General (Audit), Meghalaya,
Arunachal Pradesh and Mizoram, Shillong -
793001, Meghalaya.

2. Smti. Panora Nongsiej,
D/o Late K. Lyngkhoj,
Resident of Mawlai, Shillong.
Senior Auditor, O/o. The Principal
Accountant General (Audit), Meghalaya,
Arunachal Pradesh and Mizoram, Shillong -
793001, Meghalaya.

3. Smti. Phailin Thangkhiew,
D/o P. Mukhim,
Resident of Mawlai, Shillong.
Senior Auditor, O/o. The Principal
Accountant General (Audit), Meghalaya,
Arunachal Pradesh and Mizoram, Shillong -
793001, Meghalaya.

Filed by - *Manish Choudhury*
Opposed by - *Applicant No. 18*

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4. Shri Bijoy Chetri,
 S/o R.C. Chetri,
 Resident of 4th Furlong, Shillong - 1.
Senior Auditor, O/o. The Principal
Accountant General (Audit), Meghalaya,
Arunachal Pradesh and Mizoram, Shillong -
793001, Meghalaya.

5. Smti. Ribiwla Kharmawphlang,
 D/o Late D. Kharmujai,
 R/o. Pohktieh, Nongthymmai, Shillong.
Senior Auditor, O/o. The Principal
Accountant General (Audit), Meghalaya,
Arunachal Pradesh and Mizoram, Shillong -
793001, Meghalaya.

6. Shri Kamalesh Chakrabarty,
 S/o Late K.P. Chakrabarty,
 Resident of Jail Road, Shillong.
Senior Auditor, O/o. The Principal
Accountant General (Audit), Meghalaya,
Arunachal Pradesh and Mizoram, Shillong -
793001, Meghalaya.

7. Smti. Persara Mary Nongbri,
 D/o. (L) H. Warlarpiah,
 Resident of Malki, Shillong.
Senior Auditor, O/o. The Principal
Accountant General (Audit), Meghalaya,
Arunachal Pradesh and Mizoram, Shillong -
793001, Meghalaya.

8. Smti. Virginia Pyngrope,

D/o P. Nongbri,
 Resident of Umpling, Shillong,
Senior Auditor, O/o. The Principal
Accountant General (Audit), Meghalaya,
Arunachal Pradesh and Mizoram, Shillong -
793001, Meghalaya.

9. Shri Individual Talang,
S/o. (L) E. Lamin,
Resident of Mawkhari, Shillong,
Senior Auditor, O/o. The Principal
Accountant General (Audit), Meghalaya,
Arunachal Pradesh and Mizoram, Shillong -
793001, Meghalaya.

10. Shri Gordon Mark S. Rynjah,
S/o. W.J.B. Sturgeon,
Resident of Mawlai, Shillong,
Senior Auditor, O/o. The Principal
Accountant General (Audit), Meghalaya,
Arunachal Pradesh and Mizoram, Shillong -
793001, Meghalaya.

11. Smti Hunlinmon Ajar Tongper,
D/o. (L) O.S. Ajar,
Resident of Mawlai, Shillong,
Senior Auditor, O/o. The Principal
Accountant General (Audit), Meghalaya,
Arunachal Pradesh and Mizoram, Shillong -
793001, Meghalaya.

12. Smti Cherryline Lyngdoh,

D/o. (L) K.S. Diengdoh,
 Resident of Mawlai, Shillong,
Senior Auditor, O/o. The Principal
Accountant General (Audit), Meghalaya,
Arunachal Pradesh and Mizoram, Shillong -
793001, Meghalaya.

13. Smti Amita Diengdoh,
 D/o. E.F. Sumer,
 Resident of Lumparing, Shillong,
Senior Auditor, O/o. The Principal
Accountant General (Audit), Meghalaya,
Arunachal Pradesh and Mizoram, Shillong -
793001, Meghalaya.

14. Smti Lisamai Syiem,
 D/o. F.F. Lyngdoh,
 Resident of Mawlai, Shillong,
Senior Auditor, O/o. The Principal
Accountant General (Audit), Meghalaya,
Arunachal Pradesh and Mizoram, Shillong -
793001, Meghalaya.

15. Shri Altafani Lyngwa,
 S/o. P. Syiemiong,
 Resident of Nongthymmai, Shillong,
Senior Auditor, O/o. The Principal
Accountant General (Audit), Meghalaya,
Arunachal Pradesh and Mizoram, Shillong -
793001, Meghalaya.

16. Shri Naina Kamal Gurung,
 S/o. P.B. Gurung,

Resident of Happy Valley, Shillong,
Senior Auditor, O/o. The Principal
Accountant General (Audit), Meghalaya,
Arunachal Pradesh and Mizoram, Shillong -
793001, Meghalaya.

17. Smti Camelia Sohtun,
 D/o. (L) Nongmalieh,
Resident of Motinagar, Shillong,
Senior Auditor, O/o. The Principal
Accountant General (Audit), Meghalaya,
Arunachal Pradesh and Mizoram, Shillong -
793001, Meghalaya.

18. Shri Deepraj Limbu,
 S/o. (L) B.R. Limbu,
Resident of Lawsohtun, Shillong,
Senior Auditor, O/o. The Principal
Accountant General (Audit), Meghalaya,
Arunachal Pradesh and Mizoram, Shillong -
793001, Meghalaya.

19. Smti Shiuli Das,
 D/o. (L) S.M. Mohan Biswas,
Resident of A.G. Quarter, Shillong,
Auditor, O/o. The Principal Accountant
General (Audit), Meghalaya, Arunachal
Pradesh and Mizoram, Shillong - 793001,
Meghalaya.

20. Smti Daphira Kharbangar,
 D/o. S.M. Pdah,
Resident of Nongthymmai, Shillong,

Auditor, O/o. The Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong - 793001, Meghalaya.

21. Smti Puspita Deshmukhya,
D/o. (L) A.C. Bhattacharjee,
Resident of. 4th Furlong, Shillong,
Clerk/ Typist, O/o. The Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong - 793001, Meghalaya.

22. Shri Malook Singh,
S/o. R. Singh,
Resident of Laitumkhrah, Shillong,
Clerk/ Typist, O/o. The Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong - 793001, Meghalaya.

23. Shri Govinda Sharma,
S/o. N. Sharma,
Resident of. Motinagar, Shillong,
Record Keeper, O/o. The Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong - 793001, Meghalaya.

.....Applicants

-AND-

1. The Union of India,

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2. The Comptroller & Auditor General of India, 10, Bahadurshah Zafar Marg, New Delhi - 110002
3. The Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong - 793001, Meghalaya.
4. The Principal Accountant General (Audit), Assam, Maidamgaon, Beltola, Guwahati - 781029, Assam.

.....Respondents

DETAILS OF THE APPLICATION

1. PARTICULARS OF THE ORDER AGAINST WHICH THIS APPLICATION IS MADE: ~

This application is filed against the impugned Office Order bearing No. Estt. I/ Order No. 24 dated 09-06-2006 (Annexure - 7) issued under the hand of the Principal Accountant General (Administration), O/o The Principal Accountant General (Audit), Meghalaya, Shillong - 793001, wherein it was stated that consequent upon the separation of Group 'C' and 'D' cadres of the office of the Principal Accountant General (Audit), Assam, Guwahati and the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong into the (i) office of the Principal Accountant General (Audit), Assam, Guwahati; (ii) office of the Principal Accountant General (Audit), Meghalaya, Shillong; (iii) office of the Principal Accountant General (Audit), Arunachal Pradesh, Itanagar and (iv) office of the Principal Accountant General (Audit), Mizoram, Aizawl, the officials had been placed on deputation to the deficit

offices on the basis of seniority / options and the lists had been prepared on that basis. It was further stated that the officials who were presently on deputation to other offices would be posted on their repatriation to the offices to which they are permanently allocated as per their seniority and option exercised by them. It further stated that if no vacancy is available in such office on the date of repatriation, the junior most person in the concerned cadre in that office would be sent on deputation to deficit offices.

The applicants are highly aggrieved by the said Order dated 09-06-2006 inasmuch as the applicants who have been serving in the Group 'C' and 'D' cadre posts, more particularly, the Senior Auditors / Auditors / Clerk / Typist / Record Keeper, who at the time of exercising the option were posted in the office of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong, have been treated in a discriminatory and arbitrary manner, while giving preferential treatment to the employees of Group 'C' and 'D' cadres, who at the time of exercising the option were posted in the office of the Principal Accountant General (Audit), Assam, Guwahati. The aforesaid Order being clearly contrary to the Circular dated 06-03-2006 and the entire exercise being carried out in a hush-hush and clandestine manner without the method and procedure adopted there being not made known to the applicants to their disadvantages and to the advantages of the employees of Group 'C' and 'D' cadres, who at the time of exercising the option were posted in the office of the Principal Accountant General (Audit), Assam, Guwahati. The entire exercise of the so-called separation of the Group 'C' and 'D' cadres of the office of the Principal Accountant General (Audit), Assam, Guwahati and the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong, is violative of the Article 14 of the Constitution. In view of the aforesaid premises, the entire exercise of separation of the combined Group 'C' and 'D' cadres in the offices of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong and Principal Accountant General (Audit), Assam, suffers from the vice of arbitrariness and discrimination. The applicants have become aware of the discriminatory treatment meted out to them only on 27-07-2007. The procedure adopted by the respondent authorities to effect the so-called separation of cadres

Deepak Dinkar

and the allocation of the Group 'C' and 'D' cadres vide the Order bearing No. Estt. I/ Order No. 24 dated 09-06-2006 (Annexure - 7) was kept under wraps by the respondent authorities despite the applicants making application to inform / clarify the criterioa adopted while effecting such separation of cadres and the allocation vide Annexure - 7.

The applicants are also aggrieved by the arbitrary procedure adopted by the respondents in posting the applicants to various offices of the Accountant Generals contrary to the options exercised by them pursuant to the circular contained in the Office Order dated 06-03-2006 (Annexure - 1).

2. LIMITATION: ~

The applicants declare that the instant application has been filed within the limitation period prescribed under Section 21 of the Central Administrative Tribunal Act, 1985 as will be evident from the facts stated hereunder.

3. JURISDICTION: ~

The applicants further declare that the subject matter of the case is within the jurisdiction of the Administrative Tribunal.

4. FACTS OF THE CASE: ~

4.1. That the applicants before the Hon'ble Tribunal are citizens of India and residents of the state of Meghalaya and as such, they are entitled to all the rights and privileges as guaranteed to the citizens under the Constitution of India and other laws for the time being in force.

4.2. The applicants are employees serving in the office of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram which has its office at Shillong - 793001 in the state of Meghalaya. The applicant Nos. 1 to 18 are Senior Auditors in the office of the Principal

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Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram at Shillong, Meghalaya. The applicants Nos. 19 and 20 are presently serving in the post of Auditor whereas the applicant Nos. 21 and 22 are presently serving as clerk /typist. The applicants No. 23 is working in the post of Record Keeper. All the applicants are also members of the Civil Audit Association (Category - III), O/o the Principal Accountant General (Audit), Meghalay, Arunachal Pradesh & Mizoram, Shillomg - 793001.

4.3. That the applicants have approached this Hon'ble Court jointly having common cause of action against the common action of the respondents authorities which have violated their fundamental and other legal rights. The reliefs sought for in the application are also common and identical in nature. It is further stated that the applicants have not filed any other application and as such, the applicants beg to prefer this joint application praying for common relief.

4.4. That it is stated that the Group - 'C' and 'D' cadre employees in the office of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram comprises of the employees serving in the posts of Senior Auditors, Auditors, Welfare Assistants, Supervisors, Stenographers, Hindi posts, and few other miscellaneous posts.

4.5. That it is stated that earlier all the employees in the office of the Principal Accountant General (Audit), Shillong were in the common cadre. Till the year 1997, there was only one office of the Principal Accountant General (Audit) for the states of Assam and Meghalaya and the same was functioning from Shillong. In the year 1997, the authority decided to set up an office at Guwahati, Assam to look after the relevant works for the state of Assam. Accordingly, the office of the Principal Accountant General (Audit), Assam was set up in Guwahati in the year 1997, thereby, bifurcating the concerned audit works of the state of Assam from the office of the Principal Accountant General (Audit), Meghalaya. Prior to the said bifurcation, the office of the Principal Accountant General (Audit) at Shillong was looking after the audit works of the states of Assam, Meghalaya, Arunachal Pradesh and Mizoram. On being bifurcated, the office of the Principal Accountant General (Audit),

Assam, Guwahati became an independent and separate office under the Comptroller and Auditor General (CAG) of India. From then onwards, the office of the Principal Accountant General (Audit), Assam, Guwahati was no longer under the direct superintendence of the office of the Principal Accountant General (Audit) office at Shillong.

4.6. That it is stated that with the setting up of the office of the Principal Accountant General (Audit), Assam at Guwahati, the respondent authorities took the decision to man the said office of the Principal Accountant General (Audit), Assam at Guwahati with the employees of the Principal Accountant General (Audit) office at Shillong. Accordingly, the authorities concerned had transferred a number of employees of the Group 'C' cadre from the Shillong office to the office of the Principal Accountant General (Audit), Assam at Guwahati. While sending the said employees in the year 1997 to the office of the Principal Accountant General (Audit), Assam at Guwahati, it was decided that their tenure and service would be treated as on deputation. But no separation of the combined Group 'C' and 'D' cadres in the Audit offices at Shillong and Guwahati was made at that time which means that there was only one combined cadre of Group 'C' and 'D' employees

4.7. That it is stated that it was only in December, 2005, the respondent authorities initiated the proposal for separation of the combined Group 'C' and 'D' cadres of Audit offices at Shillong and Guwahati. While initiating the said proposal for separation, the authorities decided to finalize the terms and conditions for separation on which the combined Group 'C' and 'D' cadres of A & E offices had been separated with effect from 01-12-2005. The aforesaid proposal for separation of the combined Group 'C' and 'D' cadres of Audit offices at Shillong and Guwahati was initiated vide the letter dated 16-12-2005 of the respondent No. 2 issued under the hand of the Assistant Comptroller and Auditor General (N) written to the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram at Shillong. Vide the said letter No. 724-NGE(App)/17-2004 dated 16-12-2005, Assistant Comptroller and Auditor General had requested the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram at Shillong to send the proposal

for separation of the combined Group 'C' and 'D' cadres of Audit offices at Shillong and Guwahati to the office of the Comptroller and Auditor General of India for approval. It was further stated that while sending the said proposal, the sanctioned strength, persons-in-position and number of optees in each Group 'C' & 'D' cadre for each office may also be furnished with.

4.8. That it is stated that thereafter during the pendency of the proposal for separation of the combined Group 'C' and 'D' cadres of Audit offices at Shillong and Guwahati, the Comptroller and Auditor General of India had given 'in principle' approval for creation of new offices of Senior Deputy Accountant General (Sr. DAG) / Deputy Accountant General (DAG) (Audit & Accounts) in Mizoram and Arunachal Pradesh from 01-04-2006. It was further stated that Notification for creation of the new offices for Mizoram and Arunachal Pradesh would be issued from the Director General (Audit) Wing of the office of the Comptroller and Auditor General of India. The above decision of the Comptroller and Auditor General of India had been reflected in the letter dated 27-02-2006 of the office Comptroller and Auditor General of India issued by the Principal Director (Staff) and sent to the Principal Accountant General (Audit), Meghalaya, etc., Shillong. Vide the said letter dated 27-02-2006, it was requested that the proposal for separation of Group 'C' & 'D' cadres for the above offices, that is, Principal Accountant General (Audit), Meghalaya, etc., Shillong, proposed offices of the Senior Accountant General (Sr. DAG) / Deputy Accountant General (DAG) (Audit & Accounts) in Mizoram and Arunachal Pradesh and the office of the Accountant General (Audit), Assam, Guwahati may be sent to the said office for approval. It may be mentioned that the copies of the aforesaid two letters dated 16-12-2005 and 27-02-2006 were furnished to the Civil Audit Association (Category - III), O/o The Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong - 793001, an association of persons formed by the Category - III employees serving in the office of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, on request on 20-03-2006.

4.9. That it is stated that pursuant to the aforesaid decision of proposal for separation of the combined Group 'C' and 'D' cadres of Audit offices at Shillong and Guwahati and for creation of the new offices for Mizoram and Arunachal Pradesh, the office of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong has issued a Circular being Circular No. Estt. - 1/ Audit/ 10-93/ 4502 dated 06-03-2006 in respect of separation of Common Group 'C' and 'D' cadre between Meghalaya and Assam offices.

A copy of the aforesaid Circular dated 06-03-2006 is annexed herewith and marked as "Annexure - 1".

4.10. That it is stated that the said Circular has intimated that the separation of the common cadre Group 'C' and 'D' cadres in the office of the Principal Accountant General (Audit), Assam, Guwahati and the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong was under active consideration. Along with the said separation, the offices of the Accountant General (Audit), Arunachal Pradesh and Accountant General (Audit), Mizoram would also be set up. The offices of the Accountant General (Audit), Arunachal Pradesh and Accountant General (Audit), Mizoram would however continue to function from Shillong till such time that office space and staff quarters are made available in Itanagar and Aizawl respectively.

The Circular further states that as enough officials might not be available in all the cadres who would opt for the office of (1) Principal Accountant General (Audit), Assam at Guwahati, (2) Principal Accountant General (Audit), Meghalaya at Shillong, (3) Principal Accountant General (Audit), Arunachal Pradesh at Shillong / Itanagar, and (4) Principal Accountant General (Audit), Mizoram at Shillong / Aizawl, each official in the Group 'C' and Group 'D' cadres besides indicating an option in the "Option Form", for choice for posting would also be required to indicate an option to go on deputation to the offices of: ~

- (1) Principal Accountant General (Audit), Arunachal Pradesh, Shillong / Itanagar,
- (2) Principal Accountant General (Audit), Mizoram, Shillong / Aizawl,
- (3) Principal Accountant General (Audit), Assam, Guwahati,
- (4) Principal Accountant General (Audit), Meghalaya, Shillong.

In order of preference.

It is stated that the officials who are finally allocated to the office of their choice would not be paid any deputation allowance. On the other hand, the officials who are finally allocated to one office, but are temporarily allocated to another office would not be paid deputation allowance when working in the same station. However, if the deputation involves a change of station, deputation allowance would be paid from the date the station is changed as per rules.

The Circular further directed that each official is required to exercise his / her option in the "Option Form" to be supplied to him / her by the Administrative Section by 10/04/2006. It was further informed that if any official fails to exercise his / her option as indicated above by this date, the cadre controller will allocate such official permanently to either the office of the Principal Accountant General (Audit), Meghalaya at Shillong or Principal Accountant General (Audit), Assam at Guwahati or Principal Accountant General (Audit), Arunachal Pradesh at Shillong / Itanagar or Principal Accountant General (Audit), Mizoram at Shillong / Aizawl. It is clearly stated in the Circular dated 06-03-2006 that the Option once excised will be final.

4.11. That pursuant to the said Circular dated 06-03-2006, all the employees of the Group 'C' and 'D' cadres including the applicants had been supplied with the Option Form as stated in the Circular. An employee is to fill in the Clause 7 of the option form by opting a particular office out of the 4 (four) offices as mentioned in the Circular, two of which are proposed to be set up in Itanagar, Arunachal Pradesh and Aizawl, Mizoram respectively. In exercising the

option, the employee has to undertake that the option exercised will be final and in no case what so ever it would be changed.

4.12. That it is stated that in Clause 8 of the Option Form, the employee has to indicate the four offices in the order of preference. The said clause is required to be filled in case the employee is not initially allocated at the first instance to the office of his first option exercised above under Clause 7 for want of vacancy, he / she may, till such time he/she is finally allocated to the said office, be allocated to one of the other offices in the order of preference.

A copy of the Option Form is annexed herewith
and marked as "Annexure - 2"

4.13. That it is stated that on receiving the said Circular dated 06-03-2006, the applicants though their Association, namely, Civil Audit Association (Category - III), O/o the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh & Mizoram, Shillong - 793001 expressed their reservations about the modalities regarding separation and option to be exercised before the authority concerned. Thereafter, a meeting was held on 20-03-2006 in the office chamber of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong with the representatives of the Association. In the said meeting, the representatives of the Association expressed their deep resentment over the manner as regards separation of Group 'C' and 'D' cadres and the manner in which the options were called for by issuing the Circular dated 06-03-2006 without taking the employees including the Association into confidence as the views of the Association was not taken before issuance of the Circular dated 06-03-2006. The Association further requested the authority to discuss with them regarding the policy for manning the staff in the proposed offices before finalizing the same. The respondent No. 3 expressed that due to paucity of time the Association's view could not be taken in advance before issue of Circular calling options. But the respondent No. 3 regretted his inability to withdraw the Circular and appraised the Association that the modalities would be finalized only when options were received.

4.14. That it is stated that on 23-03-2006, the Civil Audit on behalf its members, vide its letter bearing No. CAA/Pr. AG/ 2005-06/9 wrote to the respondent No. 3 requested him to provide information to the Association on the following queries: ~

- (1) Whether in the instant case the cadre separation is being made between Assam and Meghalaya offices only or the cadres are also separated for Mizoram and Arunachal Pradesh offices ?
- (2) Whether the staff will be sent on deputation or tour basis along with terms, conditions and tenure of such posting ?
- (3) Rate of deputation allowance, if sent on deputation ?
- (4) Whether staff quarters will be provided ?
- (5) Security, education, health and communication facilities proposed for the staff ?
- (6) State wise sanctioned strength and men-in-position (PIP) of Group C and D cadres of all four states ?

A copy of the said letter and No. CAA/Pr. AG/ 2005-06/9 dated 23-03-2006 are annexed herewith and marked as "Annexure - 3".

4.15. That in response to the aforesaid letter dated 23-03-2007, the respondents replied vide its letter bearing No. Estt. I/ Audit/ 5-6/ Association/ 2005-2006/ 13 signed on 28-03-2007 furnishing the following information: ~

1. Separation of cadres of Groups 'C' and 'D' are being made for all four offices i.e. O/o the Pr. A.G. (Audit), Assam / Meghalaya, O/o the A.G. Arunachal Pradesh and Mizoram.
2. The modalities will be decided on receipts of options exercised by the officials concerned with the approval by the Head Quarters Office.

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3. If the staff is sent on deputation, all will be provided deputation allowance as per existing Rules and Orders of the Government of India from time to time.
4. The staff quarters will be provided to the officials.
5. The proposed shifting of offices will be in the capitals of Arunachal Pradesh and Mizoram. No separate security for the staff will be required there. As regards, Education, Health and Communication, sufficient infrastructure are available in the aforesaid places.
6. Sanctioned strength and men-on-roll for each office has been calculated on the basis of Staff proposal and already furnished to the Head Quarters Office for their approval. The same will be intimated as and when approved by them.

Along with the copy of the said letter, the proposal submitted to Head Quarters regarding staff requirements in the said offices was enclosed.

A copy of the said letter and No. Estt. I/ Audit/ 5-6/ Association/ 2005-2006/ 13 signed on 28-03-2007 are annexed herewith and marked as "Annexure - 4".

4.16. That it is stated that as per the proposal, the proposed sanctioned strength, existing sanctioned strength and Men-in-position as on 01-03-2006 for the three offices of the Principal Accountant General (Audit), Meghalaya, Accountant General (Audit), Arunachal Pradesh and Accountant General (Audit), Mizoram were indicated as below: ~

Category of Posts	Proposed Sanctioned Strength			Existing Sanctioned Strength	Men-in-position as on 01-03-2006
	Meghalaya	A.P.	Mizoram		
Senior Auditor	142	106	83	175	155
Auditor	35	27	21	42	11
Clerks	14	11	9	27	7

Record Keeper	4	3	3	6	6
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It is worthwhile to mention that the proposed sanctioned strength have been based on the workloads of the said three states.

4.17. That it is stated that aggrieved by the non-furnishing of information as regards the office of the Principal Accountant General (Audit), Assam, Guwahati, the applicants' through its Association had requested the respondents vide its letter No. CAA/ Pr/ AG/ 2005-2006/ 10 dated 30-03-2006 to provide information as regards the following: ~

- (1) Sanctioned strength and Men-in-Position in respect of the Group C and D of the office of the Principal Accountant General (Audit), Assam, Guwahati, without which it has become difficult to take a decision on the subject of separation of Group C and D cadres between Meghalaya and Assam offices.
- (2) Whether any revised sanctioned strength in respect of Assam office has also been proposed to the Head Quarters for approval. If so, the Association has requested the respondents to furnish a copy of the said proposal.

It was further requested that as a fresh proposal for sanctioned strength for the concerned offices had been sent to the Head Quarters office for approval, the separation of cadres may be kept in abeyance.

A copy of the said letter and No. CAA/ Pr/ AG/ 2005-2006/ 10 dated 30-03-2006 is annexed herewith and marked as "Annexure - 5".

4.18. That in reply to the letter dated 30-03-2006, the respondents had furnished the information vide its letter No. Estt. I/ Audit/ 5-6/ Association/ 2005-2006 dated 04-04-2006 as regards the Sanctioned Strength and Men-in-Position in respect of Group C and D cadres in respect of the office of the Principal Accountant General (Audit), Assam, Guwahati. But the respondents had refrained to divulge the information regarding any revised sanctioned

strength proposal in respect of Assam office stating that the same was irrelevant and being dealt with by the Assam office separately.

The existing sanctioned strength and Men-in-Position as on 01-03-2006 for the office of the Principal Accountant General (Audit), Assam, Guwahati was as under: ~

Category of Posts	Existing Sanctioned Strength	Men-in-position as on 01-03-2006	Vacancy
Senior Auditor	314	253	-61
Auditor	61	15	-46
Clerks	38	7	-31
Record Keeper	4	3	-1

Thus, it is clear that there were 61 Nos. and 46 Nos. of vacancies in the posts of Senior Auditors and Auditors in the office of the Principal Accountant General (Audit), Assam, Guwahati on 01-03-2006. Similarly, there were 31 Nos. of vacant posts of Clerks and 1 No. of vacancy in Record Keeper.

A copy of the said letter No. Estt. I/ Audit/ 5-6/ Association/ 2005-2006 dated 04-04-2006 is annexed herewith and marked as "Annexure - 6".

4.19. That it is stated that in the meantime, the respondents had furnished vide its letter dated 27-03-2006 to the Association the Headquarters Notification No. 64-Audit/ M7C/ 208-1997/ Notification/ 01 and No. 66-Audit/ M7C/ 208-1997/ Notification/ 02 dated 14-03-2006 whereby the respondents had decided to create independent offices of the Accountant General (Audit), Arunachal Pradesh and Accountant General (Audit), Mizoram with effect from 01-04-2006.

4.20. That it is respectfully stated that the respondent had all on a sudden, issued an Order bearing No. Estt. I/ Order No. 24 dated 09-06-2006 wherein it had stated that consequent upon the separation of Group 'C' and 'D' cadres of the office of the Principal Accountant General (Audit), Assam, Guwahati and

the Principal Accountant General (Audit), Meghalaya, Shillong into the office of the Principal Accountant General (Audit), Assam, Guwahati; office of the Principal Accountant General (Audit), Meghalaya, Shillong; office of the Principal Accountant General (Audit), Arunachal Pradesh, Itanagar, office of the Principal Accountant General (Audit), Mizoram, Aizawl, the officials had been placed on deputation to the deficit offices on the basis of seniority / options and the lists had been prepared on that basis. It was further stated that the officials who were presently on deputation to other offices would be posted on their repatriation to the offices to which they are permanently allocated as per their seniority and option exercised by them. It further stated that if no vacancy is available in such office on the date of repatriation, the junior most person in the concerned cadre in that office would be sent on deputation to deficit offices.

A copy of the said Order bearing No. Estt. I/ Order No. 24 dated 09-06-2006 along with the enclosures are annexed herewith and marked as "Annexure - 7".

4.21. That it is stated that along with the aforesaid said Order bearing No. Estt. I/ Order No. 24 dated 09-06-2006, the respondents had enclosed the lists of the employees allocated office-wise. The Annexures - I, II, III and IV shows the officials placed permanently in the (I) the office of the Principal Accountant General (Audit), Assam, Guwahati, (II) office of the Principal Accountant General (Audit), Meghalaya, Shillong, (III) office of the Principal Accountant General (Audit), Arunachal Pradesh, Itanagar and (IV) office of the Principal Accountant General (Audit), Mizoram, Aizawl. The Annexure - V to the Order bearing No. Estt. I/ Order No. 24 dated 09-06-2006 has listed the officials placed on deputation to the office of the Accountant General (Audit), Arunachal Pradesh, Itanagar on the basis of option exercised by them while the Annexure - VI to the Order bearing No. Estt. I/ Order No. 24 dated 09-06-2006 has listed the officials placed on deputation to the office of the Accountant General (Audit), Mizoram, Aizawl on the basis of option exercised by them. The applicants to their shock and surprise, have found

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their names in Annexure - V to the Order bearing No. Estt. I/ Order No. 24 dated 09-06-2006 which means that they would be required to go to Arunachal Pradesh on deputation despite their objections.

4.22. That pursuant to the aforesaid Order dated 09-06-2006, the respondents had issued another Order bearing No. Estt. I/ Order No. 27 dated 20-06-2006 making some correction by way incorporation of few names in the Annexure - V and Annexure - VI of the Order bearing No. Estt. I/ Order No. 24 dated 09-06-2006.

4.23. That it is stated that immediately on receipt of the Order dated 09-06-2006, the applicants through their Association vide letter dated 16-06-2006 had requested the respondents to furnish certain clarification / modification. The Association, inter-alia, had sought information / clarification in respect of the following: ~

- (a) the criteria followed for allocation on deputation to the concerned offices;
- (b) the period of deputation to the other Accountant General offices;

A copy of the said letter dated 16-06-2006 is annexed herewith and marked as "Annexure - 8".

4.24. That it is respectfully stated that the respondents until 27-07-2007 did not sent the clarification on the points as had been sought for by the applicants in their letter dated 16-06-2006 but always assuring them to provide the clear information. This action of proceeding in an hush-hush manner on the part of the respondents in the entire matter of allocation, deputation, etc. which has cumulative effect on the service as well as in the family lives of the applicants' is arbitrary, illegal and unjustified.

Held
Received
Date

4.25. That it is stated that despite ventilating the grievances of the applicants through the representations submitted by the Civil Audit Association (Category - III), O/o the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh & Mizoram, to intimate the modalities to be adopted to separate the common Group 'C' and 'D' cadres of the offices of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong and the Principal Accountant General (Audit), Assam, Guwahati, the respondent authorities had deliberately refrained from the divulging the actual facts.

4.26. That it is respectfully stated that aggrieved by the aforesaid Order dated 09-06-2006, the applicants' through their Association had submitted a Representation dated 07-08-2006 to the respondents No. 2 through the respondents No. 3 after adoption of resolution in their meeting on 31-07-2006. In the representation, the Association of which the applicants are members, inter-alia, requested the respondents that the entire matter is to be considered reasonably and sympathetically. The period of deputation, both minimum and maximum, should be specified and if at all necessary, staff may be transferred to the other offices only after construction of the office building and suitable staff quarters.

A copy of the said representation dated 07-08-2006 is annexed herewith and marked as
"Annexure - 9".

4.27. That it is reiterated that the Circular dated 06-03-2006 was issued in respect of separation of Common Group 'C' and 'D' cadres between Meghalaya and Assam offices and it was the stand of the respondents that the offices of the Accountant General (Audit), Arunachal Pradesh and Accountant General (Audit), Mizoram would however continue to function from Shillong till such time that office space and staff quarters were made available in Itanagar and Aizwal respectively. But the respondents by making a complete turnaround, have stated that only transit accommodation would be provided to the staff on permanent allocation / on deputation in Aizwal. The applicants state that the

Circular dated 06-03-2006 speaks of adoption of same yardstick for the employees of the offices of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong and the Principal Accountant General (Audit), Assam, Guwahati, for the Group 'C' and 'D' employees as the cadres were not separated until then, in filling up the Option Form (Annexure-2 to the application). But the respondents have adopted a different yardstick as regards the filling in and submission of the Option Form for the employees of the two offices of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong and the Principal Accountant General (Audit), Assam, Guwahati, which ultimately has adversely effected the service career and the permanent allocation as well as the deputation aspects of the applicants.

The said different stands adopted by the respondents have become apparent from the Statements furnished by the respondent authorities vide their letter bearing No. Estt-I/ Audit/ 5-2/ Part-II/ 2007-08/ 1802 dated 27-07-2007 containing the Options exercised by the employees of the Common Group 'C' and 'D' cadres in the two offices of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong and the Principal Accountant General (Audit), Assam, Guwahati, pursuant to the Circular dated 06-03-2006. It may be mentioned that the said Statement has been made available to the Civil Audit Association (Category - III) only after making an application dated 20-07-2007 though in the normal course, the same ought to have been furnished to the Association in view of its various representations made to that effect, more particularly, the representation dated 16-06-2006 (Annexure - 8 to the application). The applicants have received the letter dated 27-07-2007 only through their Association.

A bare perusal of the Statements furnished to the applicants makes it clear that while the Group 'C' and 'D' employees in the office of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong had been made to fill in Clause 8 of the Option Form indicating their options to go on deputation, the Group 'C' and 'D' employees in the office of the Principal Accountant General (Audit), Assam, Guwahati, had been

allowed to fill in the Clause 8 of the Option Form and submit the same in a manner which was absolutely against the conditions mentioned in the Circular dated 06-03-2006 (Annexure - 1 to the application). The distinction would be apparent from a combined reading of the Gradation List as on 01-03-2006, the said Statements and the Order dated 09-06-2006 (Annexure - 7). The following extracts from the aforesaid documents would make the distinction amply clear.

The applicant Nos. 1 to 10 of the instant application have submitted the Option Forms in the following manner: ~

TABLE-1

Sr. No.	Name of the Employee in the post of Sr. Auditor.	Option	Preferences		
			First	Second	Third
240	Smti Sandalyne Khongwir	Meghalaya	AP	Assam	Mizoram
241	Smti Panora Nongsiej	Meghalaya	AP	Assam	Mizoram
243	Smti Phailin Thangkhiew	Meghalaya	AP	Assam	Mizoram
247	Shri Bijoy Chetri	Meghalaya	AP	Assam	Mizoram
248	Smti Ribiwla Kharmawphlang	Meghalaya	AP	Assam	Mizoram
250	Shri Kamalesh Chakrabarty	Meghalaya	AP	Assam	Mizoram
252	Smti Persara Mary Nongbri	Meghalaya	AP	Assam	Mizoram
258	Smti Virginia Pyngrope	Meghalaya	AP	Assam	Mizoram
260	Shri Individual Talang	Meghalaya	AP	Assam	Mizoram
261	Shri Gordon Mark S. Rynjah	Meghalaya	AP	Assam	Mizoram

On the other hand the following persons who were junior to the above-noted applicant Nos. 1 to 10 had exercised their Option in the Option Form and had been allowed to submit the same as under and the respondent authorities had accepted the Option Forms of these employees, who at the relevant time were serving in the office of the Principal Accountant General (Audit), Assam, Guwahati, as under: ~

TABLE-2

Sr. No.	Name of the Employee in the post of Sr. Auditor.	Option	Preferences		
			First	Second	Third
263	Sri Debabrata Kalita	Assam	Assam	Assam	Assam
265	Sri Manoranjan Deka	Assam	Assam	Assam	Assam
267	Sri Bishnu Ganguly	Assam	Assam	Assam	Assam
269	Manish Dey	Assam	Assam	Assam	Assam
271	Rafikuddin Ahmed	Assam	Assam	Assam	Assam
272	Shri Sanjiv Kumar	Assam	Assam	Assam	Assam
273	Shri Biswajit Ghosh	Assam	Assam	Assam	Assam
276	Sri Arup Kar	Assam	Assam	Assam	Assam
277	Shri Jayanta Sarma	Assam	Assam	Assam	Assam
278	Sri Subrata Biswas	Assam	Assam	Assam	Assam

A perusal of the aforesaid Tables, which is only an extract of the entire records, make it amply clear that the employees of Group 'C' and 'D' cadres, more particularly, the Senior Auditors including the applicants who at the time of exercising the option were posted in the office of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong, have been treated in a discriminatory and arbitrary manner, while giving preferential treatment to the employees of Group 'C' and 'D' cadres, who at the time of exercising the option were posted in the office of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram. In view of the aforesaid premises, the entire exercise of separation of the combined Group 'C' and 'D' cadres in the offices of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong and Principal Accountant General (Audit), Assam, suffers from the vice of arbitrariness and discrimination. Had the respondent authorities informed the applicants that the respondents would determine the fate of the employees of Group 'C' and 'D' cadres, including the applicants, who at the time of exercising the option were posted in the office of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram in the manner as had been done, the applicants would have approached and filled in the Option Manner in a different manner.

Copies of the letter bearing No. Estt-I/ Audit/ 5-2/ Part-II/ 2007-08/ 1802 dated 27-07-2007 and the said Statements furnished by the respondent authorities vide their letter bearing No. Estt-I/ Audit/ 5-2/ Part-II/ 2007-08/ 1802 dated 27-07-2007 containing the Options exercised by the employees of the Common Group 'C' and 'D' are annexed herewith and marked as "ANNEXURE - 10" "ANNEXURE - 11".

The applicants crave leave of the Hon'ble Court to produce the Gradation List as on 01-03-2006 as and when called upon to do so.

4.28. That it is stated and submitted that vide its Order dated 09-06-2006, the respondents had stated in clear terms that the separation of Group 'C' and 'D' cadres of the office of the Principal Accountant General (Audit), Assam, Guwahati and the Principal Accountant General (Audit), Meghalaya, Shillong had been made for the offices of the Principal Accountant General (Audit), Assam, Guwahati; the Principal Accountant General (Audit), Meghalaya, Shillong; the Principal Accountant General (Audit), Arunachal Pradesh, Itanagar and the Principal Accountant General (Audit), Mizoram, Aizawl, but while passing selecting and preparing the list of employees for the purpose of deputation, the respondents had taken only the employees of the Meghalaya office into consideration. The aforesaid exercise had not affected the office of the Principal Accountant General (Audit), Assam, Guwahati in any manner whatsoever which is arbitrary and unjustified. The applicants were under the bonafide belief that the separation of cadres had been effected by the respondent authorities in an unbiased and impartial manner even when the alleged separation had not effected the posting of the employees serving in the office of the Principal Accountant General (Audit), Assam, Guwahati as the State is expected to behave in a fair and unbiased manner.

4.29. That it is stated and submitted that the applicants had come to know that the respondents had acted in an discriminatory manner and they became aware of the method and manner of implementing the alleged separation only when they had received a copy of the letter bearing No. Estt-I/ Audit/ 5-2/ Part-II/ 2007-08/ 1802 dated 27-07-2007 (Annexure - 11) wherefrom they became aware that their colleagues in the office of the Principal Accountant General (Audit), Assam, Guwahati, had been allowed to fill in and submit the Option Form in a manner contrary to the mandatory condition laid down therein. As such, the entire exercise to separate the Group 'C' and 'D' cadres in the offices of the Principal Accountant General (Audit), Assam, Guwahati and the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram. The entire exercise had been undertaken by the respondents at their whims and caprice without any reasonable basis. It is stated that the sanctioned strength of employees is far more than the employees manning the posts in the establishments in Meghalaya office and, as such, the applicants could have been easily accommodated. For example, the sanctioned strength of Senior Auditor is 175 whereas the employees manning the said posts as on 01-03-2006 was 155 which means that there were shortfalls of 20 employees as on that date. Interesting while furnishing the proposal by the respondent No. 3 as regards the existing sanctioned strength and men-in-position for the offices, the respondent No. 3 had furnished information only regarding the three offices of the Principal Accountant General (Audit), Meghalaya, Accountant General (Audit), Arunachal Pradesh and Accountant General (Audit), Mizoram leaving out the office of the Principal Accountant General (Audit), Assam at Guwahati. It is pertinent to mention that the same respondents have informed that the separation of cadres of Groups 'C' and 'D' are being made for all four offices i.e. O/o the Pr. A.G. (Audit), Assam / Meghalaya, O/o the A.G. Arunachal Pradesh and Mizoram.

4.30. That it is respectfully stated that the lists in Annexure - I, II, III, IV, V and VI prepared by the respondents as regards permanent allocation and deputation of the officials to the respective offices are also faulty, defective, arbitrary and inconsistent with the earlier letter dated 09-03-2006 inasmuch as the officials who had exercised option as regards the final allocation must be

and bound to be placed in the List of persons who were allocated for that particular office. For example, any employee who had opted for Meghalaya office must and bound to be accommodated in the cadre separated for the Meghalaya office. In the instant case, the names of such employees are not found place in the list prepared by the respondents on the alleged purported ground that their positions in the seniority list do not merit inclusion in the cadre of employees in the office of their choice.

4.31. That it is stated that it is settled principle of law that no employee should be sent on deputation without his/her consent. But in the instant case, the respondents have sought to send the applicants and other persons to send on deputation without their consent. As such, impugned Order dated 06-07-2007 do not stand the scrutiny of law and is liable to be interfered with.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISION: ~

- 5.1. For that the impugned Order dated 09-06-2006 (Annexure - 7) is illegal, arbitrary and discriminatory inasmuch as the same do not conform to the manner and method provided in the circular dated 06-03-2006 (Annexure - 1). The impugned Order having made a mockery of the options exercised by the applicants as well as the administrative order contained in the Circular dated 06-03-2006 is, therefore, illegal, bad and liable to be set aside and/or be quashed;
- 5.2. For that the impugned Order dated 09-06-2006 (Annexure - 7) is illegal and arbitrary inasmuch as the applicants are sought to be posted out on deputation to the office of the Accountant General (Audit), Arunachal Pradesh, Itanagar the whims and caprices of the respondents. The options exercised by the applicants have been ignored in order to cause undue harassment and to suit the vested interests of the respondents concerned. On this ground alone, impugned Order dated 09-06-2006 is liable to be set aside and/or set aside;

5.3. For that the impugned Order dated 09-06-2006 is illegal and not sustainable in law inasmuch as the applicants having exercised their options for permanent allocation at the Principal Accountant General (Audit), Meghalaya, Shillong, could not have been legally shifted / posted out on deputation to any other office, particularly, to the office of the Accountant General (Audit), Arunachal Pradesh, Itanagar, save and except the administrative necessity arising in terms of Clause 8 of the Option Form. This vital aspect having been totally ignored from due consideration prior to the issuance of the impugned order dated 09-06-2006, renders the same as null and void and non-est in law;

5.4. For that the impugned Order dated 09-06-2006 is wholly illegal and arbitrary being contrary to the administrative order dated 06-03-2006 (Annexure - 1) vis-à-vis the administrative order dated 09-06-2006 (Annexure - 7) wherein in Annexure - II thereof the Sanctioned Strength and Person-in-Position (PIP) in respect of the office of the Principal Accountant General (Audit), Meghalaya, Shillong are concerned. The 'Option Form' (Annexure - 2) enclosed to the administrative order dated 06-03-2006 having, unequivocally, at Clause 8 thereof provided for deputation only in the event of want of vacancy at the office of first option, i.e. final allocation, the impugned Order dated 09-06-2006 could not have been legally issued in violation of said Clause 8 thereof. To buttress the plea of illegality of impugned Order, the same also finds support from the administrative order dated 09-06-2006 (Annexure - 7) read with Annexure - II thereof where admittedly the Person-in-Position (PIP) has been shown to be less than the Sanctioned Strength in respect of Senior Auditors, Auditors, Clerks, etc, there being no case whatsoever of "want of vacancy" in terms of Clause 8 to the aforesaid administrative order dated 06-03-2006, therefore, the impugned Order dated 09-06-2006 has no legs to stand on, being wholly illegal and so passed without due application of mind.

5.5. For that the impugned Order dated 09-06-2006 (Annexure - 7) is illegal, arbitrary and void as the same has been passed by ignoring the options so exercised and inter-se seniority of the applicants. A bare perusal and

comparative assessment of Annexure - V and Annexure - VI to the aforesaid administrative order dated 09-06-2006 (Annexure - 7) read with the concerned Gradation List will go to show that options and seniority has not been maintained in posting out employees serving at the office of the Principal Accountant General (Audit), Meghalaya, Shillong in order of preference exercised vis-à-vis the employees serving at the office of the Principal Accountant General (Audit), Assam, Guwahati. The said illegal action in posting out employees on pick and choose basis and/or without any reasonable basis renders the impugned Order dated 09-06-2006 as null and void and non-est in law;

5.6. For that the impugned Order dated 09-06-2006 (Annexure - 7) is illegal and arbitrary inasmuch as by a stroke of pen the applicants are sought to be driven out from the hearth and home to an unknown place where no arrangement whomsoever has been made for accommodation, security, etc. and without specifying the tenure of the deputation period. The impugned Order having been passed contrary to the aforesaid administrative orders dated 06-03-2006 and 09-06-2006 and also without considering the human factor, renders the same as illegal and non-est in law;

5.7. For that in the instant case, no opportunity of whatsoever nature, has been given to the applicants prior to passing of the impugned Orders and as such, the same is violative of the principles of natural justice and the same has caused immense prejudice to the applicants;

5.8. For that the impugned Order dated 09-06-2006 is contrary to the principle of promissory estoppel in that the respondents having promised by the administrative order dated 06-03-2006 to provide permanent allocation at the office of their first choice and to send on deputation only in the event of want of vacancy at the office of their first choice is now estopped from resiling from their promise after the applicants have acted on the administrative order dated 06-03-2006 and had dulyfully exercised their options in the 'Option Form' (Annexure - 2) enclosed in the administrative order dated 06-03-2006 (Annexure -1).In the instant case, the promise extended by the respondents vide the administrative order dated 06-03-2006 was clear and unambiguous.

But when the respondents had allowed a section of the employees then serving in the office of the Principal Accountant General (Audit), Assam, Guwahati and who were of the same cadre as like the applicants, to exercise their options contrary to the administrative order dated 06-03-2006 and the terms and conditions of the 'Option Form' (Annexure - 2) enclosed in the administrative order dated 06-03-2006 (Annexure -1) is not sustainable and is liable to be set aside and/or be quashed.

5.9. For that all such representations of the applicants have failed to evoke any positive response from the respondents till date. The said action of the respondents is violative of the applicants' right under Article 14 and 21 of the Constitution besides being violative of the principles of natural justice. Seeking appropriate remedy, the instant application is being filed by the petitioner.

5.10. For that that while posting the employees of Group 'C' and 'D' cadres to the office of the Principal Accountant General (Audit), Assam, Guwahati, no separation of the combined Group 'C' and 'D' cadres in the Audit offices at Shillong and Guwahati was effected, which fact is also admitted by the respondents. In the said premises, the permission granted by the respondents to fill in and submit the so called 'Option Form' by adopting a different yardstick as regards the employees of the two offices of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong and the Principal Accountant General (Audit), Assam, Guwahati, cannot stand the scrutiny of law and is liable to be set aside and/or be quashed.

5.11. For that the contention of the respondents that the sanctioned strength of the various offices has no relevance to the issue in view of the ban order issued by the Government of India on recruitment is unsustainable for the simple reason that in the instant case, there is no question of any recruitment in respect of the applicants to the vacant posts since they are already serving in the equivalent posts.

5.12. For that though the process of separation and creation of the new offices was started in April, 2006, the respondents have deliberately refrained from divulging the modalities by stating that the modalities would be decided on receipts of options exercised by the officials with the approval of the Headquarters. But, thereafter, the respondents have not informed the applicants as well as the organization representing the applicants about the modalities to be followed until this date despite numerous representations. The respondents thus prevented the employees from raising their genuine grievances as regards their placement on deputation as they were not informed of the options exercised by the other employees and their final placement as reflected in the Order dated 09-06-2006. It was only on 27-07-2007, the respondents vide their letter bearing No. Estt-I/ Audit/ 5-2/ Part-II/ 2007-08/ 1802 dated 27-07-2007 had forwarded the details of the Options exercised by all the employees of the common and unseparated Group "C" and "D" cadres in the Audit offices at Shillong and Guwahati from which the applicants came to know about the discriminatory treatment meted out to the applicants. As such, the whole decision making process of separation of the common and unseparated Group "C" and "D" cadres in the Audit offices at Shillong and Guwahati suffers from the vice of arbitrariness, illegality and discrimination. On that ground alone, the impugned Order bearing No. Estt. I/ Order No. 24 dated 09-06-2006 (Annexure - 7) and the Annexures - I, II, III, IV, V and VI to Annexure - 7 are liable to be set aside and/or be quashed.

5.13. For that as the applicants were not informed of the options exercised by the other employees and their final placement as reflected in the Order dated 09-06-2006 despite their representations and it was only on 27-07-2007, the respondents vide their letter bearing No. Estt-I/ Audit/ 5-2/ Part-II/ 2007-08/ 1802 dated 27-07-2007 (Annexure – 10 and 11) had forwarded the details of the Options exercised by all the employees of the common and unseparated Group "C" and "D" cadres in the Audit offices at Shillong and Guwahati from which the applicants came to know about the discriminatory treatment meted out to the applicants, the instant application cannot, by any stretch of imagination, be termed as barred by limitation. Had the respondent authorities informed the applicants that the respondents would determine the

fate of the employees of Group 'C' and 'D' cadres, including the applicants, who at the time of exercising the option were posted in the office of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram in the manner as had been done, the applicants would have approached and filled in the Option Manner in a different manner. The application cannot be treated as barred by limitation for the fact that no person has been sent / required to go to Arunachal Pradesh / Mizoram as on till this date. The discriminatory treatment meted out to the applicants have prejudicially affected the applicants and, as such, the entire exercise undertaken pursuant to the Circular being Circular No. Estt. - 1/ Audit/ 10-93/ 4502 dated 06-03-2006 in respect of separation of Common Group 'C' and 'D' cadre between Meghalaya and Assam offices, is required to be undertaken afresh. Otherwise immense hardship and irreparable loss will be caused to the applicants which cannot be compensated in terms of money or otherwise.

5.14. For that the manner and method adopted by the respondents in seeking to victimize the applicants leaving the employees of the Principal Accountant General (Audit), Assam, Guwahati and other employees unaffected are absolutely illegal and arbitrary which cannot be sustained in the eye of law.

5.15. For that it is one imperative of the Constitution of India implicit in Article 14 is that if the State announces any policy, it must do so fairly and should not give the impression that it is acting by any ulterior criteria or arbitrarily. When a policy decision is made, the manner and method of implementing the said policy decision must also be made known. After all, what is done in secret is often suspected of being capricious or malafide. So, whatever policy is made should be done fairly and made known to those concerned. In the instant case, the respondents have not followed the above conditions but proceeded in an hush-hush manner and only informed the manner and method of implementing the same vide their letter bearing No. Estt-I/ Audit/ 5-2/ Part-II/ 2007-08/ 1802 dated 27-07-2007 (Annexure - 10 and 11). As such, the entire decisions making process of the respondents and the manner and method of implementing the same is liable to be interfered by this Hon'ble Court declaring the same to be arbitrary, illegal, discriminatory and unconstitutional

being violative of the Fundamental Right as enshrined in the Article 14 of the Constitution of India.

6. DETAILS OF REMEDIES EXHAUSTED: ~

That the applicants declare that they have exhausted all the remedies available to them and there is no other efficacious and alternative remedy available to them.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT: ~

The applicants further declare that they have not filed previously any application, writ petition or suit regarding the grievance in respect of which this application is made before any other court or any other Bench of the Tribunal or any other authority nor any such application, writ petition or suit is pending before any of them.

8. RELIEF SOUGHT FOR: ~

Under the facts and circumstances stated above, the applicants most respectfully pray that the instant application be admitted, records be called for and after hearing parties, on the cause or causes that may be shown and on perusal of records, be grant the following reliefs to the applicants: ~

8.1. To set aside and / or quash impugned Order bearing No. Estt. I/ Order No. 24 dated 09-06-2006 (Annexure - 7) and the Annexures - I, II, III, IV, V and VI to Annexure - 7 whereby the respondents had effected the alleged separation of the common Group 'C' and 'D' cadres of the office of the Principal Accountant General (Audit), Assam, Guwahati and the Principal Accountant General (Audit), Meghalaya, Shillong declaring the whole action of the respondents as discriminatory, arbitrary, illegal, bad, null and void and unconstitutional being violative of Article 14 and 21 of the Constitution of India ;

8.2. To direct the respondent authorities to call for the Option Form (Annexure - 2) afresh from all the employees of the common and unseparated Group "C" and "D" cadres serving in the office of the Principal Accountant General (Audit), Assam, Guwahati and the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong as on 06-03-2006, in strict compliance of the Circular No. Estt. - 1/ Audit/ 10-93/ 4502 dated 06-03-2006 (Annexure - 1) and Clause 7 and Clause 8 of the Option Form (Annexure - 2) and, thereafter, publish the Lists like Annexures - I, II, III, IV, V and VI to Annexure - 7 afresh;

8.2. Any other relief / reliefs to which the applicants are entitled to under the facts and circumstances of the case and deemed fit and proper.

8.3. Cost of the application.

9. INTERIM RELIEF PRAYED FOR:

In the interim pending disposal of this instant application, the applicants pray for an interim order staying / suspending the operation of the impugned Order bearing No. Estt. I/ Order No. 24 dated 09-06-2006 (Annexure - 7) and the Annexures - I, II, III, IV, V and VI to Annexure - 7 and not to pass any further order or orders in respect of the alleged allocation and/or deputation as declared in the impugned Order bearing No. Estt. I/ Order No. 24 dated 09-06-2006 (Annexure - 7) and the Annexures - I, II, III, IV, V and VI to Annexure - 7 and /or for passing such other order or orders so as to give adequate interim relief to the applicants.

10. PARTICULARS OF THE I.P.O. :~

- 1. I.P.O. No. : 326 042676
- 2. Date : 19-09-2007
- 3. Payable at : Guwahati, Assam.

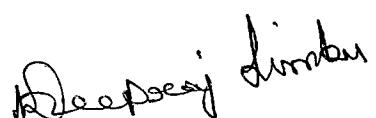
12. LIST OF ENCLOSURES: ~

As stated in the Index.

VERIFICATION

I, Shri Deepraj Limbu, Son of Late B.R. Limbu, aged about years, Resident of Lawsohtun, Shillong, in the State of Meghalaya and presently serving as the Senior Auditor, O/o. The Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong - 793001, Meghalaya, do hereby affirm and verify that the statements made in paragraphs 1, 2, 3, 4.1, 4.3, 4.5, 4.6, 4.13, 4.23, 4.24, 4.25, 4.28, 5, 6 and 7 are true to my knowledge and those made in paragraphs 4.2, 4.4, 4.7, 4.8, 4.9, 4.10, 4.11, 4.12, 4.14, 4.15, 4.16, 4.17, 4.18, 4.19, 4.20, 4.21, 4.22, 4.23, 4.26, 4.27, 4.29, 4.30 and 4.31 are also true to my legal advice and the rest are my humble submissions before the Hon'ble Tribunal. I am the applicant No. 18 in the instant application and I have been duly authorized by the applicants Nos. 1 to 17 and 19 to 23 of the instant application and as such, I am fully competent to swear the affidavit for and on behalf of all the applicants. I have not suppressed any material facts of the case.

And I sign this Verification on this the 19th day of September, 2007.


(Shri Deepraj Limbu)

OFFICE OF THE PR. ACCOUNTANT GENERAL (AUDIT), MEGHALAYA, ARUNACHAL
PRADESH AND MIZORAM, SHILLONG-793001.

CIRCULAR

Circular No.esc-1/Audit/16-93/4502.

Dated : 06/03/2006.

Subject : Separation of Common Group 'C' and 'D' cadre between Meghalaya and Assam Offices.

The separation of the common Gr. C and D cadres in the office of the Pr. Accountant General (Audit), Assam, Guwahati and Pr. Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong is under active consideration. Along with this, the office of the Accountant General (Audit), Arunachal Pradesh and Accountant General (Audit), Mizoram will also be set up. The offices of the Accountant General (Audit), Arunachal Pradesh and Accountant General (Audit), Mizoram will however, continue to function from Shillong till such time that office space and staff quarters are available in Itanagar and Aizawl respectively.

As enough officials might not be available in all the cadres who will opt for the office of Pr. Accountant General (Audit), Assam, Guwahati, Pr. Accountant General (Audit), Meghalaya at Shillong, Pr. Accountant General (Audit), Arunachal Pradesh at Shillong/Itanagar and Pr. Accountant General (Audit), Mizoram at Shillong/Aizawl, each official in the Gr. C & Gr. D Cadres besides indicating an option in the OPTION FORM, for choice of office for posting will also be required to indicate an option to go on deputation to the offices of

1) Pr. Accountant General (Audit), Arunachal Pradesh, Shillong/Itanagar	2) Pr. Accountant General (Audit), Mizoram, Shillong/Aizawl	3) Pr. Accountant General (Audit), Assam, Guwahati	4) Pr. Accountant General (Audit), Meghalaya, Shillong
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in order of preference.

Officials who are finally allocated to the office of their choice will not be paid any deputation allowance.

Officials who are finally allocated to one office, but are temporarily allocated to another office will not be paid deputation allowance when working in the same station. However, if the deputation involves a change of station, deputation allowance will be paid from the date the station is changed as per rules.

Contd P/2...

*Certified to be true Copy
Mohd
Advocate*

Each official is required to exercise his/her option in the OPTION FORM to be issued to him/her by the Administration Section by 10-04-2006. If any official fails to exercise his/her option as indicated above by this date, the cadre controller will allocate such official permanently to either the office of Pr. AG (Audit), Meghalaya, Shillong or Pr. AG (Audit) Assam, Guwahati or AG(Audit) Arunachal Pradesh Shillong/Itanagar or AG (Audit) Mizoram, Shillong/Aizawl.

The Option once exercised will be final.

Sd/-
Sr. Deputy Accountant General (Admn.)

Dated : 06/03/2006

Memo No. Estt-1/Audit/10-93/2005-06/4503-4511.

Copy forwarded for information and necessary action to:

1. The Dy. Director, O/o. the Director General of Audit, P&T, SWTC, Branch Audit Office, 33 BBD Gagh, Kolkata-700001.
2. The Pr. Accountant General (Audit), Assam, Maidamgaon, Beltola, Guwahati-29. With the request to kindly obtain the option from all the Group 'C' and 'D' officials.
3. The Sr. Deputy Accountant General (I-C), Shillong. With the request to kindly obtain the option from all the Group 'C' and 'D' officials including the officials who are on Outside Audit Duty under his control and forward the same to the Deputy Accountant General (Admn.) office of Pr. Accountant General (Audit), Meghalaya, Shillong for further necessary action.
4. The Sr. Deputy Accountant General (C&R/W), Shillong. With the request to kindly obtain the option from all the Group 'C' and 'D' officials including the officials who are on Outside Audit Duty under his control and forward the same to the Deputy Accountant General (Admn.) office of Pr. Accountant General (Audit), Meghalaya, Shillong for further necessary action.
5. The Secretary to the Pr. Accountant General (Audit), Shillong
6. All Branch Officers
7. All Sections
8. All Notice Boards
9. Spare copy.

Establishment Officer.

27/3

OPTION FORM

1. Name (in full in capital)
2. Designation
3. Date of birth
4. Date of retirement
5. Office in which you are working in presently
6. Section to which you are posted presently
7. In the event of separation of existing common cadre for group 'C' and 'D' posts (including supervisors) of the offices of Indian Audit & Accounts Department located in Shillong and Guwahati, I Shri/Smti/Ms..... working in the O/o., Pr. Accountant General (Audit), Meghalaya etc., Shillong/ Pr. Accountant General (Audit), Assam, Maidamgaon, Beltola, Guwahati as (designation), do hereby opt to be finally allocated to the office of the Pr. AG/AG/ (designation), knowing fully that this exercise of option shall be final and in no case what so ever it would be changed.
8. In case, I am not initially allocated at the first instance to the office of my first option exercised above for want of vacancy, I may, till such time I am finally allocated to the said office, be allocated to the following offices in the order of preference:
 - 1) Office of the Pr. AG/AG (Audit).....
 - 2) Office of the Pr. AG/AG (Audit).....
 - 3) Office of the Pr. AG/AG (Audit)
 - 4) Office of the Pr. AG/AG (Audit)

(Signature)

Date

Name

Station

Designation

O/o. the

Proved to be true Copy
Moh
Advocate

Civil Audit Association (Category - III)

O/o the Principal Accountant General (Audit),
Meghalaya, Arunachal Pradesh & Mizoram,
Shillong - 793 001

No. CAA/Pr.AG/2005-06/9

Date: 23.03.2006

To

The Pr. Accountant General (Audit),
Meghalaya, Arunachal Pradesh & Mizoram,
Shillong,

Subject: Separation of Common Group 'C' and 'D' cadre between Meghalaya and Assam Offices.

Sir,

I am to refer to your letter No. Estt-I/Audit/5-6/2005-06/4665 dated 21.3.2006 on the subject cited above and to request you to kindly provide the Association with the following information in connection with the exercise of option.

1. Whether, in the instant case the cadre separation is being made between Assam and Meghalaya Offices only or the cadres are also separated for Mizoram and Arunachal Pradesh Offices.
2. Whether the staff will be sent on deputation or on tour basis along with terms, conditions and tenure of such posting.
3. Rate of deputation allowance, if sent on deputation.
4. Whether staff quarters will be provided.
5. Security, education, health and communication facilities proposed for the staff.

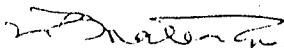
*Pls. find
V
23/3/06*

*Conferred to be true COPY
M.M.
Advocate.*

6. State wise sanctioned strength and men-in-position of Group C and D cadres of all four states.

In addition to above, I also request you to make this Association a party while selecting the sites for office as well as staff quarters in Mizoram and Arunachal Pradesh.

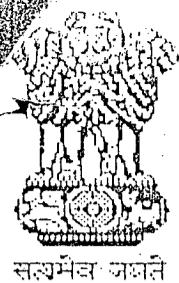
Yours faithfully



N. Bhattacharjee,
President

ANNEXURE-4

35
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Gram : AGAUDIT,
SHILLONG
तार : सम्प्रेक्षा शिल्पांग
FAX : 0364-223494
PABX NO : 228861

प्र० ग्राहांगोकार (लोखा परीक्षा), मेघालय,
अरुणाचल प्रदेश एवं मिजोरम का
कार्यालय, शिल्पांग - 793 001 (34)

OFFICE OF THE
Pr. ACCOUNTANT GENERAL (AUDIT),
MEGHALAYA, ARUNACHAL PRADESH AND
MIZORAM. SHILLONG - 793 001.

संख्या

No. Estt.I/Audit/5-6/Association/2005-2006/13

दिनांक

Dated : /03/2006.

To

The President,
Civil Audit Association (Category-III),
Office of the Pr. Accountant General (Audit),
Meghalaya, Arunachal Pradesh & Mizoram,
Shillong-793001.

Sub :- Separation of common Group 'C' and 'D' cadres between Meghalay and Assam.

Sir,

In inviting a reference to your letter No. CAA/Pr. AG/2005-06/09 dated 23/03/06 on the above subject, I am to forwarded herewith the pointwise information as sought for.

1. Separation of cadres of Groups 'C' and 'D' are being made for all four offices i.e. O/o. the Pr. A. (Audit), Assam/Meghalaya, O/o. the A.G. Arunachal Pradesh and Mizoram.
2. The modalities will be decided on receipts of options exercised by the officials concerned with the approval by Headquarters Office.
3. Refer to two(2) above. If staff is sent on deputation, all will be entitled to deputation allowance as per existing Rules and orders of the Govt. of India issued from time to time.
4. Yes, staff quarters will be provided to the officials.
5. Since, the proposed shifting of offices will be in the capitals of A.P & Mizoram no separate security for the staff will be required there. As regards Education, Health and Communication sufficient infrastructure are available in the aforesaid places.
6. Sanctioned-strength and men-on-roll for each office has been calculated on the basis of Staff Proposal and already furnished to Headquarters Office for their approval. The same will be intimated as and when approved by them.

However, a copy of the proposal submitted to Headquarter is enclosed.

Pr. Accountant General has seen this.

Yours faithfully,

Enclo : As above.

N.C. [Signature]
Sr. Deputy Accountant General (Admn)

*Concorded to be true copy
M.L.H.
Advocate*

(Excluding Commercial)

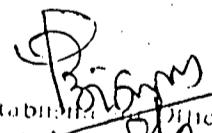
(33) 65

Category of posts	Proposed Sanctioned strength			Existing sanctioned strength.	Men-in-position as on 01.03.06
	Megh	A.P.	Mizo		
Sr. Audit Officer	26	22	18	20	24
Audit Officer	7	6	4	8	4
Asstt. Audit Officer	44	40	28	37	30
Section Officer	11	10	7	13	5
Supervisors	3	2	2	4	0
Welfare Assistant	1	1	1	1	1
Sr. Auditor	142	106	83	175	155
Auditor	35	27	21	42	11
Stenographer					
(a) Sr.P.S	1	---	---		0
(b) P.S	---	1	1	1	0
(c) Grade I	2	2	2	1	1
(d) Grade II	1	1	1	2	1
(e) Grade III	1	1	1	1	
Clerks	14	11	9	27	7
Asstt. Care Taker	1	1	1	1	0
Hindi Posts					
(a) Hindi Officer				1	0
(b) Sr. Hindi Translator	1	1	1	1	1
(c) Jr. Hindi Translator				3	0
(d) Hindi Typist	1	1	1	1	0
(a) S.G. Record Keepers	4	3	3	1	0
(b) Record Keepers				5	6
Misellaneous Posts					
(a) Staff Car Driver.	1	1	1	1	1
(b) Sr. Gest. Operator.					0
Group 'D' Posts					
(a) Duftries	4	3	2	5	7
(b) Jr. Gest. Operator				1	0
(c) Peon	10	8	6	14	9
(d) Sr. Peon	1	1	1	1	1
(e) Watchmen-cum-chowkidar	6	6	6	6	4
(f) Chowkidar-cum-cook	1	1	1		0
(g) Safaiwala	4	3	3	4	4
(h) waterman	1			1	1
EDP Posts					
(a) Sr. Data Manager					0
(b) Data Manager					0
(c) Data Processors					0
(d) Sr. Console					0
(e) Console Operators	3	2	2		0
(f) Data Entry	3	2	2		0
Total :-	329	263	208	378	273

Proposed Sanctioned Strengths are based on the work load of the three states.

5 posts of Sr.Ars. & 5 posts of Ars are kept in abeyance for C.O. & D.E.O. under Existing Sanctioned

are excluding Sr.A.O./A.O., A.A.O./S.O. of Commercial wing.


 Accountant General
 to the three states of
 Meghalaya, Arunachal Pradesh and Mizoram
 Shillong.

Certificate true copy
 Advocate

→ **Civil Audit Association (Category - III)**

O/o the Principal Accountant General (Audit),
Meghalaya, Arunachal Pradesh & Mizoram,
Shillong - 793 001

No. CAA/Pr.AG/2005-06/10

Date: 30.03.2006

To

The Pr. Accountant General (Audit),
Meghalaya, Arunachal Pradesh & Mizoram,
Shillong.

Subject: Separation of Common Group 'C' and 'D' cadre between Meghalaya and Assam Offices.

Sir,

I am to refer to your letter No. Estt-I/Audit/5-6/Association/2005-06/13 dated Nil on the subject cited above and to request you to kindly provide the Association with the following information in connection with the exercise of option.

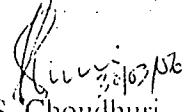
1. Sanctioned strength and Man in Position in respect of Group C & D cadres of the O/O the Pr. A.G. (Audit) Assam without which it has become difficult to take a decision on the subject cited above. In this connection the Minutes of meeting between this Association and the then Pr. A.G.(Audit) held on 16.05.2002 may please be referred to.
2. Whether any revised sanctioned strength in respect of Assam office has also been proposed to the Headquarters for approval. If so, a copy may be furnished to the Association.

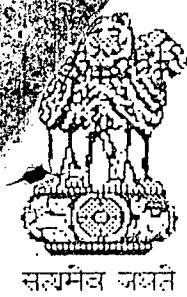
Ranu
Advocate

Presented in the true copy
M.L.H.
Advocate

As a fresh revised proposal for sanctioned strength for the concerned offices has been sent to the Headquarters office for approval, the separation of cadres may please be kept in abeyance till the approval is received from them.

Yours faithfully


S. Choudhuri,
Addl. General Secretary.



Gram : AGA AUDIT,
SHILLONG
तार : रामप्रेष्ठा शिलांग
FAX : 0364-223494
PABX NO : 228861

अरुणाचल प्रदेश एवं मिज़ोरम का
कार्यालय, शिलांग - 793 001

OFFICE OF THE
Pr. ACCOUNTANT GENERAL (AUDIT),
MEGHALAYA, ARUNACHAL PRADESH AND
MIZORAM. SHILLONG - 793 001.

संख्या

No. Estt.I/Audit/5-6/Association/2005-2006/215

दिनांक

Dated : 4/04/2006.

To

The President,
Civil Audit Association (Category-III),
Office of the Pr. Accountant General (Audit),
Meghalaya, Shillong-793001.

Sub :- Separation of common Group 'C' and 'D' cadres.

Sir,

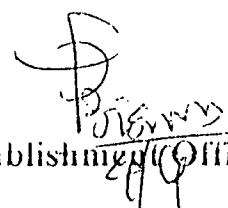
In inviting a reference to the Association letter No. CAA/Pr. AG/2005-06/1 dated 30/03/06, I am directed to forward the pointwise information as sought for.

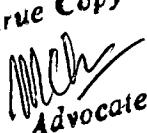
1. Sanction Strength and Men in Position in respect of Group 'C' & 'D' cadres as on 01-03-2006 in respect of office of the Pr. Accountant General (Audit), Assam Guwahati is enclosed.
2. Not relevant as the revision sanctioned strength etc. of Assam Office is dealt with by that office.

The separation of cadres can not be kept in abeyance and will proceed as scheduled.

Yours faithfully,

Enclo : As above.


Establishment Officer

Conferred to be true Copy

Advocate

SCHEDULE I SHOWING THE SANCTIONED STRENGTH IN RESPECT OF OFFICE OF THE PR. ACCOUNTANT GENERAL (AUDIT), ASSAM, GUWAHATI AS ON 01-03-2006

Category of posts	Sanctioned Strength	Men-in-positive	Vacancy
1. Sr. Audit Officer	42	47	5
2. Audit Officer	9	4	-5
3. Asstt. Audit Officer	113	84	-9
4. Section Officer	17	13	-4
5. Supervisors	4	0	-4
6. Welfare Assistant	0	0	0
7. Sr. Auditor	314	253	-61
8. Auditor	61	15	-46
Stenographer			
9. (a) Sr. P.S	1	1	0
10. (b) P.S	0	0	0
11. (c) Grade I	1	1	0
12. (d) Grade II	2	0	-2
13. (e) Grade III	2	0	-2
14. Clerks	38	7	-31
15. Asstt. Care Taker	0	0	0
Hindi Posts			
16. (a) Hindi Officer	1	0	-1
17. (b) Sr. Hindi Translator	1	0	-1
18. (c) Jr. Hindi Translator	3	0	-3
19. (d) Hindi Typist	1	0	-1
20. (a) S.G. Record Keepers.	2	3	1
21. (b) Record Keepers	4	3	-1
Misellaneous Posts			
22. (a) Care taker	0		
23. (a) Staff Car Driver.	0	1	1
24. (b) Sr. Gest. Operator.	0	0	0
Group 'D' Posts			
25. Duftries	8	4	-4
26. Jr. Gest. Operator	1	0	-1
27. Peon	17	14	-3
28. Sr. Peon	0	0	0
29. Watchmen-cum- chowkidar	4	3	-1
30. Chowkidar-cum -cook	1	0	-1
31. Safaiwala	2	2	0
32. waterman	0	0	0
	650	455	195



OFFICE OF THE
PR. ACCOUNTANT GENERAL (AUDIT),
MEGHALAYA, ARUNACHAL PRADESH AND
MIZORAM. SHILLONG - 793 001.

No Estt.I/Order No. 24

Dated : 9th June, 2006

Consequent upon the separation of Group 'C' and 'D' Cadres of the office of the Pr. Accountant General (Audit), Assam, Guwahati and Pr. Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong into the office of the Pr. Accountant General (Audit), Assam, Guwahati, office of the Pr. Accountant General (Audit), Meghalaya, Shillong, office of the Accountant General (Audit), Arunachal Pradesh, Itanagar and office of the Accountant General (Audit), Mizoram, Aizawl, the following Sr. Hindi Translators/Sr. Auditors/Stenographer Grade-I & II/Auditors/Clerks/Staff Car Drivers/S.G.R.Ks/R.Ks/Dustries/Sr. Peons/Peons/Chowkidars/Waterman/Safaiwalas are placed permanently in the offices as shown in Annexures-I, II, III and IV.

Lists showing the names of the officials placed on deputation to the deficit offices on the basis of seniority/options are shown in Annexures-V & VI.

The placement of the officials permanently or on deputation basis in the separated offices will be with effect from 09/06/2006.

On permanent allocation to the offices of the Pr. Accountant General (Audit), Assam, Guwahati, office of the Pr. Accountant General (Audit), Shillong, office of the Accountant General (Audit), Arunachal Pradesh, Itanagar and office of the Accountant General (Audit), Mizoram, Aizawl, the officials will sever all links with the common cadre and will have no connection with other offices of the Pr. Accountants General/Accountants General (Audit). They will be liable to perform all duties and functions connected with audit including assignment to peripatetic audit parties of the office to which they have been allocated. They are also liable to be transferred to Branch/Zonal offices already in existence or to be formed in future and anywhere within the State where they are permanently allocated/placed on deputation.

The officials who are presently on deputation to other offices will be posted on their repatriation to the offices to which they are permanently allocated as per their seniority and option exercised by them. If no vacancy is available in such office on the date of repatriation, the junior most person in the concerned cadre in that office will be sent on deputation to deficit offices.

Contd. 2/-

Certified to be true Copy
M.L.H.
Advocate

The inter-se seniority of persons in the separated office will be shown in the gradation list of that office. The seniority of the officials who will be on deputation to the deficit offices will be shown by the office for which they have exercised their first option.

Sd/-
Principal Accountant General.

Memo No Estt.I/Audit/12-31/2006-07/963-64

Dated : 9th June, 2006

Copy forwarded for information and necessary action to:-

1. The Pr. Accountant General (Audit), Assam, Maidangaon, Beltola, Guwahati. He is requested to release the officials who were placed on deputation to other deficit offices. Since the office of the Accountant General (Audit), Arunachal Pradesh, Itanagar and office of the Accountant General (Audit), Mizoram, Aizawl is still functioning from this office, the officials may be asked to report to this office.
2. The Principal Director (Staff), office of the Comptroller and Auditor General of India, 10, Bahadur Shah Zafar Marg, Indraprastha Head Post Office, New Delhi - 110 001.

Sd/-
Principal Accountant General.

Memo No Estt.I/Audit/12-31/2006-07/965-77

Dated : 9th June, 2006

Copy forwarded for information and necessary action to:-

1. The Deputy Accountant General, office of the Accountant General (Audit), Mizoram, Aizawl.
2. The Dy. Director, Office of the Director General of Audit, P&T, S.W.T.C., Branch Audit Office, 33 B.B.D. Bagh South, Kolkata-700 001.
3. The Secretary to the Pr. Accountant General (Audit), Shillong.
4. The P.A.O. (Local)
5. The Sr. Audit Officer/Record & Claim
6. The Asstt Audit Officer/Confidential Cell
7. The Asstt. Audit Officer/Record
8. The Asstt. Audit Officer/Estt-II
9. Persons concerned through Notice Board
10. Budget/G.L. Group
11. S.B./P.C. Group
12. Posting Group
13. Office Order Book

Deputy Accountant General (Admn.)

ANNEXURE-I

OFFICE OF THE PRINCIPAL ACCOUNTANT GENERAL (AUDIT), ASSAM, GUWAHATI.

ALLOCATION OF SENIOR AUDITORS (SANCTIONED STRENGTH: 314 ; PIP : 257)

S/Shri/Smti.

1. Dharmeswar Das
2. Subrata Kr. Paul
3. Anukul Dhar
4. Subhas Ch. Sarkar
5. Jayashree Das
6. Chandanlal Sen
7. Rajani Kanta Barman
8. Cheni Ram Gogoi
9. Indreswar Borah
10. Anil Kumar Baruah
11. Sudhangshu Ranjan Dhar
12. Uddab Ch. Dutta
13. Pradip Kumar Saikia
14. Girindra Nath Deka
15. Prafulla Chandra Saikia
16. Satya Prasad Borah
17. Sashindra Nath Choudhury
18. Phanindra Chandra Goswami
19. Gokul Chandra Konwar
20. Heramba Prasad Kakoti
21. Khagendra Nath Sarma
22. Deben Rajbongshhi
23. Chapal Kumar Hazarika
24. Mohini Mohan Deka
25. Mahendra Nath Baishya
26. Kamini Kanta Sharma
27. Girish Chandra Dutta
28. Sekhar Das
29. Kamini Kumar Sarma
30. Digindra Das
31. Nagendra Chandra Nath
32. Bhogeswar Pangi
33. Ghana Kanta Doley
34. Karuna Kanta Lahakar
35. Subhas Chandra Dey
36. Kalap Kanti Das
37. Debopriya Das
38. Bibekananda Sen
39. Haidar Ali
40. Subodh Chandra Ghosh
41. Balendra Basumatari
42. Dadhi Ram Das
43. Sajadhar Mudoi
44. Sarat Chandra Choudhury
45. Khagendra Nath Kalita
46. Mahendra Nath Deka
47. Jatinajoy Bhattacharjee
48. Debasish Das
49. Jibon Chandra Dutta
50. Sadhan Chandra Rabha
51. Jagadish Chandra Talukdar
52. Kumar Sankar Purkayastha
53. Ranatosh Chakrabarty
54. Bolin Borsaikia
55. Safiqul Islam Barbhuiya

56. Haladhar Das
57. Bipul Chandra Lahakar
58. Radha Govinda Saha
59. Niranjan Chandra Das
60. Hridayanda Bora
61. Manab Chandra Baishya
62. Narendra Chandra Das
63. Dilip Kumar Sarma (I)
64. Taizuddin Ahmed
65. Dinesh Chandra Haloi
66. Pradumnya Malakar
67. Nagendra Chandra Baishya
68. Madhab Chandra Kakoti
69. Bapan Chandra Kalita
70. Puran Chandra Amchi
71. Surendra Nath Saikia
72. Dilip Kumar Sarma (II)
73. Robini Mushahari
74. Rabi Sankar Roy
75. Jatinra Mohan Roy
76. Sushil Sarma
77. Nani Gopal Saha
78. Sambudha Dasgupta
79. Rabin Duarah
80. Manoranjan Borah
81. Sarbananda Sarania
82. Tarun Sonowal
83. Nirmal Kumar Malakar
84. Hem Kanta Gogoi
85. Rabin Chandra Baishya
86. Rabindra Pathak
87. Harendra Nath Sarma
88. Bikramjit Mitra
89. Jogendra Nath Boro
90. Subhash Chandra Bhattacharjee
91. Bhupendra Nath Pathak
92. Kamal Chandra Dutta
93. Samarendra Narayan Deb
94. Pani Ram Deka
95. Dharmeswar Keo
96. Mileswar Deka Doloi
97. Bibhuti Bluson Bhattacharjee
98. James Minj
99. Sidhartha Bhattacharjee
100. Sajal Kumar Sen
101. Subodh Paul
102. Sanchita Mukherjee
103. Prafulla Narayan Das
104. Ananda Chandra Das
105. Aruna Chakrabarty
106. Bhupen Patowari
107. Arun Chandra Sarma
108. Amalendu Dey
109. Sujata Chakrabarty
110. Umakanta Hazarika
111. Ranjit Hazarika
112. Gandhiram Pegu
113. Shibani Choudhury
114. Sushanta Kumar Purkayastha
115. Nomal Chandra Deka
116. Salam Kumar Singh
117. Paran Chandra Sarkar (at present on deputation in other office)
118. Soumitra Das
119. Suchitra Ghosh

120. Biman Sarkar
121. Pradip Dasgupta (I)
122. Mintu Mitra
123. Sital Kumar Roy
124. Ashish Kumar Gupta
125. Biman Ranjan Das
126. Jaba Dey
127. Ajay Bahuguna
128. Maya Bhattacharjee Dhar
129. Anupama Chakrabarty
130. Diptangshu Choudhury
131. Subhas Chandra Das
132. Mrinal Kanti Sen
133. Suren Chandra Mili
134. Raj Kumar Taye
135. Pratul Khakhlari
136. Mitul Chakrabarty
137. Md. Hazarat Ali
138. Bishnupada Bhattacharjee
139. Rupon Doimari
140. Raj Narayan Adhyapak
141. Debasish Senapati
142. Pranab Kumar Rajbongshi
143. Sanjoy Sarkar
144. L. Haridas Singh
145. Sandip Kumar Das
146. Amitava Mazumdar
147. Surajit Bhattacharjee
148. Tapan Kumar Dey
149. Arun Kumar Dey
150. Ashim Kumar Ghosh
151. Ajit Das
152. Jyoti Rajkhowa Lamia
153. Barun Dey
154. Madhabi Sen
155. Mridul Bayan
156. Nina Das
157. Amit Das
158. Jagadish Deka
159. Debabrata Kalita
160. Monoranjan Deka
161. Kanu Deb
162. Bishnu Ganguli
163. Manish Dey
164. Md. Rafikuddin Ahmed
165. Sanjiv Kumar
166. Biswajit Ghosh
167. Arup Kar
168. Jayanta Sarma (II)
169. Subrata Biswas
170. Shilla Bist
171. Sanjay Kumar
172. Debasish Dey
173. Pankaj Kumar (at present on deputation)
174. Monomohan Deori
175. Biplab Kumar Saha Roy
176. Jagadish Ghosh
177. Sumita Karmuttee
178. Sarbajit Acharjee
179. Sharmistha Bhattacharjee
180. S. Thianglimmang
181. Tapajit Dutta
182. Bhaktikana Bhattacharjee
183. Pradip Das Gupta (II)

184. Suvajit Deb (at present on deputation)
185. Gopal Joshi
186. Indrani Bhattacharjee
187. Ajanta Ahmed
188. Sankar Kumar Das
189. Swapna Kr. Roy
190. Manoj Kr. Baishya
191. Swapna Mondal
192. Prakash Ch. Das
193. Kamini Kr. Das
194. Pinaki Bhattacharjee
195. Deb Dulal Roy
196. Arindam Dey
197. Arijit Sinha
198. Rangeswari Hazarika Deka
199. Tajmina Sultana
200. Sanjay Lama
201. Swapna Das
202. Dharmajit Banik
203. Bharat Chandra Saikia
204. Surendra Nath Sonowal
205. Phuleswari Roy
206. Prasanta Basak
207. Sushil Sutradhar
208. Bijit Ghosh
209. Jayanta Ghosh (II)
210. Ujananda Medok
211. Gautam Paul
212. Namita Das(Nath)
213. Swarkhisar Basumatari
214. Bidyut Kumar Deb
215. Phanin Bramha
216. Subhas Podar
217. Himangshu Dey
218. Tapan Chandra Deka
219. Dayal Singh Basumatary
220. Kartik Kr. Aich
221. Pranjal Pratim Sarma
222. Ranu Deka
223. Mahendra Nath Deka
224. Jugal Kishore Tamuly
225. Kushal Goon
226. Piyalee Chakrabarty
227. Bibhas Ro Das
228. Ramesh Kr. Singh
229. Ravi Sewa
230. Debojit Dutta Baruah
231. Mahua Dutta Sarkar
232. Manju Sonowal
233. Sudhir Ranjan Paul
234. Soumitra Bhattacharjee
235. Gopa Das
236. Argha Ram Boro
237. Pradip Saha
238. Shyamal Kanti Roy
239. Rupak Mahanta
240. Rupak Mazumdar
241. Biren Borah
242. Jayanta Kr. Das
243. Bijoy Chandra Hazarika
244. Jadab Chandra Pathak
245. Jyotish Sarma
246. Ratnajit Choudhury
247. Debasish Nag

248. Ajay Paul
249. Arup Kr. Dhar
250. Kiran Limbu
251. Arup Kumar Sharma
252. Khagen Saikia
253. Naresh Chetri
254. Parimal Basak
255. Subrata Dutta
256. Rajumoni Baurah
257. Bijon Sinha
258. Taraknath Basu
259. Rajib Dhar Choudhury
260. Gauranga Ch. Das

ALLOCATION OF AUDITORS (SANCTIONED STRENGTH : 61 ; PIP : 15)

S/Shri/Smti.

1. Madan Chandra Nath(H) (at present on deputation)
2. Sonabor Doley
3. Partha Pratim Bhadra
4. Pratik Kumar Nandy (at present on deputation)
5. Duggirala Annapurna
6. Sajal Chandra Dey
7. Atanu Chakrabarty (at present on deputation)
8. K. Shyam Kumar
9. K. Amar Babu (at present on deputation)
10. P. Sridhar Rao
11. Seisat Lhouvum
12. Md. Hamidur Rahaman
13. Md. Islamuddin
14. Jahidur Rahaman
15. Deepika Haloi
16. Mangatabam Rajeswar Meetei
17. Rita Mishra (at present on deputation)
18. Surajit Das
19. Dilip Kumar Mazumdar
20. Sanjiv Kumar Sah

ALLOCATION OF CLERKS/TYPISTS (SANCTIONED STRENGTH : 38 ; PIP : 08)

S/Shri/Smti.

1. Ajit Chanda
2. Indreswar Dutta
3. Anirban Dutta
4. Rabindra Prasad Singh
5. Rashendra Das
6. Gautami Das
7. Srijoni Raha Roy
8. Rabin Ch. Boro

ALLOCATION OF STENOGRAPHER GRADE-I & II

S/Shri/Smti
1. Tapan Kr. Chakrabarty, Stenographer Grade-I X

ALLOCATION OF STAFF CAR DRIVER

S/Shri/Smti
1. Amal Narzary

ALLOCATION OF SR. HINDI TRNSLATOR

-- NIL --

ALLOCATION OF S.C. RECORD KEEPER

S/Shri/Smti
1. Shri Gokul Chandra Basumatari
2. Shri Ramesh Ch. Das
3. Chandra Kanta Das

ALLOCATION OF RECORD KEEPER

S/Shri/Smti
1. Shri Netra Bahadur X
2. Shri Nagen Chandra Hazarika
3. Shri Dinesh Ch. Dehingia

ALLOCATION OF DUTRIES

S/Shri/Smti
1. Pratap Chandra Kalita
2. Dilip Kumar Kalita
3. Shri Amar Nath Roy
4. Shri Kheti Bhusan Dalu

ALLOCATION OF PEON

S/Shri/Smti
1. Ghana Kanta Kachari
2. Gojen Chandra Boro
3. Madanlal Balmiki
4. Dharanidhar Das
5. Tarun Kr. Nath
6. Suraj Deo Shah
7. Dhanesh Barman
8. Tapan Chandra Kälita
9. Pani Ram Basumatary
10. Durgeswar Dutta
11. Krishna Prasad Sharma
12. Bharat Chandra Sarma
13. Paban Das

ALLOCATION OF CHOWKIDARS

S/Shri/Smti
1. Surendra Roy
2. Golok Chandra Baishya
3. Sunil Kalita

ALLOCATION OF SAFAIWALAS

S/Shri/Smti
1. Shri Mahesh Balmiki
2. Shri Suresh Balmiki

ANNEXURE-II

OFFICE OF THE PRINCIPAL ACCOUNTANT GENERAL (AUDIT), MEGHALAYA, SHILLONG

ALLOCATION OF SENIOR AUDITORS (SANCTIONED STRENGTH : 75 ; PIP : 62)

S/Shri/Smti.

1. Richard B. Rynjah
2. Hiranmoy Sen
3. Utpalendu Chanda
4. Amriteswar Saikia
5. Shyamal Kr. Bhattacharjee (II)
6. Delhi Grace Nongpluh
7. Nirendra Kumar Chakrabarty
8. Dayaram Joshi
9. Ashutosh Choudhury
10. Nripendra Kr. Dey
11. Nirmalendu Bhattacharjee
12. Marchall Singh Nongsteng
13. Ushanta Kumar Das
14. Mashque Ahmed
15. Hillol Sekhar Gupta
16. Jogendra Ch. Das (II)
17. Ajoy Kr. Das (II)
18. Anup Kumar Gupta Choudhury
19. Darnell Majaw
20. Prabir Chakrabarty
21. Sudhir Chandra Das
22. Marmaduke Roy Lyngwa
23. Redskilton Nongkynrih
24. Mlibir Kumar Chaki
25. Ranendra Das
26. Phresto Niangti
27. Anitya Kr. Suklabaidya
28. Jagadish Chandra Boral
29. Parimal Chakrabarty
30. Dhiren Sonowal
31. Jugal Hazarika
32. John Wallong
33. Spomen Thangkhiew
34. Sanjit Kumar Choudhury
35. Suranjan Choudhury
36. Dipak Kumar Bhattacharjee
37. Akon Chandra Saikia
38. Lorendro Lyngkhoi
39. Sashi Mohan Roy
40. Nitya Gopal Karimakar
41. Luis K. Pyngrope
42. Rabindra Nath Biswas
43. Sanjit Purkayastha
44. Sujit Kumar Nag
45. Anupam Biswas
46. Plistina Sohtun
47. Ricky Myrten
48. Bijon Kanti Roy
49. Kroshek D. Khiewtam
50. Debasish Banerjee
51. Venetia Dolly Mawie
52. Anthony L. Thawbroi
53. Ravindra Singh
54. Arlessibon Rminong
55. Abhijit Das Gupta

- 50 - 51 -

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70

56. Ngurremmawi
 57. Neelotpal Dutta Choudhury
 58. Sunesh Manik Syiem
 59. Raymond V. Kharkongor
 60. Charles Dickson Syiemlih
 61. Wanaibon Resaw
 62. Yuribell Roy
 63. Sandipan Choudhury (at present on deputation as Welfare Assistant, opted for Meghalaya, 1st preference for deputation is Arunachal Pradesh)
 64. Omama Madhusudhanan (Opted for Meghalaya, at present on deputation) — 367
 65. Ruhikanta Khomdram (at present on deputation, opted for Meghalaya) — 401
 66. Arindom Chatterjee (at present on deputation, opted for Meghalaya) 92 *Arindom Chatterjee*

ALLOCATION OF AUDITORS (S/S:18 PIP:5)

S/Shri/Smti.
 1. Miriam Sylph Kharbyngngar
 2. Kliptos Shabong
 3. Lobestar Wankhar
 4. Melboob Kharkongor
 5. Lalmunhualli Thiete

ALLOCATION OF CLERKS/TYPISTS (SANCTIONED STRENGTH : 11 PIP : 02))

S/Shri/Smti
 1. Bikash Kumar Thapa
 2. Ibannya Rynjah

ALLOCATION OF STENOGRAPHER GRADE-I & II

S/Shri/Smti
 1. Sudip Kr. Das, Stenographer Grade-II

ALLOCATION OF STAFF CAR DRIVER

1. Shri Dilip Kumar Khanal

ALLOCATION OF SR. HINDI TRNSLATOR

1. Shri Lam Kholun Simte

ALLOCATION OF S.G.RECORD KEEPER

-- NIL --

ALLOCATION OF RECORD KEEPER

S/Shri/Smti
 1. Chetman Pradhan
 2. Yogendra Prasad Singh

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ANNEXURE-III

OFFICE OF THE ACCOUNTANT GENERAL (AUDIT), ARUNACHAL PRADESH, ITANAGAR.

ALLOCATION OF SENIOR AUDITORS (SANCTIONED STRENGTH: 56 ; PIP: 46)

S/Shri/Smti.

1. Subrata Sen
2. Bhuban Ch. Bania
3. Stowell Manick Nongsiej
4. Ranendra Kumar Bhattacharjee
5. Slad Singh Nongkhlaw
6. Dipendra Kumar Raha
7. Pranesh Ranjan Chanda
8. Dwipesh Ranjan Nandy
9. Prabir Kumar Paul
10. Poramesh Chanda
11. Amrita Bhattacharjee

ALLOCATION OF AUDITORS (S/S :14 PIP:3)

-- NIL --

ALLOCATION OF CLERKS/TYPISTS (SANCTIONED STRENGTH:9 PIP:02)

-- NIL --

ALLOCATION OF STENOGRAPHER GRADE-I & II

-- NIL --

ALLOCATION OF STAFF CAR DRIVER

-- NIL --

ALLOCATION OF SR. HINDI TRNSLATOR

-- NIL --

ALLOCATION OF S.G.RECORD KEEPER

-- NIL --

ALLOCATION OF RECORD KEEPER

-- NIL --

ALLOCATION OF DUTRIES

-- NIL --

ALLOCATION OF SENIOR PEON

-- NIL --

ALLOCATION OF PEON

-- NIL --

ALLOCATION OF CHOWKIDARS

-- NIL --

ALLOCATION OF WATERMAN

-- NIL --

ALLOCATION OF SAFAIWALAS

-- NIL --

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ANNEXURE-IV

OFFICE OF THE ACCOUNTANT GENERAL (AUDIT), MIZORAM, AIZAWL

ALLOCATION OF SENIOR AUDITORS (SANCTIONED STRENGTH : 44 PIP : 36)

1. S/Shri/Smti.
2. R.K.Thathanga
2. Razia Babi Gatphoh

ALLOCATION OF AUDITORS (S/S:10 PIP:2)

1. S/Shri/Smti.
1. Hauzel Hauzakhum

ALLOCATION OF CLERKS/TYPISTS (SANCTIONED STRENGTH:7 PIP:01)

-- NIL --

ALLOCATION OF STENOGRAPHER GRADE-I & II

-- NIL --

ALLOCATION OF STAFF CAR DRIVER

-- NIL --

ALLOCATION OF SR. HINDI TRNSLATOR

-- NIL --

ALLOCATION OF S.G.RECORD KEEPER

-- NIL --

ALLOCATION OF RECORD KEEPER

-- NIL --

ALLOCATION OF DUTTRIES

-- NIL --

ALLOCATION OF SENIOR PEON

-- NIL --

ALLOCATION OF PEON

-- NIL --

ALLOCATION OF CHOWKIDARS

-- NIL --

ALLOCATION OF WATERMAN

-- NIL --

ALLOCATION OF SAFAIWALAS

-- NIL --

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ANNEXURE-V

The following officials are placed on deputation to the office of the Accountant General (Audit), Arunachal Pradesh, Itanagar on the basis of option exercised by them :

SR. AUDITORS:-

S/Shri/Smti.

1.	Caius D'souza Lungdoh (opted for Meghalaya, placed as per 2 nd preference)	225
2.	Iadamon Wanswelt (.....do.....)	228
3.	Iophieka Raplang (.....do.....)	229
4.	Helen Diengdoh (opted for Meghalaya, placed as per 2 nd preference)	230
5.	Padam Lal Sunar (opted for Meghalaya, placed as per 2 nd preference)	232
6.	Dlessina Diengdoh (opted for Meghalaya, placed as per 2 nd preference)	233
7.	Rabin Kumar Ruchal (opted for Meghalaya, placed as per 1 st preference)	236
8.	Khmihlynti Mawiong (opted for Meghalaya, placed as per 2 nd preference)	237
9.	Uttam Thapa (opted for Meghalaya, placed as per 1 st preference)	239
10.	Krishna Pradhan (opted for Meghalaya, placed as per 1 st preference)	240
11.	Sanjay Suklabaidya (opted for Meghalaya, placed as per 2 nd preference)	254
12.	Bari Kupar Thangkhiew (opted for Meghalaya, placed as per 1 st preference)	256
13.	Manoj Khanduri (opted for Meghalaya, placed as per 1 st preference)	257
14.	Jenny Dingdoh (opted for Meghalaya, placed as per 2 nd preference)	259
15.	Hazell Sawian (opted for Meghalaya, placed as per 1 st preference)	272
16.	Sandalyne Khongwir (opted for Meghalaya, placed as per 1 st preference)	273
17.	Panora Nongsiej (opted for Meghalaya, placed as per 1 st preference)	275
18.	Phailin Thangkhiew (opted for Meghalaya, placed as per 1 st preference)	277
19.	Bijoy Chetri (opted for Meghalaya, placed as per 1 st preference)	279
20.	Ribiwa Kharmaophlang (opted for Meghalaya, placed as per 1 st preference)	280
21.	Kamalesh Chakrabarty (opted for Meghalaya, placed as per 1 st preference)	281
22.	Persara Mary Nongbri (opted for Meghalaya, placed as per 1 st preference)	284
23.	Virginia Pyngrope (opted for Meghalaya, placed as per 1 st preference)	290
24.	Individual Talang (opted for Meghalaya, placed as per 1 st preference)	292
25.	Gordon Mark S. Rynjah (.....do.....)	293
26.	Hunlinmon Ajar Tongper (.....do.....)	294
27.	Aquarus Mathew (.....do.....)	300
28.	Cherryline Lyngdoh (.....do.....)	307
29.	Anita Dingdoh (.....do.....)	311
30.	Lisanai Syiem (.....do.....)	346
31.	Altasani Lyngwa (.....do.....)	348
32.	Naina Kamal Gurung (.....do.....)	354
33.	Til Bahadur Chetri (.....do.....)	395
34.	Deepraj Limbu (.....do.....)	414
35.	Minakshi Purkayastha (.....do.....)	415

AUDITORS:-

S/Shri/Smti.

1. Shibli Das (opted for Meghalaya)
2. Daphira Kharbangar (....do....)
3. Barindra Lal Bose (opted for Assam)
4. Bivash Ch. Mandal (opted for Assam)

CLERKS/TYPISTS:-

S/Shri/Smti

1. Malook Singh (opted for Meghalaya)
2. Puspita Deshmukhya (opted for Meghalaya)

STENOGRAPHER GRADE-I & II

S/Shri/Smti

1. Provangshu Dutta Roy (opted for Assam, not covered by option, placed on deputation)

RECORD KEEPERS

S/Shri/Smti

1. Govinda Sharma (opted for Meghalaya, placed as per 1st preference)
2. Gore Bahadur Chetri (opted for Assam, placed as per 1st preference)

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ANNEXURE-VI

The following officials are placed on deputation to the office of the Accountant General (Audit), Mizoram, Aizawl on the basis of option exercised by them :

SR. AUDITORS:-

S/Shri/Smti.

1. Gita Dhar (opted for Meghalaya, placed as per 3rd preference) ✓ 276
2. Ranjit Barua (opted for Meghalaya, placed as per 3rd preference) ✓ 281
3. Medalin Sohtun (opted for Meghalaya, placed as per 3rd option) ✓ 283
4. Namarbahan Marwein (opted for Meghalaya, placed as per 3rd preference) ✓ 287
5. Moreen Kharudai (.....do.....) ✓ 287
6. Nalibon Wanhsnong (.....do.....)
7. Jeannita Warjri (.....do.....)
8. Rajesh Kamal Rajput (.....do.....)
9. Baiar Kupar Lyngdoh Thabah (.....do.....)
10. Euphrasie Nongkynrih (.....do.....)
11. Khainbor Warjri (opted for Meghalaya but not covered by option/preference)
12. Yurinia Kharumnuid (.....do.....)
13. Rishottre Pyrbot (opted for Meghalaya, placed as per 3rd preference)
14. Ricky Pyngrope (.....do.....)
15. Camelia Sahtun (.....do.....)
16. Marius Swer (.....do.....)
17. Harilal Panthi (not covered by option)
18. Edmund Kharkongor (opted for Meghalaya, placed as per 3rd preference)
19. Eusebio Lyngdoh (.....do.....)
20. Kyrshamborlang Rance(.....do.....)
21. Jesper Khongsdam (.....do.....)
22. Suraj Kumar Thapa (.....do.....)
23. Merinda Kharkongor (.....do.....)
24. Stalyneda Kharbuki (.....do.....)
25. Ranjit Gogoi (opted for Assam, not covered by option)
26. Ratna Joardar (opted for Assam, not covered by option.)
27. P.V.K.Naaga Polaiyah (.....do.....)
28. T. John Wilson (opted for Assam, placed as per 3rd preference)
29. Binoy kr. Das (.....do.....)
30. Malina Acharjee (.....do.....)
31. Snehashis Roy (.....do.....)
32. Baniaphira Manik Syiem (opted for Meghalaya, placed as per 3rd preference)
33. Saban Kumar (Opted for Meghalaya but not covered by option)
34. Allwinson Dhar (.....do.....)

AUDITORS:-

S/Shri/Smti

1. Seimang Touthang (opted for Meghalaya)

CLERKS/TYPISTS

S/Shri/Smti

1. Sujeet Kumar Das (opted for Meghalaya)

RECORD KEEPER

S/Shri/Smti

1. Shri Joshua Luke Rance (opted for Meghalaya, placed as per 3rd preference)

Civil Audit Association (Category - III)

O/o the Principal Accountant General (Audit)
Meghalaya, Arunachal Pradesh and Mizoram,
Shillong - 793 001

No. CAA/Pr.AG/2006-07/12

Dated: 16th June 2006

To

The Principal Accountant General (Audit),
Meghalaya etc, Shillong

Sub: Separation of Cadres

Sir,

Kindly refer to your orders No. Estt-I/24 issued under letter No. Estt.I/12-31/2006-07/963-77 dated 09.06.2006 on the subject cited above. I am to request you to kindly provide us with the following clarifications/information.

1. The sanctioned strength and PIP provided by HQ's office for each of the four concerned offices on the basis of which the cadres have been separated.
2. The basis on which the four deputationists, as shown in the Annexure II (Allocation of staff to the Meghalaya Office at Sl. Nos. 63 to 66, are allocated to the Office of the Pr. AG (Audit), Meghalaya superceding senior members in the cadre of Sr. Auditors.
3. The criteria followed for allocation on deputation to the concerned offices.
4. The period of deputation to other AG offices. It may also please be ensured that the members who are listed for deputation to other AG offices would be repatriated immediately and posted against the vacancy(s) to be caused due to retirement, death or otherwise purely on seniority basis.
5. The date of transfer of staff to Arunachal Pradesh and Mizoram. The members may please be informed well in advance prior to their transfer to the offices of AP and Mizoram to avoid any sort of inconveniences.

In this context the latest position regarding acquisition/construction of office buildings and staff quarters at Itanagar and Aizawl may also please be intimated.

Yours faithfully



(President)

*Recd.
M/16/06*

*True Copy
Advocate*

Civil Audit Association (Category - III)

O/o of the Pr. Accountant General (Audit), Meghalaya etc.
Shillong - 793001.

No. CAA/Pr. AG/2006-07/19

Dated : 07.08.06

To

The Pr. Accountant General (Audit).
Meghalaya etc. Shillong.

Sub : *Forwarding of resolutions to the C & AG of India.*

Sir,

The General Body of this Association, in its meeting held on 31.07.06 during lunch hour, has adopted a resolutions for onward transmission to the C & AG of India.

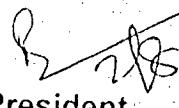
I, therefore, request you kindly to forward the same to the C & AG of India for further necessary action.

Yours Faithfully,

Enclo : (i) One resolutions.

(ii) Letter address to

C & AG of India


President

Memo No. CAA/Pr. A.G/06-07/20-22

: Dated : 07.08.06

Copy along with copies of resolutions forwarded for information to:-

1. The President, National Audit Federation.
2. The Secretary General, National Audit Federation.
3. Secretary, D.O.P.T., Government of India New Delhi.


President

True Copy
M. M. Advocate

Civil Audit Association (Category - III)

O/o of the Pr. Accountant General (Audit), Meghalaya etc.
Shillong - 793001.

No. CAA/Pr. AG/2006-07/23

Dated : 07.08.06

To

The Comptroller & Auditor General of India,
10, Bahadur Shah, Zafar Marg,
New Delhi - 110002.

Sub :

Forwarding of resolutions to the C & AG of India.

Sir,

The General Body of this Association, in its meeting held on 31.07.06 during lunch hour, has adopted a resolutions for onward transmission to the C & AG of India.

Yours Faithfully,

Enclo : One resolutions

President

RESOLUTION - No. 3.

The General Body of the Civil Audit Association (Category-III), in its meeting held on 31st July, 2006 during lunch hour, being deeply concerned with the burning issues viz (i) Cadre separation of common groups C & D cadres among Assam, Meghalaya, Arunachal Pradesh and Mizoram and (ii) proposed setting up of A.G.(Audit) Offices in Arunachal Pradesh and Mizoram bring the following points for kind and favourable decision by the C&AG of India.

1. A proposal of sanctioned strength (copy enclosed) of each cadre was sent to the Headquarter office by the Pr. Accountant General (Audit), Meghalaya etc. Shillong in March 2006. The existing sanctioned strength of staff was sanctioned by the Headquarters office at the time of restructuring of cadres in IA & AD with effect from 1.3.1984. Since then during past 22 years the positions have changed a lot with the Administrative reorganizations that came up and the increase in developmental schemes by the Governments as a result of which the number of auditable units have increased many-folds but there was no increase in the sanctioned strength of staff for those increased workload. Since posting within North Eastern Region brings lot of difficulties both mental and physical for the transferred personnel as well as their families, it is requested that the Headquarters office may kindly sanction the staff strength according to the proposal so that the staff are not overstressed and over burdened with the official work. Posting of staff in each office may be made according to the sanctioned strength and not according to the men in position and the total vacancies in each cadre may be shared proportionally by all the offices concerned.
2. The lists of allocation of staff among the offices of the Accountants General (Audit) in Assam, Meghalaya, Arunachal Pradesh and Mizoram indicate that as against the existing PIP of 155 as on 1.3.06 in the cadre of Sr. Auditors in the combined office of the Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram the total number of Sr. Auditors allocated for these three offices comes to 144 (Megh. 62, A.P. 46 Mz. 36) i.e. reduced by 11 persons whereas for the office of the Accountant General (Audit), Assam the same has been increased from existing PIP of 253 to allocated PIP of 257. As per Estt. Order No. 27 issued on 20.6.06 four Sr. Auditors who are presently on deputation have been placed as below:-

1) Shri. Sandipan Choudhury - placed on deputation to the Office of the Accountant General (Audit) Arunachal Pradesh.

2) Omara Madhusudan, Ruhikanta Khomdram and Arindam Chatterjee - placed on deputation to the office of the Accountant General (Audit) Mizoram.

With the above placements the PIP in respect of Arunachal Pradesh & Mizoram have been increased by one and three respectively whereas the PIP in respect of Accountant General (Audit) Meghalaya remained same. It is requested that the PIP of Accountant General (Audit) Meghalaya may be increased by four by corresponding reduction from the PIP of Arunachal Pradesh and Mizoram. The fate of the balance 3 PIPs (11-4(Assam - 4 (deputationists) may also please be intimated. While the Meghalaya office is already running with shortage of staff further reduction of PIP would only add to the burden upon the existing staff.

3. The sanctioned strength of Group C & D staff in office of the Accountant General (A & E) Meghalaya is 230 with PIP of 200 where as the sanctioned strength of Group C & D staff in office of the Pt. Accountant General (Audit), Meghalaya is only 136 with PIP of 89 which is disproportionate. Since, the vouchers received in A & E office for compilation are required to be audited by the Audit office both centrally as well as during local inspection and this has to be done against both regularity and financial propriety. Sanctioning of disproportionate staff in Audit office therefore needs to be reviewed by the Headquarters Office so that adequate number of staff are sanctioned.

4. ^{A&E} The Accountant General (Audit) Meghalaya etc., while issuing the circular No. 3307 dated 12.7.06, calling for options for separation of Group C & D cadres from his staff had mentioned in that circular all the terms and conditions, including sanctioned strength and PIP against each concerned Audit Offices. The same was not done when these exercise^d was taken up in this office. Since the staff members were kept in dark regarding all these aspect, a fresh options may please be called for indicating their in all the terms and condition of the cadre separation. The period of deputation, both minimum and maximum may also please be specified.

5. If at all necessary, staff may be transferred to Arunachal Pradesh and Mizoram only after construction of the office buildings and suitable staff quarters.

We hope the C & AG of India will sympathetically consider the agony and stress being suffered by the departmental staff of this office and direct his officers to furnish the required information and take a favourable decision in this regard.

Also resolved to send the copy of the resolution to the C & AG of India through proper channel and Secretary General of National Audit Federation.

2/2/89

Gram: AGA AUDIT,
SHILLONG
तार: सम्प्रेक्षा शिलांग
FAX: 0364-2223494
PABX NO: 2228861

प्र० महालेरयाकार (लेरया परीक्षा), मेघालय,
आरुणाचल प्रदेश एवं मिज़ोरम व ज
कार्यालय, शिलांग - 793 001

OFFICE OF THE
Pr. ACCOUNTANT GENERAL (AUDIT),
MEGHALAYA, ARUNACHAL PRADESH AND
MIZORAM. SHILLONG - 793 001

No.Estt-I/Audit/5-2/Part-II/2007-08/1802

Dated: 27-07-2007.

To

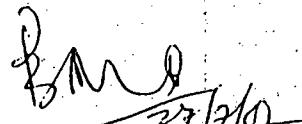
The General Secretary,
Civil Audit Association (Category- III)
Shillong.

Subject: - Supply of statement showing the options exercised by Group 'B', 'C'
& 'D' Staff.

With reference to your letter No. CAA/Misc/2007-08/30 dated 20-07-2007 on the subject cited above, I am directed to forward herewith the options exercised by Group 'B', 'C' and 'D' staff during separations of cadres.

The special causal leave for 6 days i.e. 26-07-2007 to 27-07-2007 and 30-07-2007 to 02-08-2007 of Shri Nirmalendu Bhattacharjee and Shri Marshall S. Nongsteng has also been sanctioned by the Pr. Accountant General. This is with reference to your letter No. CAA/Misc/2007-08/29 dated 20-07-2007.

Yours faithfully,


27/7/07
Establishment Officer

True Copy
M. Ch.
Advocate

Sl. No.	Post Held	Name	1 st Option	2 nd Option	3 rd Option	4 th Option	Remarks
1	SrAO.	Paresh Ch. Das	Assam				
2	SrAO.	John Dhanwar	Assam				
3	SrAO.	Tapan Kr Biswas	Assam				
4	SrAO.	Samiran Suklabaidya	Assam				
5	SrAO.	Sadhan Sarkar	Assam				
6	SrAO.	Jaharlal Saha	Tripura				
7	SrAO.	Kiran Sankar Chakraborty	Assam	Tripura			
8	SrAO.	Thaneswar Dutta	Assam				
9	SrAO.	Ananta Bijoy Purkayastha	Assam				
10	SrAO.	Rasa Ranjan Dutta Adhikari	Meghalaya				Deputation
11	SrAO.	Ranjit Suklabaidya	Assam	Meghalaya			
12	SrAO.	Niranjan Ch. Das	Tripura	Assam			
13	SrAO.	Dilip Kr Choudhury (II)	Tripura				Deputation
14	SrAO.	Dilip Kr Saha	Meghalaya	Assam	AP		
15	SrAO.	Gopen Ch Sarkar	Assam	Meghalaya			
16	SrAO.	Kali Das	Assam				
17	SrAO.	Lankeswar Pegu	Assam				
18	SrAO.	Brojen Doley	Assam				
19	SrAO.	Bijon Kanti Sikidar	Assam				
20	SrAO.	Md Fazlul Haque	Assam				
21	SrAO.	C.T. Vishwanathan					Deputation
22	SrAO.	Rabindra Nath Ghosh	Tripura	Assam			
23	SrAO.	Md. Faizur Rahman	Manipur				
24	SrAO.	Bishnu Mazumdar	Meghalaya				
25	SrAO.	Sujan Kumar Das	Meghalaya	Assam			
26	SrAO.	Tikendra Nath Choudhury	Assam	Meghalaya			
27	SrAO.	M. Jiteshwar Singh	Manipur				
28	SrAO.	Jyotirmoy Chakrabarty	Meghalaya	Assam			
29	SrAO.	Ghanashyam Dutta	Assam				
30	SrAO.	Satyanath Patwari	Assam	Meghalaya			
31	SrAO.	Kanu Ranjan Dey Tarafdar	Assam				
32	SrAO.	Mrinmoy Das	Meghalaya				
33	SrAO.	Sekhar Paul Choudhury	Mizoram	Meghalaya			
34	SrAO.	Kalyan Ch Dutta	Meghalaya	Assam			
35	SrAO.	Partha Acharrjee	Meghalaya	Assam			
36	SrAO.	Shibaji Choudhury	Meghalaya				
37	SrAO.	Ikramul Hussain	Assam				
38	SrAO.	Jogendra Debnath	Tripura				
39	SrAO.	Ranjit Kr Dey	AP	Tripura			
40	SrAO.	Bhabendra Ram Das	Assam				
41	SrAO.	Sudeb Ch Das	Assam				Deputation
42	SrAO.	Tushar Kanti Das	Tripura				
43	SrAO.	Prabhakar Nath	Assam	Meghalaya			
44	SrAO.	Dwijendra Kr Sinha	Assam				
45	SrAO.	Santosh Kr Basak	Meghalaya	Assam			
46	SrAO.	Pranab Kr Dey	Meghalaya				
47	SrAO.	Pijush Kanti Dasgupta	Tripura				
48	SrAO.	Rasa Ranjan Dhar	Assam	Meghalaya			

certified to be true Copy
 MCh
 Advocate

50 SrAO.	Jibon Kr Dutta	Assam				
51 SrAO.	Satya Prasad Biswas	Meghalaya				
52 SrAO.	Kutubuddin Borbhuyan	Assam				
53 SrAO.	Kuria Kose, M.M	Assam	Nagaland			
54 SrAO.	Subhas Ch Chakraborty	Assam				
55 SrAO.	Dhiman Mitra	Assam				Deputation
56 SrAO.	Utpal Kr Paul	Assam				
57 SrAO.	Bijitendra Narayan Choudhury	Tripura				
58 SrAO.	Mrinal Kanti Kar	Tripura	Assam			
59 SrAO.	Amalendu Chakrabarty	Assam				
60 SrAO.	Manas Bhattacharjee	Tripura	Assam			
61 SrAO.	Shibadas Bardhan	Assam	Meghalaya			
62 SrAO.	Subinoy Paul	Tripura	Assam			
63 SrAO.	Sajal Kanti Chakraborty	Assam	Tripura			
64 SrAO.	Sirajuddin Majorbhuya	Nagaland	Assam			
65 SrAO.	Subrata Dey	Assam	AP			
66 SrAO.	Ram Janam Prasad	AP	Meghalaya	Assam	Mizoram	
67 SrAO.	Bhaben Basumatary	Assam				
68 SrAO.	Swapan Kr Dey	Assam				
69 SrAO.	Kushal Borah	Assam				
70 SrAO.	Hoshier Singh Sivrain					Deputation
71 SrAO.	Pijush Kanti Dey	Assam				
72 SrAO.	Anjan Kr Bhattacharjee	Assam				
73 SrAO.	Paresh Acharjee	Meghalaya				
74 SrAO.	Dharani Dhar Kakoti	Assam				
75 SrAO.	Salil Ch Bhattacharjee	Assam				Deputation
76 SrAO.	Subhas Ch Bhowmick	Tripura				
77 SrAO.	Sankar Lal Paul	Assam				
78 SrAO.	Samaresh Ranjan Das	Meghalaya				
79 SrAO.	Hiten Ch Dutta	Assam				
80 SrAO.	Kamaleswar Borah	Assam				
81 SrAO.	Ashutosh Deb	Assam				
82 SrAO.	Ashish Kumar Acharjee	Assam				
83 SrAO.	Dwijesh Ranjan Saha	Assam				
84 SrAO.	Tapan Kr Haldar	Assam				
85 SrAO.	Dipan Kr Das	Assam				
86 SrAO.	Nalini Kanta Das	Tripura				
87 SrAO.	Subhash Kar	Tripura				
88 SrAO.	Malay Bhusan Acharjee	Tripura				
89 SrAO.	Ramadhir Singha	Assam				
90 SrAO.	Ajit Kr Saha	Meghalaya	Assam			
91 SrAO.	Tapan Kr Roy	Assam				
92 SrAO.	Sahadeb Ghosh	Assam				
93 SrAO.	Bikash Roy	Assam				
94 SrAO.	Kalyan Kr Das (II)	Assam				
95 SrAO.	Subhendu Chakraborty	Assam				
96 SrAO.	Sujit Kr Deb	Assam				
97 SrAO.	Rabindra Majumdar	Assam				
98 SrAO.	Jadab Chandra Das	Tripura				
99 SrAO.	Jogen Ch Norah	AP	Assam			
	Bimal Kanti Bhowmick	Assam	Meghalaya			

Sl. No.	Post Held	Name	1 ST Option	2 ND Option	3 RD Option	Remarks
1	A.O.	Biplab Dhar	Assam			
2	A.O.	Ajoy Bose	Nagaland	Assam		
3	A.O.	Pranotosh Kr Deb	Meghalaya			
4	A.O.	Purnendu Bikash Dutta	Meghalaya	Assam		
5	A.O.	Ranjan Paul Choudhury	Assam			
6	A.O.	Gitesh Kr Roy	Assam			
7	A.O.	Ranjit Ch Deb	Assam	Meghalaya		
8	A.O.	Abhijit Dhar	Tripura			
9	A.O.	Pradip Kr Bhadury	Assam			
10	A.O.	Subhash Ch Das	Tripura			Deputation
11	A.O.	Jyotirmoy Roy	Assam			
12	A.O.	Sudhangshu Ranjan Paul (II)	Assam	Meghalaya		
13	A.O.	Shyamal Bhattacharjee	Assam	AP	Mizoram	
14	A.O.	L. Ibomcha Singh	Manipur			
15	A.O.	Shankar Narayan Bhattacharjee	Assam	Meghalaya		
16	A.O.	Sukarna Choudhury	Assam	Meghalaya	AP	
17	A.O.	Bipul Ch Nath	Assam	Nagaland		
18	A.O.	Gati Rn Paul	Tripura			
19	A.O.	Jagadindu Nandy	Assam	Meghalaya	AP	
20	A.O.	Sudhanshu Sinha	Mizoram			
21	A.O.	Tapash Das Gupta	Assam			
22	A.O.	Manilal Das	Meghalaya			
23	A.O.	Ramanuj Bhattacharjee	AP	Meghalaya	Mizoram	
24	A.O.	Sukhendu Choudhury	Meghalaya	AP		
25	A.O.	Amar Krishna Dutta	Tripura			
26	A.O.	Rathindra Kr Bhattacharjee	AP	Mizoram	Assam	
27	A.O.	Sankar Sevak Das	Tripura			
28	Sr. P.S	Dipak Kr. Dey	Assam	Meghalaya		

SL. No.	Post Held	Name	1 st Option	2 nd Option	3 rd Option	4 th Option	5 th Option	Remarks
1	AAO.	Ashit Dey	Assam	Nagaland	Tripura			
2	AAO.	Kunu Choudhury	Assam	Meghalaya				Deputation
3	AAO.	Badal Kanti Mahajan	Assam					
4	AAO.	Narayan Ch Roy	Assam					
5	AAO.	Dhirendra Ch Paul	Assam					
6	AAO.	Sumit Kumar Paul	Assam					
7	AAO.	Ranjit Paul	Assam					
8	AAO.	Bipin Ch Pujari	Assam					
9	AAO.	Jashabanta Choudhury	Assam					
10	AAO.	Mriganka Deshmukhya	Assam					
11	AAO.	Pradip Kr Chakrabarty	Assam					
12	AAO.	Tapash Chandra Majumdar	Tripura					
13	AAO.	Bhabananda Pathak	Assam	Meghalaya	AP			
14	AAO.	Kiransashi Das	Assam	AP				
15	AAO.	Subhash Ch. Dutta	Assam					
16	AAO.	Bhupal Ch. Bhowmick	AP					
17	AAO.	Nirode Chakraborty	Assam					
18	AAO.	Satyajyoti Paul Choudhury	Assam					
19	AAO.	K. Ibochouba Singh	Manipur					
20	AAO.	Ardhendu Kumar Das	Meghalaya					Deputation
21	AAO.	Nirode Ranjan Biswas	Assam					
22	AAO.	Subhash Ch. Paul	Assam					Deputation
23	AAO.	Brajalal Mazumdar	Assam					
24	AAO.	Mridul Kanti Hore	Assam					
25	AAO.	Diptendu Chakraborty	Assam					
26	AAO.	Bhaben Ch. Kalita	Assam					
27	AAO.	Joy Prakash Kumar	Assam					
28	AAO.	Kalyan Kumar Das (I)	Tripura					
29	AAO.	Nabendu Deb	Meghalaya					Subsequently opted for Mirozam
30	AAO.	Haresh Chandra Borgohain	Meghalaya	AP	Assam			
31	AAO.	Surya Kumar Bhagawati	Assam					
32	AAO.	Debashish Chakraborty	Assam					
33	AAO.	Ajit Kumar Deb	Meghalaya	Assam				Subsequently opted for AP
34	AAO.	Khagen Gogoi	Assam					
35	AAO.	Kirit Kumar Dutta	Tripura					
36	AAO.	Binode Kumar Hazarika	Assam					
37	AAO.	Santosh Deb Nath	Tripura					
38	AAO.	Animesh Mazumdar	Tripura					
39	AAO.	Govinda Deka	Assam					
40	AAO.	Anil Baran Datta	Tripura					
41	AAO.	Debotosh Choudhury	Meghalaya					Subsequently opted for Mirozam
42	AAO.	Nazrul Islam Laskar	Assam					
43	AAO.	Jayanta Sankar Paul	Assam					
44	AAO.	Pradip Dey	Tripura					
45	AAO.	Nurul Islam Prahanik	Assam					
46	AAO.	L. Ibocha Singh	Manipur					
47	AAO.	Ashim Jyoti Dutta	Assam					
48	AAO.	Tapan Kumar Sarkar	Assam					
49	AAO.	Madan Ch. Nath	Assam					

50	AAO.	Parimal Dutta Choudhury	Tripura					
51	AAO.	Ajoyindu Deb	Tripura					
52	AAO.	Tapash Kr. Dey	Meghalaya	AP	Assam			
53	AAO.	Dipal Bhattacharjee	Meghalaya	Assam				
54	AAO.	Arunendu Bikash Roy	Tripura					
55	AAO.	Rupraj Chakraborty	Meghalaya					
56	AAO.	Motilal Das	Assam					
57	AAO.	Lalit Gogoi	Assam					
58	AAO.	Sultan Md. Salehuddin Ahmed	Assam					
59	AAO.	Debasish Bhattacharjee	Assam					
60	AAO.	Binod Bhujel	Meghalaya					
61	AAO.	Phani Bhusan Mitra	Tripura					
62	AAO.	Bidhan Roy	Meghalaya					
63	AAO.	Mukul Baruah	Assam					
64	AAO.	Kamala Kanta Khatiwada	Meghalaya	AP	Assam			Subsequently opted for AP
65	AAO.	Nibaran Ch Gogoi	Assam					
66	AAO.	Shampa Naha	Meghalaya					
67	AAO.	Subirmath Mazumdar	Assam					
68	AAO.	K.M. Kabui	Nagaland					
69	AAO.	R.K. Bhattacharyya	Tripura					Deputation
70	AAO.	Haridas Acharyya	Assam					
71	AAO.	Pradip Goswami	Assam					
72	AAO.	Ramesh Chandra Pegu	Nagaland					
73	AAO.	Nausad AliAhmed	Assam					
74	AAO.	Subhash Deb	Assam					
75	AAO.	Nakul Das	Tripura					
76	AAO.	Samson Jojowar	Meghalaya	AP				
77	AAO.	Dwijen Kumar Sutradhar	Tripura					
78	AAO.	Prativa Rani Das	Assam					
79	AAO.	Subikash Dutta	Assam					
80	AAO.	Aitabolin Myrthong	Meghalaya					
81	AAO.	Alok Acharyya	Assam					
82	AAO.	Nihar Kanti Bhattacharjee	Meghalaya	Assam				
83	AAO.	Phukan Chandra Barman	Assam	Meghalaya	AP			
84	AAO.	Arun Ch. Nath	Tripura					
85	AAO.	Broja Kishor Singh	Manipur					
86	AAO.	Karunamoy Nath	Tripura					
87	AAO.	Manindra Chakraborty	Meghalaya	Assam				
88	AAO.	Bidhu Bhusan Das	Assam					
89	AAO.	A. Iboton Singh	Manipur					
90	AAO.	H. Tolen Singh	Manipur					
91	AAO.	Pradip Kumar Kuri	Assam					
92	AAO.	Shymal Kanti Kar	Assam					
93	AAO.	Ubedur Rahaman	Assam					
94	AAO.	L. Mawia	Manipur					
95	AAO.	Ratul Ch. Borah	Assam					
96	AAO.	Saradindu Paul	Assam					
97	AAO.	Arup Kumar Paul	Assam					
98	AAO.	Pradip Kumar Dutta	Assam					
99	AAO.	A. Rita Devi	Manipur					
100	AAO.	Debabrata Saha	Assam					
101	AAO.	Pradip Chakraborty	Assam					
102	AAO.	Anima Senapati	Assam					
103	AAO.	Jaydip Ghosh	Tripura					

104	AAO. Sanchali Rôy	Tripura					
105	AAO. Dipu Borah	Assam					
106	AAO. Pratap Ch Barmah	Assam					
107	AAO. Sarit Kumar Choudhury	Tripura					
108	AAO. Parakesh Seal	Assam					
109	AAO. Bijoy Bhasun Deb	Assam					
110	AAO. Balai Kr Chanda	Assam					
111	AAO. Rupen Kr Kákati	Assam					
112	AAO. Kalyan Bhattacharjee	Assam					
113	AAO. K.A. Augustine	Assam					
114	AAO. Hitesh Kakati	Assam					
115	AAO. Sibotosh Bhattacharjee	Assam					
116	AAO. Lakshmi Buragohain	Assam					
117	AAO. L. Jibonchandra Singh	Manipur					
118	AAO. Pradip Kumar Moitra	Assam					
119	AAO. Atul Ch. Dutta	Assam					
120	AAO. Subhash Ch. Bhattacharjee	Assam					
121	AAO. Biprajit Purkayastha	Assam					
122	AAO. Partha Sarathi Gupta	Assam					
123	AAO. Faizur Rahaman Choudhury	Assam	Meghalaya				
124	AAO. S. Shallynecy D. Syiem	Meghalaya					
125	AAO. Sanghamitra Das Gupta	Assam					
126	AAO. Arindam Nath	Assam					
127	AAO. Biswadeep Chakrabarty	Assam					
128	AAO. Sarat Chandra Das	Assam					
129	AAO. Guna Ram Kalita	Assam					
130	AAO. L. Birendra Singh	Manipur					
131	AAO. Birinchi Kumar Sarmah	Assam					
132	AAO. Biren Boragohain	Assam					
133	AAO. Gopal Deb	Assam	Meghalaya)
134	AAO. Gayatri Chetri	Meghalaya					
135	AAO. Snehangshu Nath	Assam					
136	AAO. Kaushal Bhattacharjee	Assam	Meghalaya				Deputation
137	AAO. Subhash Kumar	Assam					
138	AAO. Animesh Paul	Assam					
139	AAO. Debabrata Bhattacharjee	Tripura					
140	AAO. Sreekanta Lal	Assam					
141	AAO. Duggirala Shantisree	Assam					
142	AAO. Sudipta Narayan Biswas	Assam					
143	AAO. Dipankar Dey	Tripura					
144	AAO. Nani Gopal Paul	Assam					
145	AAO. Babul Chandra Das	Assam					
146	AAO. Swapan Kumar Bose	Assam					
147	AAO. Naba Kumar Bhattacharjee	Assam					
148	AAO. Binoy Kumar Das	Assam					
149	AAO. Samiran Chakraborty	Assam					
150	AAO. Manasij Chakma	Tripura					
151	AAO. Sudipta Das Gupta	Assam					
152	AAO. Jayanta Baran Roy Choudhury	Tripura					
153	AAO. Jayanta Ghosh	Assam					
154	AAO. T. Gopal Singh	Meghalaya					
155	AAO. Om Prakash Upadhyay	Assam					
156	AAO. A. Bijoy Singh	Manipur					
157	AAO. Jishu Bhattacharjee	Assam					
158	AAO. Bhubaneshwar Sinha	Mizoram	Meghalaya	Assam			

159	AAO. Ballyda Sawkmie	Meghalaya						
160	AAO. Biswajit Choudhury	Assam						
161	AAO. Sebabrata Majumdar	Assam						
162	AAO. Ranajoy Bhattacharjee	Assam						

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Post Held	Name	1st Option	2nd Option	3rd Option	Remarks
1 S.O.	Phanidhar Haloi	Assam			
2 S.O.	Nirmal Deori	Assam			
3 S.O.	Dilip Kumar Dhar	Assam			
4 S.O.	Jitesh Chandra Das	Assam			
5 S.O.	Debapriya Purkayastha	Assam			
6 S.O.	Padma Kumar Das R.	Assam			
7 S.O.	T. Rozi Kr. Singh	Manipur			
8 S.O.	Pranjit Saikia	Assam			
9 S.O.	Subrata Sutradhar	Assam			
10 S.O.	Nepal Chandra Sarkar	Assam			
11 S.O.	Mani Kandan C.	Nagaland	Assam		
12 S.O.	Sanjoy Sen Gupta	Tripura			
13 S.O.	Partha Sarathi Chakraborty	Tripura			
14 S.O.	Santanu Bhattacharjee	Assam			
15 S.O.	Ritul Changmai	Assam			
16 S.O.	Bikash Rn Das	Assam			
17 S.O.	Chibemo Shitirie	Nagaland			
18 S.O.	M. Ganesh	Assam			
19 S.O.	Joy Dev Bhowmick	Assam			
20 S.O.	Shaphaba Thokchom	Manipur			
21 S.O.	Kanak Ch. Das(II)	Assam			
22 S.O.	Tk Haridasan				Deputation
23 S.O.	P. A Suresh Babu	Nagaland			
24 S.O.	Dipendra Kr. Das	Assam			
25 S.O.	H. Ajeto Wosta	Nagaland			
26 S.O.	Mrinal Kumar	Assam			
27 S.O.	Hem Bahadur Dorjee	Assam			
28 S.O.	Bendanganen Aier	Nagaland			
29 S.O.	Kezhaletuo Augami	Nagaland			
30 S.O.	Swapan Nandi	Tripura			
31 S.O.	Sajal Kr. Biswas	Assam			
32 S.O. (Prob)	Parbha Roy Ryngkhlem	Meghalaya			
33 S.O. (Prob)	G.L. Romuan Paité	Manipur	Meghalaya		
34 S.O. (Prob)	Zodingliani	Mizoram	Meghalaya		
35 S.O.	John Mol Khanthang Paité	Manipur			
36 S.O.	Mangkhotinthang S. Hoakip	Manipur			
37 S.O. (Prob)	Holjangam Baite	Manipur			
38 S.O. (Prob.)	L. Thongsei Haokip	Manipur			

or
 Deputed to AP / Major
 Conduct by Billing

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SR. AUDITOR

Sl. No.	Post Held	Name S/Shri/Smti	Date of Birth	OPTION	PREFERENCES			Present Office
					First	Second	Third	
1	Sr.Ar.	Subrata Sen	01-Oct-46	AP	Meghalaya			Shillong
2	Sr.Ar.	Richard B Rynjah	05-Oct-48	Meghalaya	Assam	AP	Mizoram	Shillong
3	Sr.Ar.	Dharmeswar Das	01-Feb-47	Assam	Assam	Assam	Assam	Guwahati
4	Sr.Ar.	Subrata Kr Paul	01-Oct-47	Assam	Assam	Assam	Assam	Guwahati
5	Sr.Ar.	Hiranmoy Sen	01-Jan-48	Meghalaya	Meghalaya	Meghalaya	Meghalaya	Shillong
6	Sr.Ar.	Anukul Ch Dhar	01-Oct-48	Assam	Meghalaya			Guwahati
7	Sr.Ar.	Utpalendu Chanda	28-Jul-47	Meghalaya	AP	Assam	Mizoram	Shillong
8	Sr.Ar.	Bhuban Ch Bania	01-Apr-48	AP	Meghalaya	Assam	Mizoram	Shillong
9	Sr.Ar.	Stowell Manick Nongsiej	27-Mar-47	AP	Meghalaya	Mizoram	Assam	Shillong
10	Sr.Ar.	Subhas Ch Sarkar	15-Aug-46	Assam	Assam	Assam	Assam	Guwahati
11	Sr.Ar.	Jayashree Das	31-Dec-48	Assam	Assam	Assam	Assam	Guwahati
12	Sr.Ar.	Amriteswar Saikia	01-Oct-47	Meghalaya	Assam	AP		Shillong
13	Sr.Ar.	Shyamal Kr Bhattacharjee (II)	02-Mar-50	Meghalaya	Assam			Shillong
14	Sr.Ar.	Chandanlal Sen	03-Jan-48	Assam	Assam	Assam	Assam	Guwahati
15	Sr.Ar.	Rajani Kanti Barman	07-Mar-47	Assam	Assam	Assam	Assam	Guwahati
16	Sr.Ar.	Cheni Ram Gogoi	01-Jan-49	Assam	Assam	Assam	Assam	Guwahati
17	Sr.Ar.	Indreswar Borah	01-Oct-49	Assam	Assam	Assam	Assam	Guwahati
18	Sr.Ar.	Ranendra Kr Bhattacharjee	01-Sep-47	AP	Meghalaya	Assam	Mizoram	Shillong
19	Sr.Ar.	Delhi Grace Nongpluh	01-Mar-48	Meghalaya	AP	Assam	Mizoram	Shillong
20	Sr.Ar.	Slad Singh Nongkhaw	01-Nov-47	AP	Meghalaya	Assam	Mizoram	Shillong
21	Sr.Ar.	Nirendra Kr Chakraborty	01-Dec-47	Meghalaya	Assam			Shillong
22	Sr.Ar.	Anil Kumar Baruah	01-Jan-47	Assam	Meghalaya			Guwahati
23	Sr.Ar.	Dayaram Joshi	01-Nov-46	Meghalaya	AP	Assam	Mizoram	Shillong
24	Sr.Ar.	Ashutosh Choudhury	01-Feb-47	Meghalaya				Shillong
25	Sr.Ar.	Nripendra Kr Dey	01-Apr-47	Meghalaya	AP	Mizoram	Assam	Shillong
26	Sr.Ar.	Sudhangshu Ranjan Dhar	31-Dec-46	Assam	Assam	Assam	Assam	Guwahati
27	Sr.Ar.	Nirmalendu Bhattacharjee	01-Mar-52	Meghalaya	AP	Assam	Mizoram	Shillong
28	Sr.Ar.	Uddab Ch Dutta	01-Jul-49	Assam	Assam	Assam	Assam	Guwahati
29	Sr.Ar.	Pradip Kumar Saikia	14-Mar-49	Assam	Assam	Assam	Assam	Guwahati
30	Sr.Ar.	Girindra Nath Deka	01-Aug-49	Assam	Assam	Assam	Assam	Guwahati
31	Sr.Ar.	Prafulla Chandra Saikia	06-Sep-48	Assam	Assam	Assam	Assam	Guwahati
32	Sr.Ar.	Marshall Singh Nongsteng	01-Jan-49	Meghalaya	Assam	AP	Mizoram	Shillong
33	Sr.Ar.	Dipendra Kumar Raha	20-Mar-47	AP	Meghalaya	Assam	Mizoram	Shillong
34	Sr.Ar.	Satya Prasad Borah	01-Apr-49	Assam	Assam	Assam	Assam	Guwahati
35	Sr.Ar.	Sashindra Nath Choudhury	01-Sep-49	Assam	Assam	Assam	Assam	Guwahati
36	Sr.Ar.	Phanindra Chandra Goswami	01-Apr-49	Assam	Assam	Assam	Assam	Guwahati
37	Sr.Ar.	Gokul Ch Konwar	10-Mar-50	Assam	Assam	Assam	Assam	Guwahati
38	Sr.Ar.	Heramba Prasad Kakati	01-Mar-49	Assam	Assam	Assam	Assam	Guwahati
39	Sr.Ar.	Khagendra Nath Sarma	01-Feb-48	Assam	Assam	Assam	Assam	Guwahati
40	Sr.Ar.	Deben Rajbongshi	01-Jan-48	Assam	Assam	Assam	Assam	Guwahati
41	Sr.Ar.	Chapal Kumar Hazarika	28-Feb-50	Assam	Assam	Assam	Assam	Guwahati
42	Sr.Ar.	Mohini Mohan Deka	01-Mar-47	Assam	Assam	Assam	Assam	Guwahati
43	Sr.Ar.	Mahendra Nath Baishya	01-Oct-46	Assam	Assam	Assam	Assam	Guwahati
44	Sr.Ar.	Kamini Kanta Sarma	03-Dec-49	Assam	Assam	Assam	Assam	Guwahati
45	Sr.Ar.	Ushanta Kumar Das	20-Jun-49	Meghalaya	Assam	AP	Mizoram	Shillong
46	Sr.Ar.	Mashque Ahmed	31-Dec-47	Meghalaya	Assam			Shillong
47	Sr.Ar.	Girish Chandra Dutta	21-Apr-49	Assam	Assam	Assam	Assam	Guwahati
48	Sr.Ar.	Sekhar Das	19-May-51	Assam	Meghalaya			Guwahati
49	Sr.Ar.	Hillol Sekhar Gupta	05-Jun-46	Meghalaya	Assam	AP	Mizoram	Shillong
50	Sr.Ar.	Jogendra Chandra Das (II)	01-Dec-47	Meghalaya	AP	Assam	Mizoram	Shillong
51	Sr.Ar.	Kamini Kumar Sarma	01-Aug-48	Assam	Assam	Assam	Assam	Guwahati
52	Sr.Ar.	Ajoy Kumar Das (II)	12-Jan-50	Meghalaya	Assam	AP	Mizoram	Shillong
53	Sr.Ar.	Pranesh Ranjan Chanda	01-Oct-47	AP	Meghalaya	Mizoram	Assam	Shillong

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54	Sr.Ar.	Digindra Das	20-Mar-47	Assam	Assam			Guwahati
55	Sr.Ar.	Nagendra Chandra Nath	01-Mar-48	Assam	Assam	Assam	Assam	Guwahati
56	Sr.Ar.	Anup Kumar Gupta Choudhury	24-Jul-50	Meghalaya	AP	Assam	Assam	Shillong
57	Sr.Ar.	Bhogeswar Pangi	01-Mar-48	Assam	Assam	Assam	Assam	Guwahati
58	Sr.Ar.	Ghana Kanta Doley	01-Sep-49	Assam	Assam	Assam	Assam	Guwahati
59	Sr.Ar.	Darnell Majaw	01-Mar-51	Meghalaya	Assam	Assam	Assam	Guwahati
60	Sr.Ar.	Karuna Kanta Lahakar	01-Oct-47	Assam	Assam	AP	Mizoram	Shillong
61	Sr.Ar.	Prabir Chakraborty	28-Oct-49	Meghalaya	AP	Assam	Assam	Guwahati
62	Sr.Ar.	Subhash Chandra Dey	18-Jan-49	Assam	Assam	Mizoram	Assam	Shillong
63	Sr.Ar.	Sudhir Chandra Das	16-Jan-50	Meghalaya	AP	Assam	Assam	Guwahati
64	Sr.Ar.	Kalap Kanti Das	18-Jun-50	Assam	Meghalaya	Mizoram		Shillong
65	Sr.Ar.	Debopriya Das	01-Jan-51	Assam	Assam	Assam	Assam	Guwahati
66	Sr.Ar.	Bibekananda Sen	08-Feb-48	Assam	Assam	Assam	Assam	Guwahati
67	Sr.Ar.	Haidar Ali	04-Jan-47	Assam	Assam	Assam	Assam	Guwahati
68	Sr.Ar.	Subodh Chandra Ghosh	01-Jan-50	Assam	Assam	Assam	Assam	Guwahati
69	Sr.Ar.	Balendra Basumatari	01-Feb-48	Assam	Meghalaya	AP	Mizoram	Guwahati
70	Sr.Ar.	Marmaduke Roy Lyngwa	01-Jan-48	Meghalaya	AP	Assam	Mizoram	Guwahati
71	Sr.Ar.	Dadhi Ram Das	01-May-49	Assam	Assam	Assam	Mizoram	Shillong
72	Sr.Ar.	Redskilton Nongkynrih	22-May-49	Meghalaya	Assam	AP	Mizoram	Guwahati
73	Sr.Ar.	Mihir Kumar Chaki	02-Jan-52	Meghalaya	Assam	AP	Mizoram	Shillong
74	Sr.Ar.	Sailadhar Mudoi	01-Feb-47	Assam	Assam	Assam	Assam	Guwahati
75	Sr.Ar.	Sarat Chandra Choudhury	01-Oct-46	Assam	Assam	Assam	Assam	Guwahati
76	Sr.Ar.	Khagendra Nath Kalita	01-Mar-49	Assam	Assam	Assam	Assam	Guwahati
77	Sr.Ar.	Mahendra Mohan Deka	01-May-50	Assam	Assam	Assam	Assam	Guwahati
78	Sr.Ar.	Janmejoy Bhattacharjee	29-Dec-49	Assam	Assam	Assam	Assam	Guwahati
79	Sr.Ar.	Debasish Das	02-Jan-50	Assam	Assam	Assam	Assam	Guwahati
80	Sr.Ar.	Jiban Chandra Dutta	26-Nov-46	Assam	Assam	Assam	Assam	Guwahati
81	Sr.Ar.	Sadhan Chandra Rabha	01-Mar-49	Assam	Assam	Assam	Assam	Guwahati
82	Sr.Ar.	Jagadish Chandra Talukdar	26-Aug-50	Assam	Assam	Assam	Assam	Guwahati
83	Sr.Ar.	R.K. Thathanga	01-Mar-50	Mizoram	Meghalaya	Assam	AP	Shillong
84	Sr.Ar.	Ranendra Das	06-Jun-55	Meghalaya	AP	Mizoram	Assam	Shillong
85	Sr.Ar.	Kumar Sankar Purkayastha	20-May-52	Assam	Assam	Assam	Assam	Guwahati
86	Sr.Ar.	Ranotosh Chakraborty	01-Feb-54	Assam	Assam	Assam	Assam	Guwahati
87	Sr.Ar.	Bolin Borsaikia	01-Mar-53	Assam	Assam	Assam	Assam	Guwahati
88	Sr.Ar.	Phresto Niangti	09-Oct-54	Meghalaya	Assam	AP	Mizoram	Shillong
89	Sr.Ar.	Anitya Kumar Suklabaidya	01-Oct-55	Meghalaya	Assam	AP	Mizoram	Shillong
90	Sr.Ar.	Safiqul Islam Barbhuya	01-Jun-57	Assam	Assam	AP	Mizoram	Shillong
91	Sr.Ar.	Jagadish Chandra Boral	01-Mar-51	Meghalaya	Assam	Assam	Assam	Guwahati
92	Sr.Ar.	Haladhar Das	01-Feb-51	Assam	Assam	AP	Mizoram	Shillong
93	Sr.Ar.	Bipul Chandra Lahakar	01-Jun-56	Assam	Assam	Assam	Assam	Guwahati
94	Sr.Ar.	Radha Govinda Saha	01-Nov-54	Assam	Assam	Assam	Assam	Guwahati
95	Sr.Ar.	Parimal Chakraborty	25-Sep-50	Meghalaya	Assam	Assam	Assam	Guwahati
96	Sr.Ar.	Dwipesh Ranjan Nandy	01-Nov-46	AP	Meghalaya	Assam	Mizoram	Guwahati
97	Sr.Ar.	Niranjan Chandra Das	01-Jan-53	Assam	Assam	Assam	Mizoram	Shillong
98	Sr.Ar.	Hridayananda Bora	27-Dec-58	Assam	Assam	Assam	Assam	Guwahati
99	Sr.Ar.	Dhiren Sonowal	01-Apr-49	Meghalaya	Assam	AP	Mizoram	Shillong
100	Sr.Ar.	Manab Chandra Baishya	01-Jan-55	Assam	Assam	Assam	Assam	Guwahati
101	Sr.Ar.	Narendra Chandra Das	07-Feb-54	Assam	Assam	Assam	Assam	Guwahati
102	Sr.Ar.	Jugal Hazarika	01-Mar-50	Meghalaya	AP	Assam	Mizoram	Shillong
103	Sr.Ar.	John Wallang	01-Mar-50	Meghalaya	Assam	AP	Mizoram	Shillong
104	Sr.Ar.	Spomen Thangkhiew	24-Mar-54	Meghalaya	Assam	AP	Mizoram	Shillong
105	Sr.Ar.	Dilip Kumar Sarma (I)	01-Sep-58	Assam	Assam	Assam	Assam	Guwahati
106	Sr.Ar.	Tajzuddin Ahmed	01-Jun-54	Assam	Assam	Assam	Assam	Guwahati
107	Sr.Ar.	Sanjit Kumar Choudhury	02-Jan-54	Meghalaya	Assam	Assam	Assam	Guwahati
108	Sr.Ar.	Suranjan Choudhury	07-May-50	Meghalaya	Assam	AP	Mizoram	Shillong
109	Sr.Ar.	Dinesh Chandra Haloi	01-Mar-57	Assam	Assam	Mizoram	AP	Guwahati
110	Sr.Ar.	Dipak Kumar Bhattacharjee	01-Feb-51	Meghalaya	Assam	Assam	Mizoram	Shillong
111	Sr.Ar.	Pradyumna Malakar	01-Jan-55	Assam	Assam	Assam	Assam	Guwahati

112	Sr.Ar.	Nagendra Chandra Baishya	22-Jun-52	Assam	Assam	Assam	Assam	Guwahati
113	Sr.Ar.	Madhab Chandra Kakoti	19-Apr-51	Assam	Assam	Assam	Assam	Guwahati
114	Sr.Ar.	Bapan Chandra Kalita	01-Mar-56	Assam	Assam	Assam	Assam	Guwahati
115	Sr.Ar.	Puran Chandra Amchi	01-Sep-57	Assam	Assam	Assam	Assam	Guwahati
116	Sr.Ar.	Surendra Nath Saikia	01-Jul-51	Assam	Assam	Assam	Assam	Guwahati
117	Sr.Ar.	Dilip Kumar Sarmah (II)	02-May-58	Assam	Assam	Assam	Assam	Guwahati
118	Sr.Ar.	Rohini Mushahari	01-Dec-54	Assam	Assam	Assam	Assam	Guwahati
119	Sr.Ar.	Rabi Sankar Roy	27-May-57	Assam	Assam	Assam	Assam	Guwahati
120	Sr.Ar.	Jatindra Mohan Roy	01-Nov-47	Assam	Assam	Assam	Assam	Guwahati
121	Sr.Ar.	Sushil Sarmah	01-Dec-55	Assam	Assam	Assam	Assam	Guwahati
122	Sr.Ar.	Nani Gopal Saha	23-Jul-59	Assam	Assam	Assam	Assam	Guwahati
123	Sr.Ar.	Sambudha Dasgupta	12-Jul-58	Assam	Assam	Assam	Assam	Guwahati
124	Sr.Ar.	Rabin Duarah	01-Dec-56	Assam	Assam	Assam	Assam	Guwahati
125	Sr.Ar.	Manoranjan Borah	01-Feb-56	Assam	Assam	Assam	Assam	Guwahati
126	Sr.Ar.	Sarbananda Sarania	01-Jan-52	Assam	Assam	Assam	Assam	Guwahati
127	Sr.Ar.	Tarun Sonowal	01-Aug-55	Assam	Assam	Assam	Assam	Guwahati
128	Sr.Ar.	Nirmal Kumar Malakar	28-Nov-54	Assam	Assam	Assam	Assam	Guwahati
129	Sr.Ar.	Hem Kanta Gogoi	01-Jun-50	Assam	Assam	Assam	Assam	Guwahati
130	Sr.Ar.	Rabin Chandra Baishya	01-Jul-51	Assam	Assam	Assam	Assam	Guwahati
131	Sr.Ar.	Akon Chandra Saikia	20-Oct-51	Meghalaya	AP	Assam	Mizoram	Shillong
132	Sr.Ar.	Rabindra Pathak	01-Feb-60	Assam	Assam	Assam	Assam	Guwahati
133	Sr.Ar.	Harendra Nath Sarma	01-Jan-59	Assam	Assam	Assam	Assam	Guwahati
134	Sr.Ar.	Bikramjit Mitra	13-Nov-57	Assam	Assam	Assam	Assam	Guwahati
135	Sr.Ar.	Jogendra Nath Boro	01-Feb-53	Assam	Assam	Assam	Assam	Guwahati
136	Sr.Ar.	Subhash Chandra Bhattacharjee	27-Dec-51	Assam	Assam	Assam	Assam	Guwahati
137	Sr.Ar.	Bhupendra Nath Pathak	20-Jan-59	Assam	Assam	Assam	Assam	Guwahati
138	Sr.Ar.	Kamal Chandra Dutta	11-Oct-49	Assam	Assam	Assam	Assam	Guwahati
139	Sr.Ar.	Lorenzo Lyngkhon	23-Sep-53	Meghalaya	Assam	AP	Mizoram	Shillong
140	Sr.Ar.	Samarrendra Narayan Deb	22-Jul-49	Assam	Assam	Assam	Assam	Guwahati
141	Sr.Ar.	Sashi Mohan Roy	01-Nov-51	Meghalaya	Assam	AP	Mizoram	Shillong
142	Sr.Ar.	Nitya Gopal Karmakar	09-Dec-50	Meghalaya	Assam	AP	Mizoram	Shillong
143	Sr.Ar.	Pani Ram Deka	01-Jun-50	Assam	Assam	Assam	Assam	Guwahati
144	Sr.Ar.	Dharmeswar Keot	09-Jan-53	Assam	Assam	Assam	Assam	Guwahati
145	Sr.Ar.	Mileswar Deka Doloi	01-Dec-47	Assam	Assam	Assam	Assam	Guwahati
146	Sr.Ar.	Bibhuti Bhutan Bhattacharjee	19-Apr-56	Assam	Assam	Assam	Assam	Guwahati
147	Sr.Ar.	James Minj	01-Mar-60	Assam	Assam	Assam	Assam	Guwahati
148	Sr.Ar.	Siddhartha Bhattacharjee	01-Mar-58	Assam	Assam	Assam	Assam	Guwahati
149	Sr.Ar.	Sajal Kumar Sen	31-Aug-56	Assam	Assam	Assam	Assam	Guwahati
150	Sr.Ar.	Luis K. Pyngrope	18-Dec-50	Meghalaya	Assam	AP	Mizoram	Shillong
151	Sr.Ar.	Subodh Paul	02-Dec-50	Assam	Assam	Assam	Assam	Guwahati
152	Sr.Ar.	Rabindra Nath Biswas	17-Feb-55	Meghalaya	Assam	AP	Assam	Guwahati
153	Sr.Ar.	Sanchita Mukherjee	23-Jan-55	Assam	Assam	Assam	Assam	Shillong
154	Sr.Ar.	Prafulla Narayan Das	01-Jan-58	Assam	Assam	Assam	Assam	Guwahati
155	Sr.Ar.	Sanjit Purkayastha	01-Jan-56	Meghalaya	AP	Assam	Mizoram	Shillong
156	Sr.Ar.	Sujit Kumar Nag	01-Jul-53	Meghalaya	AP	Assam	Mizoram	Shillong
157	Sr.Ar.	Anupam Biswas	18-Nov-57	Meghalaya	Assam	AP	Assam	Shillong
158	Sr.Ar.	Prabir Kumar Paul	24-Apr-52	AP	Assam	Meghalaya	Mizoram	Shillong
159	Sr.Ar.	Ananda Chandra Das	01-Jan-53	Assam	Assam	Assam	Assam	Guwahati
160	Sr.Ar.	Aruna Chakraborty	16-Dec-57	Assam	Assam	Assam	Assam	Guwahati
161	Sr.Ar.	Bhupen Patowari	20-Jan-59	Assam	Assam	Assam	Assam	Guwahati
162	Sr.Ar.	Plistina Sohtun	27-Feb-58	Meghalaya	Assam	AP	Mizoram	Shillong
163	Sr.Ar.	Ricky Myrten	07-Feb-63	Meghalaya	Assam	AP	Mizoram	Shillong
164	Sr.Ar.	Arun Chandra Sarma	01-Jan-60	Assam	Assam	AP	Mizoram	Shillong
165	Sr.Ar.	Bijon Kanti Roy	30-Dec-58	Meghalaya	Assam	AP	Mizoram	Shillong
166	Sr.Ar.	Kroshek D. Khiewtam	09-Sep-64	Meghalaya	Assam	AP	Mizoram	Shillong
167	Sr.Ar.	Amalendu Dey	15-Feb-63	Assam	Assam	Assam	Assam	Guwahati
168	Sr.Ar.	Sujata Chakraborty	17-Oct-54	Assam	Assam	Assam	Assam	Guwahati
169	Sr.Ar.	Umakanta Hazarika	01-Jul-56	Assam	Assam	Assam	Assam	Guwahati

170	Sr.Ar.	Ranjit Hazarika	01-Dec-55	Assam	Assam	Assam	Assam	Guwahati
171	Sr.Ar.	Gandhiram Pegu	01-May-53	Assam	Assam	Assam	Assam	Guwahati
172	Sr.Ar.	Shibani Choudhury	01-Dec-49	Assam	Assam	Assam	Assam	Guwahati
173	Sr.Ar.	Sushanta Kumar Purkayastha	12-Jan-62	Assam	Assam	Assam	Assam	Guwahati
174	Sr.Ar.	Debasish Banerjee	01-Jan-52	Meghalaya	AP	Assam		Shillong
175	Sr.Ar.	Venetia Dolly Mawrie	16-Aug-62	Meghalaya	AP	Assam		Shillong
176	Sr.Ar.	Anthony L. Thawbri	16-Aug-62	Meghalaya	Assam	AP	Mizoram	Shillong
177	Sr.Ar.	Ravindra Singh	08-Apr-67	Meghalaya	AP	Assam	Mizoram	Shillong
178	Sr.Ar.	Nomal Chandra Deka	01-Aug-48	Assam	Assam	Assam	Assam	Guwahati
179	Sr.Ar.	Salam Kumar Singh	01-Feb-65	Assam	Assam	Assam	Assam	Guwahati
180	Sr.Ar.	Arlessibon Rumnong	04-Oct-62	Meghalaya	Assam	AP	Mizoram	Shillong
181	Sr.Ar.	Paran Chandra Sarkar	27-Mar-62	Assam	Assam	Assam	Assam	Deputation
182	Sr.Ar.	Abhijit Das Gupta	01-May-54	Meghalaya	Assam	AP	Mizoram	Shillong
183	Sr.Ar.	Ngurremmawi	01-Mar-57	Meghalaya	Assam	AP	Mizoram	Shillong
184	Sr.Ar.	Soumitra Das	30-Jun-62	Assam	Assam	Assam	Assam	Guwahati
185	Sr.Ar.	Neelotpal Dutta Choudhury	29-Mar-65	Meghalaya	AP	Assam	Mizoram	Shillong
186	Sr.Ar.	Suchitra Ghosh	29-Mar-60	Assam	Assam	Assam	Assam	Guwahati
187	Sr.Ar.	Biman Sarkar	23-Nov-59	Assam	Assam	Assam	Assam	Guwahati
188	Sr.Ar.	Sunesh Manik Syiem	10-Jul-68	Meghalaya	Assam	AP	Mizoram	Shillong
189	Sr.Ar.	Raymond V. Kharkongor	28-Jun-67	Meghalaya	Assam	AP	Mizoram	Shillong
190	Sr.Ar.	Charles Dickson Syiemlieh	03-Sep-65	Meghalaya	Assam	AP	Mizoram	Shillong
191	Sr.Ar.	Wanaibon Risaw	18-Dec-65	Meghalaya	AP	Assam	Mizoram	Shillong
192	Sr.Ar.	Pradip Das Gupta (I)	18-Feb-64	Assam	Assam	Assam	Assam	Guwahati
193	Sr.Ar.	Yuribell Roy	02-Mar-62	Meghalaya	Assam	AP	Mizoram	Shillong
194	Sr.Ar.	Caius D'souza Lyngdoh	22-Apr-68	Meghalaya	Assam	AP	Mizoram	Shillong
195	Sr.Ar.	Mintu Mitra	12-Nov-60	Assam	Assam	Assam	Assam	Guwahati
196	Sr.Ar.	Sital Kumar Roy	01-Aug-65	Assam	Assam	Assam	Assam	Guwahati
197	Sr.Ar.	Iadamon Wanswett	28-Feb-66	Meghalaya	Assam	AP	Mizoram	Shillong
198	Sr.Ar.	Ioophica Raplang	04-Mar-61	Meghalaya	Assam	AP	Mizoram	Shillong
199	Sr.Ar.	Helen Diengdoh	16-Dec-59	Meghalaya	Assam	AP	Mizoram	Shillong
200	Sr.Ar.	Ashish Kumar Gupta	01-Apr-59	Assam	Assam	Assam	Assam	Guwahati
201	Sr.Ar.	Padam Lal Sunar	01-Jan-64	Meghalaya	Assam	AP	Mizoram	Shillong
202	Sr.Ar.	Dlessina Diengdoh	24-Mar-56	Meghalaya	Assam	AP	Mizoram	Shillong
203	Sr.Ar.	Biman Ranjan Das	01-Jan-63	Assam	Assam	Assam	Assam	Guwahati
204	Sr.Ar.	Jaba Dey	22-Sep-65	Assam	Assam	Assam	Assam	Guwahati
205	Sr.Ar.	Robin Kumar Ruchal	01-May-63	Meghalaya	AP	Assam		Shillong
206	Sr.Ar.	Khmihlynti Mawiong	05-Feb-70	Meghalaya	Assam	AP	Mizoram	Shillong
207	Sr.Ar.	Uttam Thapa	01-Feb-68	Meghalaya	AP	Assam	Mizoram	Shillong
208	Sr.Ar.	Krishna Pradhan	02-Mar-71	Meghalaya	AP	Assam	Mizoram	Shillong
209	Sr.Ar.	Ajay Bahuguna	14-Feb-67	Assam	Assam	Assam	Assam	Guwahati
210	Sr.Ar.	Maya Bhattacharjee Dhar	05-Mar-64	Assam	Meghalaya	AP	Mizoram	Shillong
211	Sr.Ar.	Anupama Chakrabarty	01-Aug-54	Assam	Assam	Assam	Assam	Guwahati
212	Sr.Ar.	Diptangshu Choudhury	31-Jul-67	Assam	Assam	Assam	Assam	Guwahati
213	Sr.Ar.	Sanjoy Suklabaidya	03-Apr-61	Meghalaya	AP	Assam	Mizoram	Shillong
214	Sr.Ar.	Subhas Chandra Das	26-Nov-61	Assam	Meghalaya	AP	Mizoram	Shillong
215	Sr.Ar.	Mrinal Kanti Sen	01-Apr-61	Assam	Assam	Assam	Assam	Guwahati
216	Sr.Ar.	Surendra Chandra Mili	01-Sep-62	Assam	Assam	Assam	Assam	Guwahati
217	Sr.Ar.	Raj Kumar Taye	01-Dec-66	Assam	Assam	Assam	Assam	Guwahati
218	Sr.Ar.	Pratul Khakhlari	01-Feb-64	Assam	Assam	Assam	Assam	Guwahati
219	Sr.Ar.	Mitul Chakraborty	17-Feb-66	Assam	Assam	Assam	Assam	Guwahati
220	Sr.Ar.	Md. Hazarat Ali	01-Sep-60	Assam	Assam	Assam	Assam	Guwahati
221	Sr.Ar.	Bishnupada Bhattacharjee	20-Nov-65	Assam	Assam	Assam	Assam	Guwahati
222	Sr.Ar.	Bari Kupar Thangkhiew	27-Sep-66	Meghalaya	Assam	AP	Mizoram	Shillong
223	Sr.Ar.	Rupon Daimari	30-Apr-63	Assam	Assam	Assam	Assam	Guwahati
224	Sr.Ar.	Manoj Khanduri	26-Jan-66	Meghalaya	AP	Assam	Mizoram	Shillong
225	Sr.Ar.	Jenny Lyngdoh	29-Aug-67	Meghalaya	Assam	AP	Mizoram	Shillong
226	Sr.Ar.	Raj Narayan Adhyapak	01-Mar-58	Assam	Assam	Assam	Assam	Guwahati
227	Sr.Ar.	Hazell Sawian	13-Dec-72	Meghalaya	AP	Assam		Shillong

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228	Sr.Ar.	Debashish Senapati	01-Dec-64	Assam	Meghalaya	AP	Mizoram	Shillong
229	Sr.Ar.	Pranab Kumar Rajbangshi	01-Apr-65	Assam	Assam	Assam	Assam	Guwahati
230	Sr.Ar.	Sanjoy Sarkar	06-Jan-61	Assam	Assam	Assam	Assam	Guwahati
231	Sr.Ar.	L. Haridas Singh	08-Apr-63	Assam	Assam	Assam	Assam	Guwahati
232	Sr.Ar.	Sandip Kumar Das	17-Feb-65	Assam	Meghalaya	AP	Mizoram	Shillong
233	Sr.Ar.	Amitava Mazumdar	20-May-68	Assam	Assam	Assam	Assam	Guwahati
234	Sr.Ar.	Surajit Bhattacharjee	23-Dec-67	Assam	Assam	Assam	Assam	Guwahati
235	Sr.Ar.	Tapan Kumar Dey	12-Dec-56	Assam	Assam			Guwahati
236	Sr.Ar.	Arun Kumar Dey	15-Dec-59	Assam	Assam	Assam	Assam	Guwahati
237	Sr.Ar.	Sandipan Choudhury	28-Sep-67	Meghalaya	AP	Assam	Mizoram	Shillong (Deputation)
238	Sr.Ar.	Ashim Kumar Ghosh	01-Jan-64	Assam	Assam	Assam	Assam	Guwahati
239	Sr.Ar.	Ajit Das	07-May-68	Assam	Assam	Assam	Assam	Guwahati
240	Sr.Ar.	Sandalyne Khongwir	15-Feb-69	Meghalaya	AP	Assam	Mizoram	Shillong
241	Sr.Ar.	Panora Nongsiej	23-Sep-66	Meghalaya	AP	Assam		Shillong
242	Sr.Ar.	Jyoti Rajkhowa Lama	21-Mar-69	Assam	Meghalaya	AP	Mizoram	Shillong
243	Sr.Ar.	Phailin Thangkhiew	19-Jun-69	Meghalaya	AP	Assam	Mizoram	Shillong
244	Sr.Ar.	Gita Dhar	20-Nov-48	Meghalaya	Assam	AP	Mizoram	Shillong
245	Sr.Ar.	Barun Dey	14-Jun-70	Assam	Meghalaya			Shillong
246	Sr.Ar.	Madhabi Sen	21-Oct-67	Assam	Assam	Assam	Assam	Guwahati
247	Sr.Ar.	Bijoy Chetri	07-Mar-69	Meghalaya	AP	Assam	Mizoram	Shillong
248	Sr.Ar.	Ribiwla Karmawphlang	07-Mar-60	Meghalaya	AP	Assam	Mizoram	Shillong
249	Sr.Ar.	Ranjit Barua	24-Jan-70	Meghalaya	Assam	AP	Mizoram	Shillong
250	Sr.Ar.	Kamalesh Chakraborty	08-Nov-65	Meghalaya	AP	Assam	Mizoram	Shillong
251	Sr.Ar.	Medalin Sohun	01-Mar-61	Meghalaya	Assam	AP	Mizoram	Shillong
252	Sr.Ar.	Persara Mary Nongbri	06-Apr-71	Meghalaya	AP	Assam	Mizoram	Shillong
253	Sr.Ar.	Mridul Bayan	01-Mar-70	Assam	Assam	Assam	Assam	Guwahati
254	Sr.Ar.	Nina Das	08-Feb-49	Assam	Assam	Assam	Assam	Guwahati
255	Sr.Ar.	Namarbahun Marwein	13-May-66	Meghalaya	Assam	AP	Mizoram	Shillong
256	Sr.Ar.	Moreen Karmudai	10-Nov-70	Meghalaya	Assam	AP	Mizoram	Shillong
257	Sr.Ar.	Amit Das	02-Jul-68	Assam	Meghalaya			Shillong
258	Sr.Ar.	Virginia Pyngrope	31-Mar-63	Meghalaya	AP	Assam		Shillong
259	Sr.Ar.	Jagadish Deka	01-Feb-67	Assam	Assam	Assam	Assam	Guwahati
260	Sr.Ar.	Individual Talang	12-Jul-69	Meghalaya	AP	Assam	Mizoram	Shillong
261	Sr.Ar.	Gordon Mark S. Rynjah	27-Oct-71	Meghalaya	AP	Assam	Mizoram	Shillong
262	Sr.Ar.	Hunliñmon Ajar Tongper	04-Dec-67	Meghalaya	AP	Assam	Mizoram	Shillong
263	Sr.Ar.	Debabrata Kalita	01-Oct-72	Assam	Assam	Assam	Assam	Guwahati
264	Sr.Ar.	Nalibon Wanishnong	27-May-65	Meghalaya	Assam	AP	Mizoram	Shillong
265	Sr.Ar.	Monoranjan Deka	13-Feb-69	Assam	Assam	Assam	Assam	Guwahati
266	Sr.Ar.	Kanu Deb	06-Jan-64	Assam	Meghalaya	AP	Mizoram	Shillong
267	Sr.Ar.	Bishnu Ganguly	28-Jan-65	Assam	Assam	Assam	Assam	Guwahati
268	Sr.Ar.	Jeannita Warji	02-Oct-66	Meghalaya	Assam	AP	Mizoram	Shillong
269	Sr.Ar.	Manish Dey	09-Aug-69	Assam	Assam	Assam	Assam	Guwahati
270	Sr.Ar.	Rajesh Kamal Rajput	22-Aug-66	Meghalaya	Assam	AP	Mizoram	Shillong
271	Sr.Ar.	Md. Rafikuddin Ahmed	01-Jan-69	Assam	Assam	Assam	Assam	Guwahati
272	Sr.Ar.	Sanjiv Kumar	11-Jan-69	Assam	Assam	Assam	Assam	Guwahati
273	Sr.Ar.	Biswajit Ghosh	01-Apr-72	Assam	Assam	Assam	Assam	Guwahati
274	Sr.Ar.	Aquarius Mathew	26-Jan-73	Meghalaya	AP	Assam	Mizoram	Shillong
275	Sr.Ar.	Cherrylyne Lyngdoh	01-Feb-72	Meghalaya	AP	Assam	Mizoram	Shillong
276	Sr.Ar.	Arup Kar	01-Aug-64	Assam	Assam	Assam	Assam	Guwahati
277	Sr.Ar.	Jayanta Sarma (II)	01-Sep-68	Assam	Assam	Assam	Assam	Guwahati
278	Sr.Ar.	Subrata Biswas	13-Apr-70	Assam	Assam	Assam	Assam	Guwahati
279	Sr.Ar.	Amita Diengdoh	11-Sep-68	Meghalaya	AP	Assam	Mizoram	Shillong
280	Sr.Ar.	Shilla Bist	23-Nov-68	Assam	Assam	Assam	Assam	Guwahati
281	Sr.Ar.	Sanjay Kumar	16-Aug-71	Assam	Assam	Assam	Assam	Guwahati
282	Sr.Ar.	Debashish Dey	15-Mar-67	Assam	Assam	Assam	Assam	Guwahati
283	Sr.Ar.	Pankaj Kumar	10-May-69	Assam	Meghalaya	Assam	Assam	Deputation
284	Sr.Ar.	Moniomohan Deori	01-Apr-65	Assam	Assam	Assam	Assam	Guwahati

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285	Sr.Ar.	Biplab Kumar Saha Roy	05-May-73	Assam	Assam	Assam	Assam	Guwahati
286	Sr.Ar.	Jagadish Ghosh	01-Dec-63	Assam	Assam	Assam	Assam	Guwahati
287	Sr.Ar.	Sumita Karmutee	05-Nov-73	Assam	Meghalaya	AP	Mizoram	Shillong
288	Sr.Ar.	Sarbajit Acharjee	25-Sep-72	Assam	Assam	Assam	Assam	Guwahati
289	Sr.Ar.	Baiar Kupar Lyngdoh Thabah	01-Mar-67	Meghalaya	Assam	AP	Mizoram	Shillong
290	Sr.Ar.	Sharmista Bhattacharjee	06-Feb-74	Assam	Assam	Assam	Assam	Guwahati
291	Sr.Ar.	S. Thangtinmang	30-Jul-62	Assam	Assam	Assam	Assam	Guwahati
292	Sr.Ar.	Tapajit Dutta	09-Aug-69	Assam	Assam	Assam	Assam	Guwahati
293	Sr.Ar.	Bhaktikana Bhattacharjee	01-Nov-49	Assam	Meghalaya			Shillong
294	Sr.Ar.	Pradip Das Gupta (II)	31-Oct-61	Assam	Assam	Assam	Assam	Guwahati
295	Sr.Ar.	Suvajit Deb	01-Dec-72	Assam	Meghalaya	AP	Mizoram	Deputation
296	Sr.Ar.	Gopal Joshi	15-May-68	Assam	Assam	Assam	Assam	Guwahati
297	Sr.Ar.	Indrani Bhattacharyya	19-Nov-71	Assam	Assam	Assam	Assam	Guwahati
298	Sr.Ar.	Euphrasie Nongkynrih	23-Jul-65	Meghalaya	Assam	AP	Mizoram	Shillong
299	Sr.Ar.	Ajanta Ahmed	07-Jan-67	Assam	Assam	Assam	Assam	Guwahati
300	Sr.Ar.	Shankar Kr Das	23-Feb-67	Assam	Assam	Assam	Assam	Guwahati
301	Sr.Ar.	Swapan Kr Roy	01-Mar-62	Assam	Assam	Assam	Assam	Guwahati
302	Sr.Ar.	Manoj Kr Baishya	01-Mar-67	Assam	Assam	Assam	Assam	Guwahati
303	Sr.Ar.	Swapan Mandal	25-Feb-65	Assam	Assam	Assam	Assam	Guwahati
304	Sr.Ar.	Prakash Ch. Das	09-Feb-69	Assam	Assam	Assam	Assam	Guwahati
305	Sr.Ar.	Kamini Kr Das	28-Feb-59	Assam	Assam	Assam	Assam	Guwahati
306	Sr.Ar.	Pinaki Bhattacharjee	29-Feb-68	Assam	Assam	Assam	Assam	Guwahati
307	Sr.Ar.	Deb Dulal Roy	02-Jan-62	Assam	Assam	Assam	Assam	Guwahati
308	Sr.Ar.	Khlainbor Warjri	30-Mar-67	Meghalaya	Assam			Shillong
309	Sr.Ar.	Razia Babi Gatphoh	19-Dec-63					Shillong
310	Sr.Ar.	Yurinja Kharumnuid	04-May-66	Meghalaya	Assam	AP	Mizoram	Shillong
311	Sr.Ar.	Arindam Dey	17-Apr-71	Assam	Assam	Assam	Assam	Guwahati
312	Sr.Ar.	Lisamai Syiem	31-Dec-67	Meghalaya	AP	Assam	Mizoram	Shillong
313	Sr.Ar.	Arijit Sinha	30-Nov-70	Assam	Assam	Assam	Assam	Guwahati
314	Sr.Ar.	Altafani Lyngwa	01-Apr-73	Meghalaya	AP	Assam		Shillong
315	Sr.Ar.	Rangeswari Hazarika Deka	03-Feb-58	Assam	Assam	Assam	Assam	Guwahati
316	Sr.Ar.	Tajmina Sultana	06-Nov-71	Assam	Assam	Assam	Assam	Guwahati
317	Sr.Ar.	Sanjay Lama	12-Apr-72	Assam	Meghalaya	AP	Mizoram	Shillong
318	Sr.Ar.	Rishottre Pyrbot	21-Mar-73	Meghalaya	Assam	AP	Mizoram	Shillong
319	Sr.Ar.	Ricky Pyngrope	26-Dec-69	Meghalaya	Assam	AP	Mizoram	Shillong
320	Sr.Ar.	Swapna Das	01-Aug-52	Assam	Assam	Assam	Assam	Guwahati
321	Sr.Ar.	Dharmajit Banik	27-Jan-66	Assam	Assam	Assam	Assam	Guwahati
322	Sr.Ar.	Bharat Chandra Saikia	01-Mar-61	Assam	Assam	Assam	Assam	Guwahati
323	Sr.Ar.	Naina Kamal Gurung	20-Jan-70	Meghalaya	AP	Assam	Mizoram	Shillong
324	Sr.Ar.	Surendra Nath Sônowal	01-May-48	Assam	Assam	Assam	Assam	Guwahati
325	Sr.Ar.	Phuleswari Roy	19-Dec-67	Assam	Assam	Assam	Assam	Guwahati
326	Sr.Ar.	Prasanta Basak	03-Jan-70	Assam	Assam	Assam	Assam	Guwahati
327	Sr.Ar.	Sushil Sutradhar	29-Jun-67	Assam	Assam	Assam	Assam	Guwahati
328	Sr.Ar.	Bijit Ghosh	02-Mar-71	Assam	Assam	Assam	Assam	Guwahati
329	Sr.Ar.	Jayanta Ghosh (II)	15-May-68	Assam	Meghalaya	Mizoram	AP	Guwahati
330	Sr.Ar.	Ujananda Medok	24-May-68	Assam	Assam	Assam	Assam	Guwahati
331	Sr.Ar.	Gautam Paul	09-Jul-70	Assam	Assam	Assam	Assam	Guwahati
332	Sr.Ar.	Namita Das (Nath)	01-Mar-71	Assam	Assam	Assam	Assam	Guwahati
333	Sr.Ar.	Omana Madhusoodhanan	22-May-69	Meghalaya	Assam	Mizoram	AP	Deputation
334	Sr.Ar.	Swarkhisar Basumatary	25-Nov-72	Assam	Assam	Assam	Assam	Guwahati
335	Sr.Ar.	Buidyut Kumar Dcb	11-Oct-70	Assam	Assam	Assam	Assam	Guwahati
336	Sr.Ar.	Phanin Brahma	10-Feb-67	Assam	Assam	Assam	Assam	Guwahati
337	Sr.Ar.	Camelia Sohtun	14-Nov-68	Meghalaya	Assam	AP	Mizoram	Shillong
338	Sr.Ar.	Subhash Podar	01-Aug-71	Assam	Assam	Assam	Assam	Guwahati
339	Sr.Ar.	Himangshu Dey	01-Mar-66	Assam	Assam	Assam	Assam	Guwahati
340	Sr.Ar.	Tapan Ch Deka	15-Apr-74	Assam	Assam	Assam	Assam	Guwahati
341	Sr.Ar.	Marius Swer	14-Nov-68	Meghalaya	Assam	AP	Mizoram	Shillong
342	Sr.Ar.	Dayal Singh Basumatary	01-Mar-67	Assam	Assam	Assam	Assam	Guwahati

343	Sr.Ar.	Harilal Panthi	01-Mar-52	Meghalaya	Assam			Shillong
344	Sr.Ar.	Kartik Kr. Aich	23-Jan-57	Assam	Assam	Assam	Assam	Guwahati
345	Sr.Ar.	Paranajal Pratim Sarma	28-Aug-75	Assam	Assam	Assam	Assam	Guwahati
346	Sr.Ar.	Ranu Deka	28-Feb-68	Assam	Assam	Assam	Assam	Guwahati
347	Sr.Ar.	Mahendra Nath Deka	01-Sep-60	Assam	Assam	Assam	Assam	Guwahati
348	Sr.Ar.	Jugal Kishore Tamuly	28-Jan-76	Assam	Assam	Assam	Assam	Guwahati
349	Sr.Ar.	Kushal Goon	23-Mar-71	Assam	Assam	Assam	Assam	Guwahati
350	Sr.Ar.	Piyalee Chakraborty	23-Feb-76	Assam	Assam	Assam	Assam	Guwahati
351	Sr.Ar.	Bibhas Rn Das	01-Dec-68	Assam	Assam	Assam	Assam	Guwahati
352	Sr.Ar.	Poramesh Chanda	03-May-52	AP	Meghalaya	Assam		Shillong
353	Sr.Ar.	Ramesh Kr. Singh	25-Dec-68	Assam	Assam	Assam	Assam	Guwahati
354	Sr.Ar.	Ravi Sewa	01-Jun-73	Assam	Assam	Assam	Assam	Guwahati
355	Sr.Ar.	Debojit Dutta Baruah	01-Apr-73	Assam	Assam	Assam	Assam	Guwahati
356	Sr.Ar.	Mahua Dutta Sarkar	01-Sep-75	Assam	Assam	Assam	Assam	Guwahati
357	Sr.Ar.	Majnu Sonowal	01-Jan-72	Assam	Assam	Assam	Assam	Guwahati
358	Sr.Ar.	Sudhir Ranjan Paul	01-Apr-68	Assam	Assam	Assam	Assam	Guwahati
359	Sr.Ar.	Soumitra Bhattacharjee	02-Sep-70	Assam	Assam	Assam	Assam	Guwahati
360	Sr.Ar.	Gopa Das	01-Mar-71	Assam	Assam	Assam	Assam	Guwahati
361	Sr.Ar.	Til Bahadur Chettri	19-Jan-55	Meghalaya	AP	Assam	Mizoram	Shillong
362	Sr.Ar.	Argha Ram Boro	01-Sep-72	Assam	Assam	Assam	Assam	Guwahati
363	Sr.Ar.	Pradip Saha	10-Apr-71	Assam	Assam	Assam	Assam	Guwahati
364	Sr.Ar.	Shyamal Kanti Roy	15-Mar-72	Assam	Assam	Assam	Assam	Guwahati
365	Sr.Ar.	Rupak Mahanta	05-Feb-72	Assam	Assam	Assam	Assam	Guwahati
366	Sr.Ar.	Amrita Bhattacharjee	12-Jun-77	AP	Assam	Meghalaya		Shillong
367	Sr.Ar.	Ruhikanta Khomdram	09-Feb-79	Meghalaya	Assam	Mizoram	AP	Deputation
368	Sr.Ar.	Edmund Kharkongor	26-Jul-76	Meghalaya	Assam	AP	Mizoram	Shillong
369	Sr.Ar.	Eusebio Lyngdoh	01-Mar-76	Meghalaya	Assam	AP	Mizoram	Shillong
370	Sr.Ar.	Kyrshanborlang Ranee	26-Jun-74	Meghalaya	Assam	AP	Mizoram	Shillong
371	Sr.Ar.	Jesper Khongsdarn	07-Aug-69	Meghalaya	Assam	AP	Mizoram	Shillong
372	Sr.Ar.	Rupak Mazumdar	25-Apr-67	Assam	Assam	Assam	Assam	Guwahati
373	Sr.Ar.	Biren Borah	01-Dec-62	Assam	Assam	Assam	Assam	Guwahati
374	Sr.Ar.	Jayanta Kr. Das	01-Sep-62	Assam	Assam	Assam	Assam	Guwahati
375	Sr.Ar.	Bijoy Chandra Hazarika	28-Dec-55	Assam	Assam	Assam	Assam	Guwahati
376	Sr.Ar.	Jadav Chandra Pathak	01-Jan-64	Assam	Assam	Assam	Assam	Guwahati
377	Sr.Ar.	Jyotish Sharma	01-Jan-71	Assam	Assam	Assam	Assam	Guwahati
378	Sr.Ar.	Ratnajit Choudhury	20-Mar-70	Assam	Assam	Assam	Assam	Guwahati
379	Sr.Ar.	Suraj Kumar Thapa	25-Nov-76	Meghalaya	Assam	AP	Mizoram	Shillong
380	Sr.Ar.	Deepraj Limbu	31-Jan-77	Meghalaya	AP	Assam	Mizoram	Shillong
381	Sr.Ar.	Minakshi Purkayastha	01-Aug-48	Meghalaya	AP	Assam	Mizoram	Shillong
382	Sr.Ar.	Debasish Nag	20-Aug-72	Assam	Assam	Assam	Assam	Guwahati
383	Sr.Ar.	Ajoy Paul	14-Feb-68	Assam	AP	Meghalaya	Mizoram	Shillong
384	Sr.Ar.	Arup Kumar Dhar	03-Aug-68	Assam	Assam	Assam	Assam	Guwahati
385	Sr.Ar.	Merinda Kharkongor	05-Apr-68	Meghalaya	Assam	AP	Mizoram	Shillong
386	Sr.Ar.	Kiran Limbu	28-Apr-74	Assam	AP	Meghalaya	Mizoram	Shillong
387	Sr.Ar.	Arup Kumar Sharma	16-Jul-74	Assam	Assam	Assam	Assam	Guwahati
388	Sr.Ar.	Stalyneda Kharbuiki	12-Mar-69	Meghalaya	Assam	AP	Mizoram	Shillong
389	Sr.Ar.	Khagen Saikia	03-Jan-73	Assam	Assam	Assam	Assam	Guwahati
390	Sr.Ar.	Naresh Chetri	04-Nov-74	Assam	Assam	Assam	Assam	Guwahati
391	Sr.Ar.	Parimal Basak	07-Nov-68	Assam	Assam	Assam	Assam	Guwahati
392	Sr.Ar.	Subrata Dutta	21-Nov-71	Assam	Assam	Assam	Assam	Guwahati
393	Sr.Ar.	Rajumoni Baruah	01-Feb-57	Assam	Assam	Assam	Assam	Guwahati
394	Sr.Ar.	Bijon Sinha	10-Dec-78	Assam	Assam	Assam	Assam	Guwahati
395	Sr.Ar.	Tarakanath Basu	18-Dec-72	Assam	AP	Meghalaya	Mizoram	Shillong
396	Sr.Ar.	Rajib Dhar Chourhury	07-Mar-76	Assam	AP	Meghalaya	Mizoram	Shillong
397	Sr.Ar.	Gauranga Ch Das	01-Mar-62	Assam	Assam	Assam	Assam	Guwahati
398	Sr.Ar.	Ranjit Gogoi	01-Mar-71	Assam	Assam	Assam	Assam	Guwahati
399	Sr.Ar.	Arindom Chatterjee	01-Nov-73	Meghalaya	AP	Assam	Mizoram	Deputation
400	Sr.Ar.	Ratna Joardar	14-Oct-71	Assam	Assam	Assam	Assam	Guwahati

401	Sr.Ar.	P.V.K. Naga Polaiah	01-Jul-71	Assam	AP	Meghalaya	Mizoram	Shillong
402	Sr.Ar.	T. John Wilson	13-Jun-70	Assam	AP	Meghalaya	Mizoram	Shillong
403	Sr.Ar.	Binoy Kr. Das	01-Jan-64	Assam	Assam	Assam	Assam	Guwahati
404	Sr.Ar.	Malina Acharjee	15-Jan-73	Assam	Assam	Assam	Assam	Guwahati
405	Sr.Ar.	Snehashis Roy	02-Oct-69	Assam	Assam	Assam	Assam	Guwahati
406	Sr.Ar.	Baniaiphira Manik Syiem	06-May-81	Meghalaya	AP	Assam	Mizoram	Shillong
407	Sr.Ar.	Saban Kumar	02-Oct-54	Meghalaya	Assam	AP	Mizoram	Shillong
408	Sr.Ar.	Allwinson Dkhar	22-Apr-78	Meghalaya	AP	Assam		Shillong

STENOGRAPHER

Sl. No.	Post Held	Name S/Shri/Smti	Date of Birth	OPTION	PREFERENCES			
					First	Second	Third	
1.	Steno	Tapan Kr. Chakraborty	02-Dec-59	Assam	Meghalaya	AP		Shillong
2.	Steno	Provangshu Datta Roy	23-Sep-63	Assam	Assam	Assam	Assam	Guwahati
3.	Steno	Sudip Kr. Das	02-Feb-66	Meghalaya	Assam	AP	Mizoram	Shillong

STAFF CAR DRIVER

Sl. No.	Post Held	Name S/Shri/Smti	Date of Birth	OPTION	PREFERENCES			
					First	Second	Third	
1.	Driver	Dilip Kumar Khanal	29-Feb-64	Meghalaya	Mizoram	AP	Assam	Shillong
2.	Driver	Amal Narzary	20-Nov-71	Assam	Assam	Assam	Assam	Guwahati

SR. HINDI TRANSLATOR

Sl. No.	Post Held	Name S/Shri/Smti	Date of Birth	OPTION	PREFERENCES			
					First	Second	Third	
3.	Sr. HT	Lam Kholun simte	01 May-69	Meghalaya				Shillong

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AUDITOR

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Sl. No.	Post Held	Name S/Shri/Smti	Date of Birth	OPTION	PREFER- ENCES			
					First	Second	Third	
1.	Auditor	Madan Chandra Nath (II)	01-Jul-56	Assam	Assam	Assam	Assam	Deputation
2.	Auditor	Sonabar Doley	22-Feb-62	Assam	Assam	Assam	Assam	Guwahati
3.	Auditor	Partha Pratim Bhadra	01-Jan-71	Assam	Assam	Assam	Assam	Guwahati
4.	Auditor	Pratik Kumar Nandy	02-Feb-72	Assam	Assam	Assam	Assam	Deputation
5.	Auditor	Duggirala Annapurna	10-Jul-50	Assam	AP	Meghalaya	Mizoram	Shillong
6.	Auditor	Miriam Sylph Kharbyngngar	01-Nov-77	Meghalaya	AP	Assam	Mizoram	Shillong
7.	Auditor	Sajal Ch. Dey	08-Feb-68	Assam	Assam	Assam	Assam	Guwahati
8.	Auditor	Atanu Chakraborty	08-Oct-72	Assam	Assam	Assam	Assam	Deputation
9.	Auditor	Kliptos Shabong	12-Jul-68	Meghalaya	Assam	AP	Mizoram	Shillong
10.	Auditor	K. Shyam Kumar	12-Aug-77	Assam	Assam	Assam	Assam	Guwahati
11.	Auditor	K. Amar Babu	06-May-71					Deputation
12.	Auditor	P. Shridhar Rao	20-Oct-72	Assam	Assam	Assam	Assam	Guwahati
13.	Auditor	Lobestar Wankhar	10-Jul-76	Meghalaya	AP	Assam	Mizoram	Shillong
14.	Auditor	Seisat Lhouvum	01-Mar-74	Assam	Assam	Assam	Assam	Guwahati
15.	Auditor	Md. Hamidur Rahman	01-Feb-74	Assam	Assam	Assam	Assam	Guwahati
16.	Auditor	Md. Islamuddin	17-Nov-77	Assam	Assam	Assam	Assam	Guwahati
17.	Auditor	Mehboob Kharkongor	20-Sep-75	Meghalaya	Assam	AP	Mizoram	Shillong
18.	Auditor	Lalmunhualli Thiete	3-Mar-93	Meghalaya	Assam	Mizoram		Shillong
19.	Auditor	Seimang Touthang	10-Feb-78	Meghalaya	Assam	Mizoram	AP	Shillong
20.	Auditor	Shiuli Das	13-Jul-55	Meghalaya	Assam	AP	Mizoram	Shillong
21.	Auditor	Jahidur Rahman	01-03-69	Assam	Assam	Assam	Assam	Guwahati
22.	Auditor	Deepika Haloi	14-06-83	Assam	Assam	Assam	Assam	Guwahati
23.	Auditor	Hauzel Hauzakhum	25-Feb-79	Mizoram	Meghalaya	Assam	AP	Shillong
24.	Auditor	Daphira Kharbangar	23-Nov-76	Meghalaya	Assam	AP	Mizoram	Shillong
25.	Auditor	Mangatabam Rajeshwar Meetei	01-02-73	Assam	Assam	Assam	Assam	Guwahati
26.	Auditor	Rita Mishra	10-05-69	Assam	Meghalaya	Assam	Assam	Deputation
27.	Auditor	Surajit Das	04-01-72	Assam	Assam	Assam	Assam	Guwahati
28.	Auditor	Dilip Kumar Mazumdar	21-Mar-75	Assam	Assam	Assam	Assam	Guwahati
29.	Auditor	Sanjiv Kumar Sah	05-Jan-78	Assam	Assam	Assam	Assam	Guwahati
30.	Auditor	Barindra Lal Bose	24-Jan-77	Assam	AP	Meghalaya	Mizoram	Shillong
31.	Auditor	Bivash Ch. Mandal	15-Aug-76	Assam	Assam	Assam	Assam	Guwahati

CLERK/TYPIST

Sl. No.	Post Held	Name	Date of Birth	OPTION	PREFERENCES			
					First	Second	Third	
1.	Clerk	Ajit Chanda	13-Dec-74	Assam	Meghalaya	AP	Mizoram	Shillong
2.	Clerk	Indreshar Dutta	19-Jul-55	Assam	Assam	Assam	Assam	Guwahati
3.	Clerk	Bikash Kr. Thapa	02-Aug-80	Meghalaya	Assam	AP	Mizoram	Shillong
4.	Clerk	Ibannya Rynjah	19-Jan-70	Meghalaya	Assam	AP	Mizoram	Shillong
5.	Clerk	Anirban Dutta	04-Mar-76	Assam	Assam	Assam	Assam	Guwahati
6.	Clerk	Rabindra Prasad Singh	21-Nov-76	Assam	Assam	Assam	Assam	Guwahati
7.	Clerk	Rashendra Das	11-Jul-72	Assam	Assam	Assam	Assam	Guwahati
8.	Clerk	Malook Singh	01-Jul-62	Meghalaya	AP	Assam		Shillong
9.	Clerk	Gautami Das	02-Jan-81	Assam	Assam	Assam	Assam	Guwahati
10.	Clerk	Puspita Deshmukhya	10-Sep-62	Meghalaya	Assam	AP	Mizoram	Shillong
11.	Clerk	Sujeet Kumar Das	19-Jun-74	Meghalaya	AP	Assam		Shillong
12.	Clerk	Srijoni Raha Roy	23-Jan-85	Assam	Assam	Assam	Assam	Guwahati
13.	Clerk	Rabin Ch. Baro	01-Jun-81	Assam	Assam	Assam	Assam	Guwahati

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S.G. RECORD KEEPER

SL No.	Post Held	Name S/Shri/Smti	Date of Birth	OPTION	PREFERENCES			
					First	Second	Third	
1.	S.G.R.K.	Gokul Ch. Basumatari	31-Aug-49					Guwahati
2.	S.G.R.K.	Ramesh Ch. Das	31-Oct-47	Assam	Assam	Assam	Assam	Guwahati
3.	S.G.R.K.	Chandra Kanta Das	01-Apr-53	Assam	Assam	Assam	Assam	Guwahati

RECORD KEEPER

SL No.	Post Held	Name S/Shri/Smti	Date of Birth	OPTION	PREFERENCES			
					First	Second	Third	
1.	R.K.	Chetman Pradhan	14-Mar-55	Meghalaya	Assam	AP	Mizoram	Shillong
2.	R.K.	Yogendra Prasad Singh	19-Mar-54	Meghalaya	Assam	AP	Mizoram	Shillong
3.	R.K.	Govinda Sarna	21-Dec-56	Meghalaya	AP	Assam		Shillong
4.	R.K.	Netra Bahadur	12-Jun-58	Assam	AP	Meghalaya	Mizoram	Shillong
5.	R.K.	Nagen Chandra Hazarika	01-Jan-59	Assam	Assam	Assam	Assam	Guwahati
6.	R.K.	Dinesh Chandra Dehingia	28-May-59	Assam	Assam	Assam	Assam	Guwahati
7.	R.K.	Gore Bahadur Chetri	20-Dec-57	Assam	AP		Meghalaya	Shillong
8.	R.K.	Runu Bhattacharjee	01-Apr-60					Guwahati
9.	R.K.	Joshua Luke Ranee	19-Aug-67	Meghalaya	AP	Assam	Mizoram	s

DUFTRY

Sl. No.	Post Held	Name S/Shri/Smti	Date of Birth	OPTION	PREFERENCES			
					First	Second	Third	
1.	Duftry	Philisita Kharkongor	01-Mar-54	Meghalaya	Assam	AP	Mizoram	Shillong
2.	Duftry	Pratap Chandra Kalita	03-Aug-64	Assam	Assam	Assam	Assam	Guwahati
3.	Duftry	Bhagwanlal Roy	26-Sep-66	Meghalaya	Assam	AP	Mizoram	Shillong
4.	Duftry	Dilip Kumar Kalita	01-Mar-62	Assam	Assam	Assam	Assam	Guwahati
5.	Duftry	Man Kordor Nongbri	18-Oct-62	Meghalaya	Assam	AP	Mizoram	Shillong
6.	Duftry	Kedar Nath Joshi	01-Sep-63	Meghalaya	Assam	AP	Mizoram	Shillong
7.	Duftry	Amar Nath Roy	11-Mar-67	Assam	Assam	Assam	Assam	Guwahati
8.	Duftry	Kheti Bhusan Dalu	28-Aug-67	Assam	Assam	Assam	Assam	Guwahati
9.	Duftry	Netra Bahadur Thapa	02-Mar-67	Meghalaya	Assam	AP	Mizoram	Shillong
10.	Duftry	Ledoris Marbaniang	31-Dec-53	Meghalaya	Assam	AP	Mizoram	Shillong
11.	Duftry	Srin Myrthong	25-May-54	Meghalaya	Assam	AP	Mizoram	Shillong

SR. PEON

Sl. No.	Post Held	Name S/Shri/Smti	Date of Birth	OPTION	PREFERENCES			
					First	Second	Third	
	Sr. Peon	Living Jewel Diengdoh	01-Dec-59					Shillong

केन्द्रीय प्रशासन विभाग Central Administrative Dept.	File in Court on 15.11.07 by Court Officer.
9.11.07 गुवाहाटी न्यायालय Guwahati Bench	

filed by
BRIJ MOHAN
by motion

BRIJ MOHAN

BRIJ MOHAN
Sr. Dy. Accountant General (CIVILS)
Off. Pt. Accountant General (Audit)
Majahaya A.P. & Mizoram
SHILLONG-793-001

through
BRIJ MOHAN
15.11.07

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

KAMRUP AT GUWAHATI

O.A No.258 of 2007

केन्द्रीय प्रशासन विभाग
Central Administrative Dept.

16 NOV 2007
गुवाहाटी न्यायालय
Guwahati Bench

Sri Sandalyne Khongwir & Ors.

.... Applicants.

-vs-

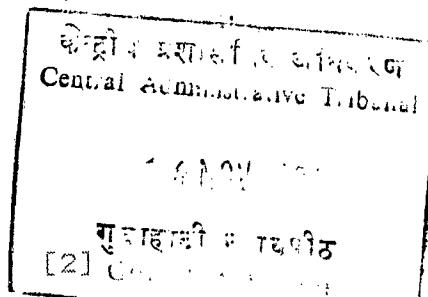
Union of India & Ors.

.... Respondents.

The written statement filed on behalf
of the respondents above named.

WRITTEN STATEMENT OF THE RESPONDENTS

1. That with regards to the statement made in paragraph 1 of the instant application the respondents have no comments.
2. That with regards to the statement made in paragraph 2 & 3 of the instant application the respondents have no comment.
3. That with regards to the statement made in paragraph 4.1 & 4.2 of the instant application the respondents beg to state that these are matter of records and the respondents do not admit any thing which are not borne out of records.
4. That with regards to the statement made in the paragraph 4.3 of the instant application the respondent beg to state that the this are false and incorrect and



hence respondents denied. However it is denied the respondents have violated any fundamental or any other legal rights of the applicants.

5. That with regard to the statement made in paragraph 4.4 of the instant application the respondents have no comments.

6. That with regard to the statement made in paragraph 4.5 the respondents beg to state that these are false, untrue and concocted hence denied the same. Further respondents begs to state that expect that Group 'C' & 'D' cadres in both the offices remained common and cadre control rested with Pr.A.G. (Audit), Meghalaya, etc, Shillong.

7. That with regard to the statement made in paragraph 4.6 the respondents beg to state that these are false, untrue and concocted hence denied the same. The transfer of the official Group 'C' cadre from the office of the Pr. Accountant General (Audit), Meghalaya, etc to the newly created office of the Pr. Accountant General (Audit), Assam was made on the basis of willingness obtained from the officials. There was no decision to the effect that their tenure and service would be treated as on deputation. The cadre of Group 'C' & 'D' remained one combined cadre for both the offices.

8. That with regard to the statement made in paragraph 4.7, 4.8, 4.9, 4.10, 4.11, 4.12, 4.13, 4.14, 4.15, 4.16, 4.17, 4.18, 4.19, 4.20, 4.21, & 4.22, the respondents beg to state that these are matter of records and

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Guwahati Bench

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the respondent do not admit any thing which are not borne out of records.

9. That with regard to the statement made in paragraph 4.23 & 4.24, the respondents beg to state that criteria followed for permanent/placement on deputation to the concerned offices were on the basis of seniority-cum-option and also on the basis of proportionate person in position. A policy decision was taken to man the four offices of the Pr. Accountant General (Audit), Assam, Guwahati Pr. Accountant General (Audit), Meghalaya, Shillong, Accountant General (Audit), Arunachal Pradesh, Itanagar and Accountant General (Audit), Mizoram, Aizwal by the existing manpower available in the offices of the Pr. Accountant General (Audit), Assam Guwahati and Pr. Accountant General (Audit), Meghalaya, Shilling. The sanctioned strength has no relevance to the issue in view of the bar order issued by the Government of India on recruitment. Therefore, the men-in-position was treated as relevant factor.

Thus, the policy decision has not violated any rules and orders in existence.

10. That with regard to the statement made in paragraph 4.25 the respondents beg to state that modalities to be adopted to separate the common Group 'C' & 'D' cadres of the offices of the Pr. Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong and the Pr. Accountant General (Audit), Assam, Guwahati has been circulated to staff vide Circular No.Esstt-I/Audit/10-93/4502 dated 6/3/2006 through which

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Guwahati Bench

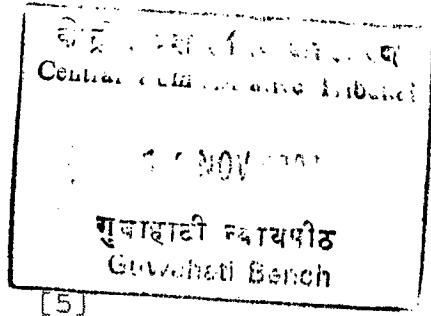
Brij Mohan

[4]

options were called for. Thus it is incorrect to state that the respondents had not divulged the modalities of cadre operation and order dated 9/6/2006 is not at all illegal arbitrary and discriminatory.

11. That with regard to the statement made in paragraph 4.26 the respondents beg to state that maximum period of deputation was fixed for 4 (four) years from the date of resumption of duties vide the Comptroller and Auditor General of India office's D.O. letter dated 28/3/07. Efforts are on to arrange accommodation for the staff to be transferred to Itanagar.

12. That with regard to the statement made in paragraph 4.27 & 4.28 the respondents beg to state that in the circular dated 06/03/2006, it was mentioned that the offices of the Accountant General (Audit), Arunachal Pradesh and Mizoram would continue to function from Shillong till such time that office space and staff Quarters were available in Itanagar and Aizawl respectively. Accordingly, after the cadre separation on 9/6/2006 vide office order No. Esstt-I/Order-24 dated 9/6/2006, Mizoram and Arunachal Pradesh offices were continued to function from Shillong. Only after the joining of Accountant General in Mizoram and availability of office space in Aizwal, it was decided to transfer the staff to Aizwal in July 207. However, in case of Arunachal Pradesh, the office is still functioning from Shillong. As regard accommodation of staff, the department has made earnest effort to acquire land. But acquiring of land requires State Governments' help. Since the process to acquire the land would take some time, it

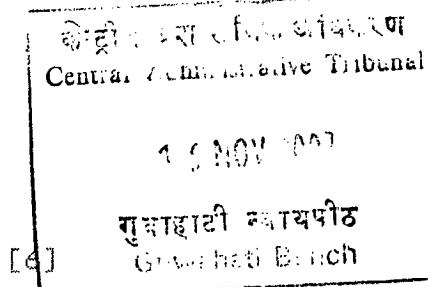


was decided to hire buildings for accommodation of staff. Thus, there was no turnaround of what was mentioned in Circular dated 6/3/2006.

It is totally incorrect and misleading to state that different yardsticks have been adopted with regard to filling in and submission of the Option Form for the staff of the two office of the Pr. Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong and the Pr. Accountant General (Audit), Assam, Guwahati.

A careful study of table 1 and 2 of the application reveals that following officials who opted for Pr. Accountant General (Audit), Assam have been allocated straightaway on the basis of their seniority and option. Thus, Col. 8 of Option Form was not applicable for them as it was mentioned in Col.8 itself.

1. Shri Debabrata Kalita	Annexure-10 SL.263
2. Shri Monaranjan Deka	Annexure-10 SL.265
3. Shri Bishnu Ganguly	Annexure-10 SL.267
4. Shri Manish Dey	Annexure-10 SL.269
5. Shri Rafikuddin Ahmed	Annexure-10 SL.271
6. Shri Sanjiv Kumar	Annexure-10 SL.272
7. Shri Biswajit Ghosh	Annexure-10 SL.273



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8. Shri Arup Kar

Annexure-10 SL.276

9. Shri Jayanta Sarma

Annexure-10 SL.277

10. Shri Subrata Biswas

Annexure-10 SL.278

Had the officials at Table -1 of the application opted for Assam, they also would have been allocated to Assam on the basis of their seniority without taking into consideration of the option at Col.8 of Option Form. Since they have opted for Meghalaya and on the basis of seniority they could not be allocated straight-away to Meghalaya, option^{at} Col.8 came into effect which was clearly mentioned in the Option Form.

Thus, there was no preferential treatment on the part of the respondents and the allegation is totally false, baseless and malicious. This has been done to gain time and stall the due process of establishment of the office in Arunachal Pradesh, as per declared policy.

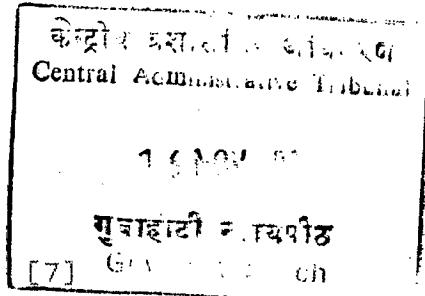
13. That with regard to the statement made in paragraph 4.29 of the instant applicant the respondents beg to state that the sanctioned strength of Sr. Auditor of office of the Pr. Accountant General (Audit), Meghalaya was shown as 175 which included sanctioned strength of Arunachal Pradesh and Mizoram. This sanctioned strength was trifurcated as shown below :

Meghalaya : 75

Arunachal Pradesh : 56

Mizoram : 39

175



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Similarly, men-in-position as on 1/3/2006 was 155 which was also trifurcated as given below :

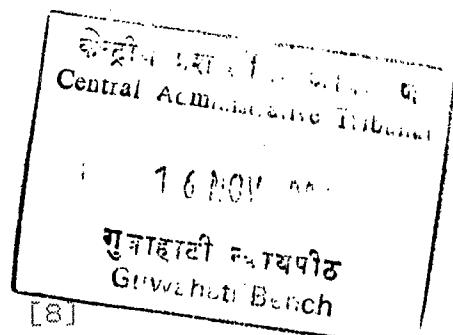
Meghalaya : 66

Arunachal Pradesh : 50

Mizoram : 39

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The existence of clear vacancies has nothing to do with the present separation. The decision to open two new offices in the State of Arunachal Pradesh and Mizoram was taken in the best interest of the people of the two States. The policy decision to men all the four States Assam, Meghalaya, Arunachal Pradesh and Mizoram on the basis of apportioned person in position of the Pr. Accountant General (Audit), Assam, Guwahati, Pr. Accountant General (Audit), Meghalaya, etc., Shillong, was a decision of the Comptroller and Auditor General of India without any malice. Public policy always takes precedence over personal interest. The Respondent have balanced the public interest and personal interest of the employees. In offices where required number of optees are not available, Options have been obtained ^{for} sending staff on deputation and such person would be allocated to the office of his choice on occurrence of vacancies in that office. The policy framed is benign and transparent.

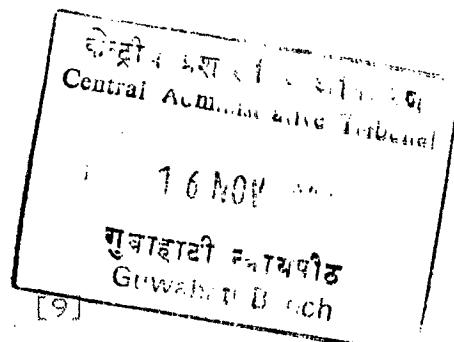


Brij Mohan

14. That with regard to the statement made in paragraph 4.30 of the instant applicant the respondents beg to state that the lists in Annexure - I, II, III, IV, V & VI were prepared showing permanent allocation and deputation of the officials to the respective offices are correct. The officials who opted for Meghalaya office but could not ^{be} accommodated and placed on deputation either in Arunachal Pradesh or Mizoram offices have their names in the Gradation List as on 1/3/07 keeping their seniority intact. Thus the allegation is totally false and misleading.

15. That with regard to the statement made in paragraph 4.31 of the instant applicant the respondents beg to state that according to the policy decision communicated by Head Quarters letter dated 14/12/06, no option for deputation was required. Placement of officials on deputation was required as per the policy of separation of cadres to smoothly run the deficit offices and therefore, normal rules of deputation are not applicable. However, in the instant case, the officials have already exercised their preference of office in the event that they could not be allocated permanently to their office of choice. It is, therefore totally incorrect to state that the applicants were placed on deputation without their consent. incidentally, it is mentioned that the order dated 06/07/2007 is not applicable to the applicant at all.

16. That with regard to the statement made in paragraph 5.1 of the instant applicant the respondents beg to state that the humble respondents beg to state that

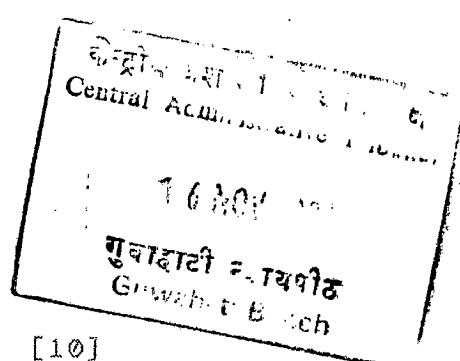


the office order dated 09/06/2006 is in order and conform to the manner and method provided in the Circular dated 06/03/2006 and to state that the application may be dismissed with cost as there is no merit in it.

17. That with regard to the statement made in paragraph 5.2 of the instant applicant the respondents beg to state that the applicants were placed on deputation to the office of the Accountant General (Audit), Arunachal Pradesh, Itanagar on the basis of their seniority cum option with all fairness and as such there is no merit in application which deserve to be dismissed.

18. That with regard to the statement made in paragraph 5.3 of the instant applicant the respondents beg to state that as the officials could not be allocated in their place of choice, optees being in excess, they were placed on deputation as per policy decision so as to meet the requirement of manning the newly set up offices on the one hand and minimize the inconveniences of staff on the other. Clause 8 of the option is very clear that if they are not initially allocated at the first instance to office of their first option exercised for want of vacancy, they may be allocated of the office in order of preference giving ~~in~~ in the option.

19. That with regard to the statement made in paragraph 5.4 of the instant applicant the respondents beg to state that as already stated in the proceeding paragraphs permanent allocation/placement on deputation were made on the basis of Seniority cum option and also on the basis of apportioned person in position. Thus, the



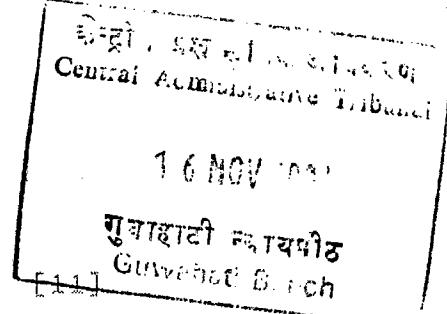
existence of vacancies on the basis of sanctioned strength has nothing to do with the permanent allocation/deputation of staff.

20. That with regard to the statement made in paragraph 5.5 of the instant applicant the respondents beg to state that the position has already been explained in detail against the reply to paragraph-12. The allegation of applicants regarding posting of staff on pick and choose bases is totally false, malicious and derogatory. The impugned order dated 09/06/2006 is perfectly valid.

21. That with regard to the statement made in paragraph 5.6 of the instant applicant the respondents beg to state that as already stated, maximum period of tenure of deputation is four years and efforts are on for proving accommodation to the staff to be transferred to Itanagar. The action of the Respondents is not illegal as alleged but in the best interest of public service.

22. That with regard to the statement made in paragraph 5.7 of the instant applicant the respondents beg to state that as already stated, policy decision was circulated in 06/03/2006. Thus, it is totally incorrect that the applicants were given no opportunity. The order dated 09/06/2006 is in accordance with the principles of natural justice.

23. That with regard to the statement made in paragraph 5.8 of the instant applicant the respondents beg to state that as mentioned earlier, seniority-cum-option



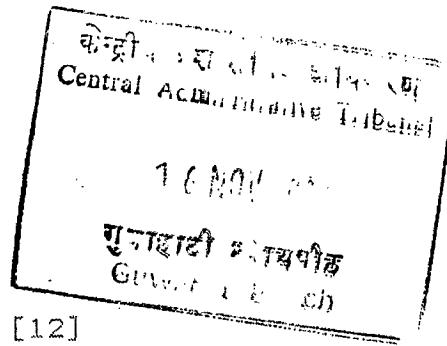
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is the only basis of allocation of the officials to their office of choice.

24. That with regard to the statement made in paragraph 5.9 of the instant applicant the respondents beg to state that from the points explained in the preceding paragraph it is evident that action was taken in the best interest of the public service especially for the people of the State of Arunachal Pradesh and there is no question of violating the provision of Article 14 and 21 of the Constitution and the principles of natural justice because transfer is an exigency of service and in this case it has been resorted to following in intelligible criteria of seniority-cum-option and the Respondents beg to state that there is no merit in the application.

25. That with regard to the statement made in paragraph 5.10 of the instant applicant the respondents beg to state that the point has been explained in the preceding paragraph. The employees of both the offices viz. Pr. Accountant General (Audit), Assam and Pr. Accountant General (Audit), Meghalaya were treated with same yardstick and the application has no merit and is liable to be dismissed with cost.

26. That with regard to the statement made in paragraph 5.11 of the instant applicant the respondents beg to state that as mentioned in para-9, men-in-position can be the only criteria to apportion the staff between the offices depending on their respective work load and therefore it is a relevant factor for permanent alloca-



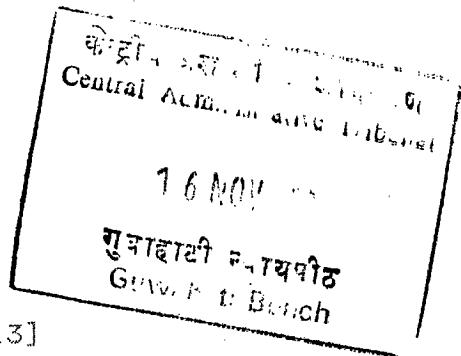
Brij Mohan

tion/placement on deputation to the concerned office.

27. That with regard to the statement made in paragraph 5.12 of the instant applicant the respondents beg to state that the point has been explained in paragraph-22.

28. That with regard to the statement made in paragraph 5.13 of the instant applicant the respondents beg to state that the statement is misleading as the contention is not based on facts. The options and preferences of the applicants were clearly indicated in the Annexure-V. The prayer of the applicants is, therefore, barred by limitation and the application is liable to be summarily dismissed.

29. That with regard to the statement made in paragraph 5.14 of the instant applicant the respondents beg to state that it is totally misleading to state that the manner and method adopted by the Respondent is to victimize the applicants leaving the employees of the office of the Pr. Accountant General (Audit), Assam, Guwahati and other employees unaffected. The humble Respondents beg to state that the decision to open offices in Mizoram and Arunachal Pradesh is in the best interest of public service especially for the people of the States of Mizoram and Arunachal Pradesh and there is no question of violating of the Principles of natural justice. The entire process of the separation of cadres was carried by the Respondents by giving due attention to the option and preferences exercised by the applicants.



30. That with regard to the statement made in paragraph 5.15 of the instant applicant the respondents beg to state that the contents of this para is misconceived. As already explained, the Respondents have framed the policy in just, fair and reasonable manner and implemented it in totally impartial manner following the yardstick of seniority-cum-option. It is well settled in law, judicial review of policy decision is permissible only if such policy is arbitrary, capricious, malafide and against Rule of law. The order dated 09/06/2006 is strictly in accordance with the policy and as such the OA may be dismissed with cost. Further the respondents beg to state that grounds setforth by the applicants in the instant application are not good grounds and also not tenable in the eye of law and as such the instant application is liable to be dismissed.

31. That regards to the statement made in paragraph 6,7 and 8 of the instant application the respondents have no comment.

32. That with regards to the statement made in paragraph 9 of the instant application the respondent beg to state that the claim of the applicant is illegal and ill founded and therefore she is not entitled to get any interim relief.

33. That the respondents beg to submit that the instant application has no merit and as such is liable to be dismissed.

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गुरुवारी वार्षिकी
Guruvari Bench

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VERIFICATION

I, Brij Mohan s/o Shri Laxmi Narain

being authorised to hereby verify and declare that the statement made in this reply of contempt petition in para 1 to 7 and 9 to 31 are true in my knowledge, these made in para 8 being matter of records are true to my information and believe and I have not suppressed any material fact.

And I sign this verification on this day of November ..., 2007.

Brij Mohan

DEPONENT

BRIJ MOHAN
Sr. Dy. Accountant General (C.W.O.R.A)
O/o Pr. Accountant General (Audit)
Meghalaya A.P. & Mizoram
SHILLONG-793-001

केन्द्रीय प्रशासनिक अदायक	File in Court on.....
Central Administrative Tribunal	on..... 27/12/07
17 DEC 2007	Court Officer Court Officer
गुवाहाटी न्यायपीठ	
Guwahati Bench	

Filed by—
Deepak Jindal

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Applicant No. 18
Through—
Manish Choudhury
Advocate, 17/12/2007

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI.

O.A. No. 258 / 2007

IN THE MATTER OF: ~

O.A. NO. 258 / 2007

Smti. Sandalyna Khongwir and 22 others,

.....Applicants

-AND-

The Union of India and others

.....Respondents

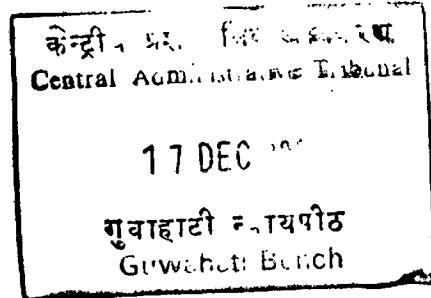
-AND-

IN THE MATTER OF: ~

A rejoinder filed for and on behalf of the applicants in the above-noted O.A. No. 258/2007.

A REJOINDER FILED FOR AND ON BEHALF OF THE APPLICANTS.

1. That a copy of the Written Statement filed by the respondents has been served upon my counsel by the respondents in the above-noted case. I have carefully gone through the copy of the Written Statement filed by the respondents and understood the contents thereof. Having understood the contents thereof, the applicants beg to file the instant rejoinder.
2. That save and except what are matters of records and what are specifically admitted hereinafter, all other averments and statements made in the Written Statement are to be deemed to have been denied.
3. That with regard to the statements made in paragraphs 1, 2 and 3 of the Written Statement, the applicants have no comments to offer.



4. That with regard to the statements made in paragraph 4 of the Written Statement, the applicants beg to reiterate and reaffirm the statements made in paragraph 4.3 of the application.

5. That with regard to the statements made in paragraph 5 of the Written Statement, the applicants have no comments to offer.

6. That with regard to the statements made in paragraph 6 of the Written Statement, the applicants beg to reiterate and reaffirm the statements made in paragraph 4.2 of the application. The applicants like to state that on being bifurcated in the year 1997, the office of the Principal Accountant General (Audit), Assam, Guwahati became an independent and separate office under the Comptroller and Auditor General (CAG) of India. From 1997 onwards, the office of the Principal Accountant General (Audit), Assam, Guwahati was no longer under the direct superintendence of the office of the Principal Accountant General (Audit) office at Shillong. However because of non-separation of the common Group 'C' and 'D' cadre, the office of the Principal Accountant General (Audit) office at Shillong had remained the cadre controlling authority as the respondent authorities took the decision to man the said office of the Principal Accountant General (Audit), Assam at Guwahati with the employees of the Principal Accountant General (Audit) office at Shillong, as stated in paragraph 4.6 of the application.

7. That with regard to the statements made in paragraph 7 of the Written Statement, the applicants beg to reiterate and reaffirm the statements made in paragraph 4.6 of the application. The respondents are put to the strict proof thereof. The averments of the applicants that the Group 'C' and 'D' cadre of the office of the Principal Accountant General (Audit), Assam, Guwahati and the office of the Principal Accountant General (Audit) office, Meghalaya, Shillong had remained a common cadre stood vindicated.

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Filed by -
S. P. Choudhury
through
Manish Choudhury, Advocate

केन्द्रीय
Central App. (A.C.A.) Court
17 DEC
गुवाहाटी फॉरम्स
Guwahati Bench

Filed by—

Manish Choudhury, Advocate
through Manish Choudhury, Advocate

8. That with regard to the statements made in paragraph 8 of the Written Statement, the applicants while reiterating and reaffirming the statements made in paragraphs 4.7 to 4.22 of the original application, beg to state that pursuant to the decision of the Comptroller and Auditor General of India to separate the **Common Group 'C'** and **'D'** cadres of the office of the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong and the Principal Accountant General (Audit), Assam, Guwahati into offices of the Principal Accountant General (Audit), Meghalaya, Shillong, the Principal Accountant General (Audit), Assam, Guwahati, the Accountant General (Audit), Arunachal Pradesh, Itanagar and the Accountant General (Audit), Mizoram, Aizawl, options were called from the Group 'C' and 'D' cadres of the said two offices. It is stated that despite representations from the Civil Audit Association (Category - III), O/o the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh & Mizoram, to intimate the modalities to be adopted to separate the common Group 'C' and 'D' cadres of the offices of the Principal Accountant General (Audit), Meghalaya, Shillong and the Principal Accountant General (Audit), Assam, Guwahati, the respondent authorities had refrained from the divulging the actual facts as will be apparent from the subsequent paragraphs of the instant rejoinder. It is reiterated that the impugned Order bearing No. Estt. I/ Order No. 24 dated 09-06-2006 (Annexure - 7) and the alleged cadre separation sought to be effected by the Annexures - I, II, III, IV, V and VI to Annexure - 7 is illegal, arbitrary and discriminatory.

9. That with regard to the statements made in paragraph 9 of the Written Statement, it is stated that while issuing the Circular dated 06-03-2006 (Annexure - 1), the respondents had not mentioned that only men-in-position in the offices of the Principal Accountant General (Audit), Meghalaya, Shillong and the Principal Accountant General (Audit), Assam, Guwahati would be taken into consideration. The respondents were absolutely silent that the sanctioned strength would not be taken into consideration while effecting the cadre separation. When the applicants through their Association

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Dipak Deka
Through - Manish Choudhury Advocate

had asked the respondents authorities to discuss with them regarding the policy for manning the staff in the proposed offices before finalizing the same and divulge about the modalities to be adopted for separating the common cadre, the respondents had totally avoided the issue by stating that due to paucity of time the Association's view could not be taken in advance before issue of the Circular calling options. The said stand of the respondents is crystal clear from the letter bearing No. Estt. I/ Audit/ 5-6/ Association/ 2005-2006/ 13 dated 28-03-2007 (Annexure - 4) wherein it is stated that "the modalities will be decided on receipts of options exercised by the officials concerned with the approval by the Head Quarters Office". It is stated that when a policy decision is being implemented, the same must be done fairly and should not give the impression that it is acting by any other criteria or arbitrarily. A policy is not only to be made, but it should also to be made known to everyone else who are going to be effected by its implementation. But in the instant case, the policy is not made known to the concerned persons like the applicants who are going to be affected by its implementation. As such, the impugned Order bearing No. Estt. I/ Order No. 24 dated 09-06-2006 (Annexure - 7) and the alleged cadre separation sought to be effected by the Annexures - I, II, III, IV, V and VI to Annexure - 7 is illegal, arbitrary and discriminatory. In the instant case, the respondents in clear terms in their written statement has stated that criteria followed for permanent/placement on deputation to the concerned office were on the basis of 'seniority-cum-option' and also on the basis of proportionate person in position. But in reality, the respondents had placed the employees only on the basis of option and option only

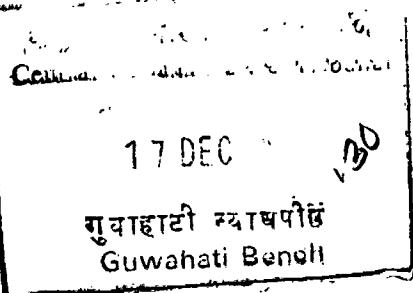
10. That with regard to the statements made in paragraph 10 of the Written Statement, it is stated that the statement "modalities to be adopted to separate the common Group 'C' and 'D' cadres of the offices of the Pr. Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram and the Pr. Accountant General (Audit), Assam, Guwahati has been circulated to staff vide Circular No. Esstt-I/ Audit/ 10-93/ 4502 dated 06-03-2006 through which

Guwahati : 14/18
Guwahati Bench

options were called for" is absolutely incorrect and misleading as is apparent from the respondents' own letter bearing No. Estt. I/ Audit/ 5-6/ Association/ 2005-2006/ 13 dated 28-03-2007 (Annexure - 4) wherein it is stated that "the modalities will be decided on receipts of options exercised by the officials concerned with the approval by the Head Quarters Office".

11. That with regard to the statements made in paragraph 11 of the Written Statement, it is stated that for fixing the maximum tenure of deputation of 4 (four) years, the respondents have resorted to the Comptroller and Auditor General of India office's D.O. letter dated 28-03-2007. It is respectfully stated that since the decision to create new offices in Arunachal Pradesh and Mizoram w.e.f. 01-04-2006 taken on 27-02-2006 till the issuance of the impugned Order dated 09-06-2006 (Annexure - 7), the respondents authorities have deliberately refrained from informing the maximum period of deputation to the applicants who belong to Group 'C' and 'D' cadre. The respondents have deliberately concealed the same for reasons other than bonafide. To the knowledge of the applicants, the respondent authorities have issued a D.O. letter dated 28-05-2007 wherein it was stated that the maximum period of deputation of Section Officer / Assistant Audit Officer / Audit Officer / Senior Audit Officer to a deficit office under the policy of separation of common cadres in NE States shall be four years. As such, the said D.O. letter is not applicable to the applicants as the applicants belong to the Group 'C' and 'D' cadres which, inter-alia, include the Senior Auditors, Auditors, Clerk / Typist and Record Keeper. It is stated that the period of deputation shall be subject to a maximum of three years in all cases except for those where a longer period of tenure is prescribed in the recruitment rules. It is stated that the maximum age-limit for appointment by deputation should not exceed 56 years but in the instant case, the respondents did not adhere to the same. Further, in simple words, "deputation" means service outside the cadre or outside the parent department. Deputation is deputing or transferring an employee to a post outside his cadre, that is to say, to another department on a temporary basis. It is settled principle of law that there can be no deputation

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Filed by -
S. Debnath, Advocate
Through - Manish Choudhury, Advocate



without the consent of the person so deputed and he would, therefore, know his rights and privileges in the deputation post. But in the instant case, the respondents had compelled the applicants to go on deputation by misrepresenting facts and by keeping them in dark from knowing their rights and limitations. Until the filing of the Written Statement, the applicants were not aware of the period they would have to serve on so-called compelled deputation. The consent does not take within its fold a consent taken in the manner by the respondents in the instant case. It is stated that the respondents have resiled from their earlier stand that staff quarters would be provided to all the employees who would be sent on deputation.

12. That with regard to the statements made in paragraph 12 of the Written Statement, the applicants beg to refer to and rely upon the statements made in the original application. The specific stand of the respondents at the time of issuing the Circular dated 06-03-2006 and calling for options from the applicants was that the offices of the Accountant General (Audit), Arunachal Pradesh and the Accountant General (Audit), Mizoram would continue to function from Shillong till such time that office space and staff quarters are available in Itanagar and Aizawl respectively. The applicants on the basis of the said assurance of the respondents without even being informed of the modalities to be followed in cadre separation, had been compelled to exercise their options. Now the respondents have resiled from their own stand and have stated that since the process to acquire land would take some time, it was decided to hire buildings for accommodation of staff. Now the respondents are conspicuously silent about providing staff-quarters. The respondents are estopped from making a complete turnaround from their earlier stand. The joining of Accountant General in Mizoram does not have any bearing on the earlier stand of the respondents that staff quarters would be provided to the employees who would be sent on deputation. As such, the statements of the respondents that there was no turnaround from what was mentioned in the Circular dated 06-03-2006, is absolutely incorrect and not based on facts.

Filed by -
Deepak Chatterjee, Advocate
Through - Manish Chatterjee, Advocate

17/3/06

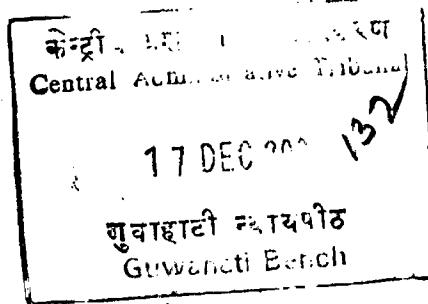
गुवाहाटी न्यूनियन
Guwahati Bench

Filed by -
Deepak Jindal
Through -
Manish Choudhury, Advocate

The statement to the effect "had the officials at Table - 1 of the application opted for Assam, they also would have been allocated to Assam on the basis of their seniority without taking into consideration of the option at Col. 8 of Option Form' does not lie in the mouth of the respondents for the sole reason that the respondents had never mentioned at any point of time earlier that the cadre separation would be effected on the basis of men-in-position in the two offices at Shillong & Guwahati and not on the basis of sanctioned strengths of the said two offices. Had the respondents mentioned that the cadre separation would be effected on the basis of seniority as well as men-in-position, the applicants would have exercised their options in a totally different manner. By not divulging the modalities of cadre separation and by effecting the cadre separation in a hush-hush manner, the respondents have implemented the entire cadre separation in a most illegal and arbitrary manner. The discrimination meted out to the applicants is palpable. The applicants state that a policy is not only to be made, but it should also to be made known to everyone else who are going to be affected by its implementation. But in the instant case, the policy is not made known to the concerned persons like the applicants who are going to be affected by its implementation.

As reiterated in the paragraph 4.27 and 4.28 of the original application, it is stated that the employees who were working in the office of the Principal Accountant General (Audit), Assam, Guwahati at the time of calling for option, have been given preferential treatment by allowing most of them to submit the option forms in total disregard to the Circular dated 06-03-2006.

13. That with regard to the statements made in paragraph 13 of the Written Statement, it is stated that the applicants have come to know about the modalities of the respondents only after receipt of the Written Statement that they had implemented the policy decision of cadre separation only on the basis of men-in-position as on 01-03-2006 completely disregarding the sanctioned strength. There was absolutely no reason available to the respondents as to why modalities could not have been disclosed earlier at the



Filed by - *[Signature]*
Dated 25/12/2006
Through - *[Signature]*
Advocate - *[Signature]*
Advocate - *[Signature]*

time issuance of the Circular dated 06-03-2006 (Annexure - 1) and calling for options. The respondents have refused to inform the applicants the modalities that they intended to follow in separating the common cadre though those modalities were very much known to them. Where a mode is prescribed for doing an act and there is no impediment in following that procedure, performance of the act otherwise and in a manner which does not disclose any discernible principle which is reasonable, attracts the vice of arbitrariness. Every state action must be informed by reason and an act uninformed by reason, is arbitrary. The actions of the State are to be just, fair and reasonable. The authorities cannot adhere to unfair procedure and fair procedure is the essence. The legitimate expectation of a citizen cannot be whittled down by adopting an unfair procedure. The aforesaid actions of the respondent authorities are violative of the fundamental rights guaranteed under Article 14, 19 and 21 of the Constitution of India and other legal rights. Now the stand of the respondents that the existence of clear vacancies has nothing to do with the present separation does not have any leg to stand. The policy which was not made known to the concerned persons who were going to effected by its implementation, cannot by any stretch of imagination could be termed as benign and transparent.

14. That with regard to the statements made in paragraph 14 of the Written Statement, the applicants respectfully beg to reiterate and reaffirm the statements made in paragraph 4.30 of the application.
15. That with regard to the statements made in paragraph 15 of the Written Statement, the applicants respectfully reiterate and reaffirm the statements made in paragraph 4.31 of the original application and paragraph 11 of the instant rejoinder.
16. That categorically denying the statements of the respondents made in paragraphs 16 and 17 of the Written Statement, the applicants state that there is merit in the application and the application is required to be allowed for the

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STATEMENT NO. 13 Guwahati Bench	

ends of justice. For that, the applicants refer to and rely upon the averments made in the original application and the instant rejoinder.

17. That with regard to the statements made in paragraphs 18 and 19 of the Written Statement, it is stated that statements made therein is contrary to and inconsistent with the Option Form (Annexure - 2). In the Option Form, it was clearly stated that in Clause 8 that a person would have to be sent on deputation to an office if the person could not initially be allocated at the first instance to the office of his office for "want of vacancy". From a reading of the paragraph 13 of the Written Statement, it is crystal clear that there are at present clear 9 (nine) vacancies in the Meghalaya office as the sanctioned strength of the Meghalaya office is 75 (seventy five) and the men-in-position is 66 (sixty six) at present. By making the applicants to believe that cadre separation would be effected on the basis of sanctioned strength, the applicants have been compelled to submit the option forms against their wishes. Further, stating the proposed strength of the Meghalaya office for the Senior Auditors at 142 (one hundred forty two), Auditors at 35 (thirty five), Clerks at 14 (fourteen) and Record Keeper at 4 (four) vide Annexure 4 on the basis of work load, the respondents have made the applicants to believe that they would be allocated at the Meghalaya office. It was never mentioned that there was a ban on recruitment and the cadre separation would be effected on the basis of men-in-position as on 01-03-2006.
18. That by categorically denying the statements made in paragraph 20 of the Written Statement, the applicants respectfully reiterate and reaffirm the statements and averments made in the original application and the instant rejoinder.
19. That with regard to the statements made in paragraph 21 of the Written Statement, it is stated that the applicants are also well aware of the public interest and are aware of their duties and responsibilities. The applicants respect the policy decision of opening new offices and cadre separation.

Filed by - Deepak Deka
 Through - Manish Choudhury, Advocate

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गुवाहाटी न्यायपीठ
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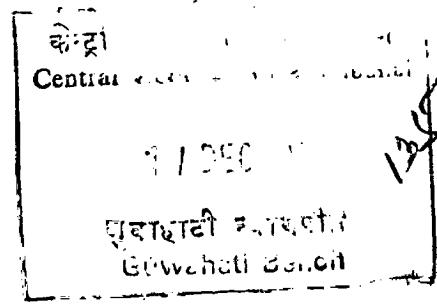
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Filed by -

Deputy Manager, Choudhury
Advocate
Through - Manager Choudhury, Advocate

However, the applicants are aggrieved by the manner of implementation of the policy decision which is arbitrary, non-transparent and without any justified reasons which is not in public interest. As such, the manner of implementation of the policy decision is liable to be interfered with. As regards the period of deputation and providing accommodation, the applicants, for the sake of brevity, refer to and rely upon the statements made in the original application and the instant rejoinder.

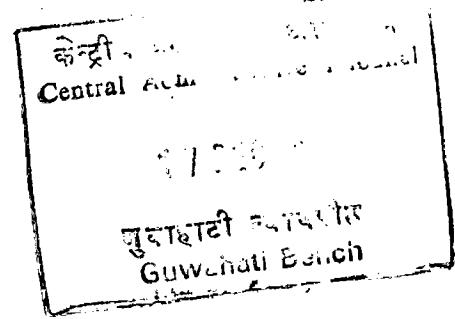
20. That with regard to the statements made in paragraph 22 of the Written Statement, it is admitted by the applicants that the policy decision in respect of opening of new offices at Itanagar and Aizawl was circulated vide Circular dated 06-03-2006. But the modalities to be adopted for cadre separation was never circulated. That the cadre separation would be done on the basis of men-in-position along with seniority-cum-option was never intimated to applicants and the applicants have been kept in dark in the receipt of the Written Statement. The Order dated 09-06-2006 is in total violation of the principle of natural justice. The scheme of cadre separation is never made available and made known to the applicants which have caused immense prejudice to the applicants.
21. That with regard to the statements made in paragraphs 23, 24 and 25 of the Written Statement, the applicants, for the sake of brevity, respectfully reiterate and reaffirm the statements and averments made in the original application and the instant rejoinder. It is stated that the men-in-position as on 01-03-2006, not seniority-cum-option, is the only criteria followed for the cadre separation followed by the respondents.
22. That the statement made in paragraph 26 of the Written Statement to the effect "men-in-position can be the only criteria to apportion the staff between the offices depending on their respective work load and therefore it is a relevant factor for permanent allocation of deputation to the concerned office" is a wholly new contention of the respondents which was never disclosed by the



respondents to the applicants at any earlier point of time. From the said statement, it is crystal clear that the men-in-position as on 01-03-2006, not seniority-cum-option, is the only criteria followed for the cadre separation followed by the respondents which is not tenable and sustainable in any manner whatsoever since it was not made known the applicants until it was disclosed through the Written Statement.

23. That while categorically denying the statements made in paragraphs 27 and 28 of the Written Statement, the applicants reaffirm the statements made in paragraph 5.13 of the original application and it is further stated that the respondents have made known the different manners of submission of the option by the employees of the two offices at Shillong and Meghalaya only on 27-07-2007 to the applicants, as mentioned in paragraph 4.27 of the original application. The cause of action for the applicants have arisen when they came to know about the arbitrary, illegal and discriminatory manner of cadre separation through the respondents' letter dated 27-07-2007 and, as such, the instant application is within time.
24. That the statements made in paragraphs 29 and 30 of the Written Statement are categorically denied by the applicants. The applicants reiterate and reaffirm the statements made in the original application and the instant rejoinder, for the sake of brevity.
25. That with regard to the statements made in paragraph 31 of the Written Statement, the applicants have no comments to offer.
26. That with regard to the statements made in paragraphs 32 and 33 of the Written Statement, the applicants reaffirm the statements made in the original application and in the instant rejoinder. The applicants are entitled to be granted the relief as prayed for.
27. That this rejoinder is being filed bonafide and in the interest of justice.

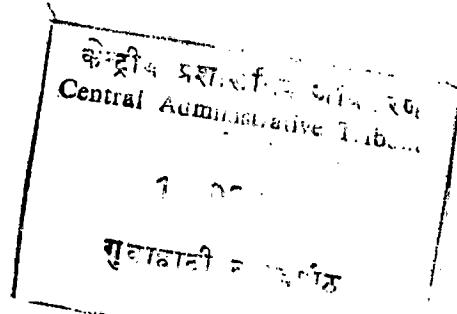
Filed by—Deepak Chandra
Through—Manish Chaudhary, Advocate



File by - *Ranjan Choudhury*
 Through - *Manish Choudhury, Advocate*

28. That in the premises aforesaid it is therefore, prayed that Your Lordships may be pleased to set aside and / or quash impugned Order bearing No. Estt. I/ Order No. 24 dated 09-06-2006 (Annexure - 7) and the Annexures - I, II, III, IV, V and VI to Annexure - 7 declaring the whole action of the respondents as discriminatory, arbitrary, illegal, bad, null and void and unconstitutional and further be pleased to direct the respondent authorities to call for the Option Form (Annexure - 2) afresh from all the employees of the common and unseparated Group "C" and "D" cadres serving in the office of the Principal Accountant General (Audit), Assam, Guwahati and the Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong as on 06-03-2006, in strict compliance of the Circular No. Estt. - 1/ Audit/ 10-93/ 4502 dated 06-03-2006 (Annexure - 1) and Clause 7 and Clause 8 of the Option Form (Annexure - 2) and, thereafter, publish the Lists like Annexures - I, II, III, IV, V and VI to Annexure - 7 afresh. Further Your Lordships may be pleased to pass such other order or orders as this Hon'ble Court may deem fit and proper and in accordance with law.

...Verification



VERIFICATION

I, Shri Deepraj Limbu, Son of Late B.R. Limbu, aged about 30 years, Resident of Lawsohtun, Shillong, in the State of Meghalaya and presently serving as the Senior Auditor, O/o. The Principal Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong - 793001, Meghalaya, do hereby affirm and verify that the statements made in paragraphs 1, 2, 3, 4, 5, 6, 7, 11, 12, 17, 19, 20 and 21 are true to my knowledge and those made in paragraphs 8, 9, 10, 13, 14, 15, 16, 18, 22, 23, 24, 25, 26 are also true to my legal advice and the rest are my humble submissions before the Hon'ble Tribunal. I am the applicant No. 18 in the instant application and I have been duly authorized by the applicants Nos. 1 to 17 and 19 to 23 of the instant application and as such, I am fully competent to swear the affidavit for and on behalf of all the applicants. I have not suppressed any material facts of the case.

And I sign this Verification on this the 15th day of December, 2007.

(Shri Deepraj Limbu)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH AT GUWAHATI

O.A. NO. 258 OF 2007

IN THE MATTER OF:

Smt Sandalyana Khongwir & 22 others

...Applicants

-Versus-

Union of India & Ors.

....Respondents

-AND-

IN THE MATTER OF:

A reply to the rejoinder filed for
and on behalf of the Respondents-

REPLY TO THE REJOINDER FILED BY THE RESPONDENTS

MOST RESPECTFULLY SHEWETH:

1. That a copy of the rejoinder filed by the applicants above named has been served upon the counsel and I have gone through the copy and understood the content thereof. The statement which are not specifically admitted are deemed to be denied.

2. That with regards to the statements made in paragraphs 1,2 and 3 the respondents beg to offer no comments.

3. That with regards to the statements made in paragraph 4 of the rejoinder the respondents beg to

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Brij Mohan
Sr. Dy. Accountant General (CIV/ERA)
Off Pt. Accountant General (Audit)
Meghalaya A.P. & Mizoram
SHILLONG-793-001
through
Counsel
7.1.08

reiterate the statements made in the paragraph 7 of their written statement and denied the statements as untrue, false and incorrect.

4. That with regards to the statements made in paragraph 5 of the rejoinder the respondents beg to offer no comment.

5. That with regards to the statements made in paragraph 6 of the rejoinder the respondents beg to state that the same are false, untrue and the respondent denied the same. It is pertinent to mention that Group C and D cadres in both the offices remained common and cadre control remained with Principal AG (Audit) Meghalaya etc. Shillong.

6. That with regards to the statements made in paragraph 8 of the rejoinder the humble respondents beg to reiterate the position as explained in para 8 of the written statement. However, the humble respondents beg to state that the modalities to be adopted to separate the common Group C and D cadre of the offices of the Pr. Accountant General (Audit), Meghalaya, Arunachal Pradesh and Mizoram, Shillong and the Pr. Accountant General (Audit), Assam, Guwahati had been circulated to staff vide circular No. Estt-1/Audit/10-93/4502 dated 6.3.06 through which options were called for. Thus, it is incorrect to state that the respondent had not divulged the modalities of cadre separation and order bearing No. Estt-1/Order No.24 dated 9.6.2006 is not at all illegal, arbitrary and discriminatory.

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- 9 JAN 2006

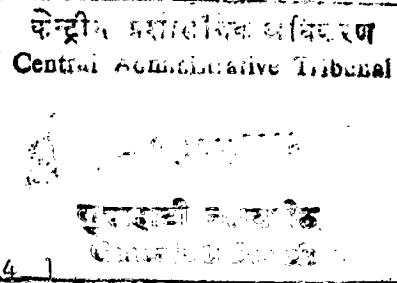
गुवाहाटी न्यायपीठ
Guwahati Bench

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Brig. Molan
BRU MOHAN
Sr. Dy. Accountant General (CIV@RA)
Off. Pr. Accountant General (Audit)
Meghalaya A.P. & Mizoram
SHILLONG-793-001

7. That with regards to the statements made in paragraph 9 of the rejoinder the humble respondents beg to reiterate the position as explained in para 9 of the written statement. However, the humble respondents beg to state that the date of letter bearing No. Estt-1/Audit/5-6/Association/2005-06/13 (Annexure-4 of the written statement) should have been 28.3.2006 and not 28.3.2007. The criteria followed for permanent allocation/placement on deputation was seniority cum option and not by option only.

8. That with regards to the statements made in paragraph 10 of the rejoinder the humble respondents beg to reiterate the position as explained in para 10 of the written statement as the same is mere repetition of the original application.

9. That with regards to the statements made in paragraph 11 of the rejoinder while reiterate the position as explained in para 11 of the written statement the humble respondents beg to state that in the instant case the same is not applicable as this is not appointment to the post by transfer on deputation. This is a case of deployment of excess staff to deficit offices on deputation basis consequent upon separation of cadre.



[4]

Brinjal
Dy. Accountant General (CIV/RA)
Off. Pr. Accountant General (Audit)
Meghalaya A.P. @ Mizoram
SHILLONG-793-001

10. That with regards to the statements made in paragraph 12 of the rejoinder the humble respondents beg to reiterate the position as explained in para 12 of the written statement. It was clearly mentioned in the written statement that had the officials at table 1 of the application opted for Assam, they also would have been allocated to Assam on the basis of their seniority without taking into consideration of the option at Col. 8 of option form. Thus there was no preferential treatment on the part of the respondent and allegation is totally false baseless and malicious. This has been done to gain time and stall the due process of establishment of the offices in Arunachal Pradesh as per declared policy.

11. That with regards to the statements made in paragraph 13 of the rejoinder the humble respondents beg to reiterate the position as explained in para 13 of the written statement. However, the humble respondents beg to state that sanctioned strength and Men-in-position as on 1.3.2006 of office of the Pr. Accountant General (Audit), Assam has been furnished to the Association (Annexure - 6 of original application). Thus, allegation made in the rejoinder are totally false and malicious and there is no question of violating of the principles of natural justice.

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- 9 JAN 2009

गुवाहाटी न्यायपीठ
Guwahati Bench

[5]

Brij Mohan
BRIJ MOHAN
Sr. Dy. Accountant General (CIV/DR)
Off. P. Accountant General (Audit)
Meghalaya A.P. & Mizoram
SHILLONG-793 001

12. That with regards to the statements made in paragraph 14 of the rejoinder the humble respondents beg to reiterate the position as explained in para 14 of the written statement.,

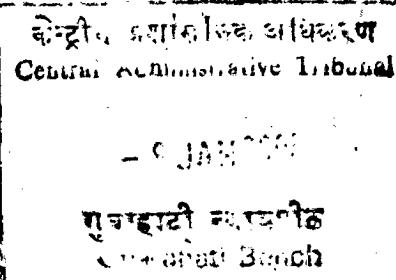
13. That with regards to the statements made in paragraph 15 of the rejoinder the humble respondents beg to reiterate the position as explained in para 15 of the written statement and paragraph 11 of the reply to rejoinder.

14. That with regards to the statements made in paragraph 16 of the rejoinder the humble respondents beg to reiterate the position as explained in para 16 & 17 of the written statement.

15. That with regards to the statements made in paragraph 17 of the rejoinder while reiterating the position as explained in paras 18 & 19 of the written statement that existence of vacancies on the basis of sanctioned strength has nothing to do with the permanent allocation/deputation of staff.

16. That with regards to the statements made in paragraph 18 of the rejoinder the humble respondents beg to reiterate the position as explained in para 20 of the written statement.

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मुख्यालयी
Chairman Bench

Sh. Dy. Accountant General (LIV/2015)
Off. Pt. Accountant General (Audit)
Meghanaya A.P. @ Mizoram
SHILLONG-793-001

17. That with regards to the statements made in paragraph 19 of the rejoinder while reiterating the position as explained in para 21 of the written statement the humble respondents beg to state that the position has been explained in detail in written statement at paras 11 and 12.

18. That with regards to the statements made in paragraph 20 of the rejoinder the humble respondents beg to reiterate the position as explained in para 22 of the written statement.

19. That with regards to the statements made in paragraph 21 of the rejoinder the humble respondents beg to reiterate the position as explained in paras 23, 24 & 25 of the written statement. As already stated in para 19 of the written statement seniority cum option and apportioned person in position was followed for cadre separation.

20. That with regards to the statements made in paragraph 22 of the rejoinder the humble respondents beg to reiterate the position as explained in para 26 of the written statement and paragraph 21 of, reply to rejoinder

21. That with regards to the statements made in paragraph 23 of the rejoinder the humble respondents beg to reiterate the position as explained in paras 27 & 28 of the written statement. The applicants were aware of

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1 - 8 JAN 2009

[7]

गुवाहाटी न्यायालय
Guwahati Bench

their placement on deputation to Arunachal Pradesh vide Annexure-V to office order No.24 dated 9.6.2006 the prayer of the applicant is hence time barred and application is liable to be summarily dismissed.

22. That with regards to the statements made in paragraph 24 of the rejoinder the humble respondents beg to reiterate the position as explained in paras 29 & 30 of the written statement.

23. That with regards to the statements made in paragraph 25 of the rejoinder the humble respondents beg to offer no comment.

24. That with regards to the statements made in paragraph 26 of the rejoinder while reiterating the position as explained in para 32 of the written statement, the humble respondents beg to state that the claim of the applicants is illegal and ill founded and therefore are not entitled to get any interim relief.

25. That the humble respondents beg to submit that the action was taken in the best interest of the public service especially for the state of Arunachal Pradesh. The respondents further beg to submit that if any further relief is granted to the applicants, it will cause irreparable loss to the respondents and would be detrimental to public interest. In the light of the submission made above, the Hon'ble Tribunal may be pleased to dismiss the OA with cost.

1/25
Brig MOHAN
BRIG MOHAN
Sr. Dy. Accountant General (CIV/OKR)
Dy. Pr. Accountant General (Andhra)
Meghalaya A.P. & Mizoram
SHILLONG-793-001

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal

- 8 JAN 2008

गुवाहाटी न्यायालय
Guwahati Bench

VERIFICATION

I, BRIJ MOHAN.....S/o. Sugil Lakshmi Narain....
aged about years, R/o 6, Lyndhurst Estate, Lengshak, Shillong
District East Khasi Hills, Meghalaya and competent officer of the
answering respondents, do hereby verify that the state-
ment made in paras 1 to 28 are true
to my knowledge and those made in paras
being matters of record are true to my information
derived therefrom which I believe to be true and the
rests are my humble submission before this Hon'ble
Tribunal and I have not suppressed any material fact.

And I sign this verification on this 7th day
of Monday 2008 at Guwahati.

Brij Mohan

S BRIJ MOHAN
Sr. Dy. Accountant General (CIVIL RA)
O/o Pr. Accountant General (Audit)
Meghalaya A.P. & Mizoram
SHILLONG-793-001